

Tenth Lok Sabha
VI Session (22/02/1993 to 14/05/1993)

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, February 22, 1993/Phalguna 3, 1914 (Saka)

No. 170

12-50 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 22nd February, 1993.

3. Obituary References

The Speaker made references to the passing away of Dr. Mono Mohan Das, a Member of Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha; Shri Shrad-dhakar Supakar, a Member of Second and Fourth Lok Sabha; Shri Annasaheb P. Shinde, a Member of Third, Fourth, Fifth and Sixth Lok Sabha; Shri Raghavendraro Srinivasrao Diwan, a Member of First Lok Sabha; Shri Vaijanath Mahodaya; a Member of First Lok Sabha; Shri Bindeshwari Dubey, a member of Seventh Lok Sabha; and Shri Biren Roy, a Member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

4. Introduction of Ministers

The Prime Minister introduced fourteen Members of the Union Council of Ministers.

1.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd February, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 23, 1993/Phalgun 4, 1914 (Saka)

No. 171

11.01 A.M.

1. QUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 1-20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1-10, 12-23, 25-211, 213-220 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12 noon)

2. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:

- (1) A copy each of the following statements (Hindi and English versions) under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha:—
 - (i) An explanatory statement giving reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance, 1993.
 - (ii) An explanatory statement giving reasons for immediate legislation by the Dentists (Amendment) Ordinance, 1993.
- (2) A copy of the 'Economic Survey, 1992-93' (Hindi and English versions).
- (3) An explanatory statement (Hindi and English versions) giving

reasons for immediate legislation by the Delhi Municipal Corporation (Amendment) Ordinance, 1993 under rule 71(2) of the Rules of Procedures and Conduct of Business in Lok Sabha.

- (4) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Commodities (Special Provisions) Amendment Ordinance, 1993, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (5) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Thermal Power Corporation Limited, the National Hydroelectric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (6) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Wild Life (Protection) Amendment Ordinance, 1993 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1991-92 along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1993 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (10) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1991-92 alongwith Audited Accounts.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1991-92 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1991-92.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 914(E) in Gazette of India dated the 7th December, 1992 under section 199 of the Railways Act, 1989.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Container Corporation of India Limited for the year 1991-92.
 - (ii) Annual Report of the Container Corporation of India Limited for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the year 1990-91 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Railway Information Systems for the year 1990-91.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1993 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (19) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Rajasthan Municipalities (Amendment) Ordinance, 1992 (No. 21 of 1992) promulgated by the President on the 28th December, 1992.
- (ii) The Essential Commodities (Special Provisions) Amendment Ordinance, 1993 (No. 1 of 1993) promulgated by the President on the 2nd January, 1993.
- (iii) The Indian Medical Council (Amendment) Ordinance, 1993 (No. 2 of 1993) promulgated by the President on the 2nd January, 1993.
- (iv) The Dentists (Amendment) Ordinance, 1993 (No. 3 of 1993) promulgated by the President on the 2nd January, 1993.
- (v) The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings, Ordinance, 1993 (No. 4 of 1993) promulgated by the President on the 2nd January, 1993.
- (vi) The Industrial Finance Corporation (Transfer of Undertakings and Repeal) Ordinance, 1993 (No. 5 of 1993) promulgated by the President on the 2nd January, 1993.
- (vii) The Multimodal Transportation of Goods Ordinance, 1993 (No. 6 of 1993) promulgated by the President on the 2nd January, 1993.

- (viii) **The Wild Life (Protection) Amendment Ordinance, 1993 (No. 7 of 1993) promulgated by the President on the 2nd January, 1993.**
- (ix) **The Acquisition of Certain Area at Ayodhya Ordinance, 1993 (No. 8 of 1993) promulgated by the President on the 7th January, 1993.**
- (x) **The Foreign Exchange Regulation (Amendment) Ordinance, 1993 (No. 9 of 1993) promulgated by the President on the 8th January, 1993.**
- (xi) **The National Thermal Power Corporation Limited, the National Hydroelectric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and the Transfer of Power Transmission Systems) Ordinance, 1993 (No. 10 of 1993) promulgated by the President on the 8th January, 1993.**
- (xii) **The Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) Amendment Ordinance, 1993 (No. 11 of 1993) promulgated by the President on the 16th January, 1993.**
- (xiii) **The Uttar Pradesh Co-operative Societies (Amendment) Ordinance, 1993 (No. 12 of 1993) promulgated by the President on the 16th January, 1993.**
- (xiv) **The Uttar Pradesh Subordinate Services Selection Commission (Amendment) Ordinance, 1993 (No. 13 of 1993) promulgated by the President on the 16th January, 1993.**
- (xv) **The Motor Vehicles (Uttar Pradesh Amendment) Ordinance, 1993 (No. 14 of 1993) promulgated by the President on the 16th January, 1993.**
- (xvi) **The Himachal Pradesh Electricity (Duty) Amendment Ordinance, 1993 (No. 15 of 1993) promulgated by the President on the 25th January, 1993.**
- (xvii) **The Himachal Pradesh Tax on Luxuries (in Hotels and Lodging Houses) Amendment Ordinance, 1993 (No. 16**

of 1993) promulgated by the President on the 25th January, 1993.

- (xviii) The Madhya Pradesh Lottery Pratibandh Ordinance, 1993 (No. 17 of 1993) promulgated by the President on the 25th January, 1993.
- (xix) The Madhya Pradesh Adhyaksha Tatha Upadhyaksha Tatha Neta Pratipaksha (Vetan Tatha Bhatta) Laws (Amendment) Ordinance, 1993 (No. 8 of 1993) promulgated by the President on the 25th January, 1993.
- (xx) The Oilfields (Regulation and Development) Amendment Ordinance, 1993 (No. 19 of 1993) promulgated by the President on the 30th January, 1993.
- (xxi) The Madhya Pradesh Motoryan Karadhan (Amendment) Ordinance, 1993 (No. 20 of 1993) promulgated by the President on the 30th January, 1993.
- (xxii) The Delhi Municipal Corporation (Amendment) Ordinance, 1993 (No. 21 of 1993) promulgated by the President on the 30th January, 1993.
- (xxiii) The Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (No. 22 of 1993) promulgated by the President on the 31st January, 1993.
- (xxiv) The National Commission for Backward Classes Ordinance, 1993 (No. 23 of 1993) promulgated by the President on the 1st February, 1993.

(20) A copy of the Officers of Parliament (Advances for Motor-Cars) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 935(E) in Gazette of India dated the 18th December, 1992 under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953 together with a corrigendum there to published in Notification No. G.S.R. 69(E) dated the 15th February, 1993.

(21) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Multimodal Transportation of Goods Ordinance, 1993 under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1991-92.

(23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University, New Delhi, for the year 1991-92.

* (25) A copy of the Proclamation (Hindi and English versions) dated the 22nd February, 1993 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 2nd April, 1992 in relation to the State of Nagaland, published in Notification No. G.S.R.79(E) in Gazette of India dated the 22nd February, 1993, under article 356(3) of the Constitution.

3. ASSENT TO BILLS

(I) Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The National Highways (Amendment) Bill, 1992
- (2) The Appropriation (No.5) Bill, 1992

* Laid at 5.50 P.M.

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Constitution (Seventy-second Amendment) Bill, 1992
- (2) The Representation of the People (Amendment) Bill, 1992
- (3) The Citizenship (Amendment) Bill, 1992
- (4) The Central Agricultural University Bill, 1992
- (5) The Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulations of Production, Supply and Distribution) Bill, 1992
- (6) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992

4. PANEL OF CHAIRMEN

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Sharad Dighe
- (2) Prof. Malini Bhattacharya
- (3) Shri Tara Singh
- (4) Shri Nitish Kumar
- (5) Shri Ram Naik
- (6) Shri Peter G. Marbaniang

5. REPORT OF THE RAILWAY CONVENTION COMMITTEE

Shri M. Baga Reddy presented Third Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1993-94 and other ancillary matters'.

6. GOVERNMENT BILLS — WITHDRAWN

- (1) The Essential Commodities (Special provisions) Amendment Bill, 1992
- (2) The Interest on Delayed payments to Small Scale and Ancillary Industrial Undertakings Bill, 1992

- (3) The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1992.

7. GOVERNMENT BILLS — MOTIONS RE: WITHDRAWAL ADOPTED

- (1) Shri B. Shankaranand moved the following motion:

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992.”

The motion was adopted.

- (2) Shri B. Shankaranand moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992.”

The motion was adopted.

8. GOVERNMENT BILLS — INTRODUCED

- (1) The Essential Commodities (Special Provisions) Amendment Bill, 1993.
 (2) The Gold Bonds (Immunities and Exemptions) Bill, 1993.

9. STATEMENT REGARDING ORDINANCE — LAID ON THE TABLE

An Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold Bond (Immunities and Exemptions) Ordinance, 1993 was laid on the Table.

10. GOVERNMENT BILL — INTRODUCED

The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993.

11. INTRODUCTION OF MINISTERS

The Minister of Parliamentary Affairs introduced Sarvashri A.K. Antony and Salman Khurshed*, Members of the Union Council of Ministers.

12. DISCUSSIONS UNDER RULE 193

Time permissible : 2 Hrs.

Time Taken : 4 Hrs. 15 Mts.

(i) Shri Lal Krishna Advani raised a discussion regarding ban imposed by Government on the political rallies at Boat Club.

The following members took part in the debate:—

(1) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.34 P.M.)

(2) Shri Jagdish Tytler

λ(3) Shri Indrajit Gupta

(4) Shri Nitish Kumar

χ(5) Dr. Abrar Ahmed

(6) Shri Atal Bihari Vajpai

(7) Shri Chandra Sekhar

(8) Shri Mohan Rawal

(9) Shri Sobhanadreeswara Rao Vadde

χ(10) Shri Rajesh Pilot

(11) Shri Suraj Mandal

Shri S.B. Chavan replied to the discussion.

The discussion was concluded.

Time permissible : 2 Hrs.

Time taken : 22 Mts.

Balance : 1 Hr. 38 Mts.

(ii) Shri Amal Datta raised a discussion regarding rise in administered prices of Coal, Steel etc., and issue prices of Wheat, Rice and Sugar and introduction of policy of dual pricing system for LPG and Kerosene on the eve of the Budget Session.

The discussion was not concluded.

* At 12.01 P.M.

** At 2.34 P.M.

13. MATTERS UNDER RULE 377

(1) Dr. Parshuram Gangwar raised a matter regarding need to include displaced Bengalis from erstwhile East Pakistan settled in different parts of the country in the list of Scheduled Castes.

(2) Shri Chhedi Paswan raised a matter regarding need to allocate adequate funds for early completion of Durgavati Reservoir Project in Rohtas district, Bihar.

(3) Shri Jitendra Nath Das raised a matter regarding need to set up 5K electronic telephone exchange at Jalpaiguri, West Bengal.

(4) Shri Ramashray Prasad Singh raised a matter regarding need for electoral reforms in the country.

The House was adjourned for want of quorum.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th February, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, February 24, 1993/Phalgunā 5, 1914 (Saka)

No. 172

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 21—40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 221—372 and 374—404 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 11.30 A.M.)

(Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12 Noon)

(Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2 P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (3) A copy of the Annual Plan for the year 1992-93 (Hindi and English versions) of Planning Commission.
- (4) A copy of the Central Silk Board (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 23rd December, 1992 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (5) A copy of the Notification No. G.S.R. 817(E) (Hindi and English versions) published in Gazette of India dated the 21st October, 1992 delegating all powers under the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985 (except its powers under Sections 3, 4, 6 and 9) to the Commissioner for the Welfare of the victims of the Bhopal Gas Leak Disaster issued under section 7 of the Act.
- (6) A copy of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Second Amendment Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 910(E) in Gazette of India dated the 4th December, 1992 under sub-section (3) of section 9 of the Bhopal Gas Leak Disaster (Processing of Claims) Act, 1985.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1991-92.
- (9) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Design and Trade Marks for the year 1991-92 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (10) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Design and Trade Marks for the year 1991-92 under section 155 of the Patents Act, 1970.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1991-92.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1991-92.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (13) A copy of the Half-yearly-Report (Hindi and English versions) of the Coir Board, Kochi, for the period from the 1st April, 1992 to the 30th September, 1992 under section 19 of the Coir Industry Act, 1953.
- (14) A copy of the Notification No. G.S.R. 919(E) (Hindi and English versions) published in Gazette of India dated the 11th December, 1992 reconstituting the Joint Cadre Authority for the Joint Indian Administrative Service and Indian Police Service Cadres of Arunachal Pradesh-Goa-Mizoram-Union Territories as mentioned in the Notification issued under section 3 of the All India Services Act, 1951.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1992 published in Notification No. G.S.R. 920(E) in Gazette of India dated the 11th December, 1992.
 - (ii) The Indian Police Service (Recruitment) Amendment Rules, 1992 published in Notification No. G.S.R. 921(E) in Gazette of India dated the 11th December, 1992.
 - (iii) The Indian Forest Service (Recruitment) Amendment Rules, 1992 published in Notification No. G.S.R. 922(E) in Gazette of India dated the 11th December, 1992.
- (16) A copy of the Uttar Pradesh Subordinate Service Selection Commission (Amendment) (Third) Ordinance, 1992 (No. 28 of 1992) (Hindi and English versions) promulgated by the Governor on the 29th November, 1992 under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1990-91 alongwith Audited Accounts.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1990-91.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1991-92.
- (20) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1991-92.
- (22) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the White Paper on Ayodhya (Hindi and English versions).
- 3. Report of the Committee on Private Members' Bills and Resolutions**

SHRI S. MALLIKARJUNAIAH presented the Fourteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

4. Reports and Minutes of the Committee on Agriculture

SHRI J. CHOKKA RAO presented the Sixth and Seventh Report (Hindi and English versions) of the Committee on Agriculture on "Budgetary Trends"—Ministry of Agriculture (Deptt. of Agriculture & Cooperation) and "The Role of Bio-Technology in Agriculture in India"—Ministry of Science and Technology (Deptt. of Bio-Technology) and Minutes of the Sitzings of the Committee relating thereto.

5. The Budget (Railways)—1993-94

Shri C.K. Jaffer Sharief presented a statement of the estimated receipt and expenditure of the Government of India for the year 1993-94 in respect of Railways.

3.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th February, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, February 25, 1993 / Phalgun 6, 1914 (Saka)

No. 173

11 A.M.

1. Starred Questions

Starred Question Nos. 42—44 were orally answered. Replies to Starred Question Nos. 41 and 45—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 405—472 and 474—622 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Governors (Allowances and Privileges) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 949(E) in Gazette of India dated the 28th December, 1992 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Twenty-Ninth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1988 to June, 1989.
- (3) An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.
- (4) A copy each of the following Notifications (Hindi and English

versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) S.O. 393(E) published in Gazette of India dated the 4th June, 1992 making certain amendments to the Notification No. S.O. 2464 dated the 24th July, 1967.
 - (ii) G.S.R. 637(E) published in Gazette of India dated the 25th June, 1992 making certain amendments to Collicry Control Order, 1945.
 - (iii) S.O. 466(E) published in Gazette of India dated the 25th June, 1992 specifying the Coal Controller with the Government of India to be the authority competent to allot quota of coal to any person or class of persons.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d)(i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1991-92.

(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd February, 1993, Rajya Sabha passed with amendments the Passports (Amendment) Bill, 1992, which had been passed by Lok Sabha on the 1st December, 1992, and returned the Bill with the request that the concurrence of the Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill, as amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Passports (Amendment) Bill, 1992, which has been returned by Rajya Sabha with amendments.

6. Government Bill—Motion Re. Withdrawal—Adopted

Shri Jagdish Tytler moved the following motion:—

“That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Multimodal Transportation of Goods Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992.”

The motion was adopted.

7. Matters Under Rule 377

(1) Shri Gopinath Gajapathi raised a matter regarding need for restoration of Vayudoot services in Bhubaneshwar-Jeypore-Vizag and Bhubaneshwar-Rourkela-Calcutta sectors.

- (2) Dr. Krupasindhu Bhoi raised a matter regarding need to provide more Radio and Doordarshan facilities at Sambalpur, Orissa.
- (3) Shri Anand Ahirwar raised a matter regarding need for improving the lot of bidi workers in Madhya Pradesh.
- (4) Shri Lal Babu Rai raised a matter regarding need for construction of a railway bridge on river Ganga at Digha Pahlejanghat, Bihar.
- (5) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to fix statutory minimum price for sugarcane at Rs. 39 per quintal.
- (6) Shri Shravan Kumar Patel raised a matter regarding need to provide adequate funds to Madhya Pradesh Government for early completion of underground drainage scheme at Jabalpur.

8. Statutory Resolution—Adopted

Time recommended by Govt. 1 hr. 30 mts. Time taken 3 hrs. 27 mts.

Shri S.B. Chavan moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1993.”

The following members took part in the debate:—

- (1) Shri Inder Jit
- (2) Shri George Fernandes

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Saifuddin Choudhury
- (4) Shri Sriballav Panigrahi
- (5) Shri Indrajit Gupta
- (6) Shri E. Ahamed

- (7) Shri Surya Narain Yadav
- (8) Shri Ramashray Prasad Singh
- (9) Shri S.M. Lal Jan Basha
- (10) Shri Ayub Khan
- (11) Shri Srikant Jena
- (12) Shri Yaima Singh Yumnam
- (13) Shri Bhogendra Jha

Shri S.B. Chavan replied to the debate.

The Resolution was adopted.

9. Intimation Regarding Arrest of Members

- * (i) The Chairperson informed the House that the Speaker had received the following teleprinter message dated 25 February, 1993, from the Deputy Commissioner of Police, Police Control Room, today:—

“The following Members of Parliament have been arrested today *i.e.* 25 February, 1993 in Delhi:—

- 1. Shri Atal Bihari Vajpai, from I.T.O.
- 2. Shri B.L. Sharma Prem, from I.T.O.
- 3. Shri Ram Nagina Mishra, from Rajindra Prasad Road.”

- ** (ii) The Chairman informed the House that the Speaker had received the following wireless message dated 25 February, 1993 from the Deputy Commissioner of Police, Police Control Room, today:—

“The following members of Parliament have been arrested today, *i.e.* 25.2.1993 in Delhi:—

- 1. Shri Lal Krishna Advani, from Prasad Nagar,
- 2. Shri Madan Lal Khurana, from Prasad Nagar,
- 3. Shrimati Vijaya Rajc Scindia, from Prasad Nagar,
- 4. Shri Kalka Das, from Shankar Road.”

* At 3.25 P.M.

** At 4.09 P.M.

*** (iii) The Chairman informed the House that the Speaker had received the following wireless message dated 25 February, 1993 from the Additional Commissioner of Police, Head Quarter, New Delhi, today:—

“Today, at 12.55 hours, 200—250 BJP workers, including 10—12 ladies, were detained at Rail Bhawan for violating the police directions and brought to Police Station, Parliament Street. These include the following members of Lok Sabha:—

1. Shri Phoolchand Verma
2. Shri Satyanarayan Jatiya
3. Shri Rameshwar Patidar
4. Shri Ramkrishna Kusmaria
5. Shri Sartaj Singh Chhatwal
6. Shri Dau Dayal Joshi
7. Shri Rampal Singh
8. Shri Ram Nagina Mishra
9. Shri Mangal Ram Premi
10. Shri Harin Pathak
11. Shri Kashiram Rana
12. Shri Mahesh Kumar Kanodia
13. Shri Samabhai Patel
14. Shri Pandurang Pundlik Fundkar
15. Shri Ram Kapse
16. Dr. Gunawant Rambhau Sarode
17. Shri Anna Joshi
18. Shri Guman Mal Lodha
19. Dr. Sakshiji Maharaj Swami
20. Shri Shyam Lal Kamal
21. Shri Lalit Oraon
22. Shri Vishwa Nath Shastri.”

Some other persons have been sent to Ram Manohar Lohia Hospital. Intimation about them will be sent later on.

10. Discussion Under Rule 193

Time permissible	2 hrs.
Time taken	1 hr. 19 mts.
Balance	41 mts.

Further discussion regarding rise in administered prices of coal, steel etc. and issue prices of wheat, rice and sugar and introduction of policy of dual pricing system for LPG and Kerosene on the eve of the Budget Session, raised by Shri Amal Datta on the 23rd February, 1993, continued.

The following members took part in the debate:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri Mohan Singh
- (3) Prof. Malini Bhattacharya

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th February, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, February 26, 1993/Phalguna 7, 1914 (Saka)

No. 174

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Baldev Singh Arya, a Member of Provisional Parliament, Shri Raj Mangal Mishra, a Member of Ninth Lok Sabha and Shri Bhagwat Dayal Sharma, a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 61—80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 623—631, 633—643, 645—646, 648—661, 663—707, 709—760 and 762—824 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12 noon)

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1991-92.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1991-92.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority for the year 1991-92 together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority for the year 1991-92.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1991-92.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Roads Wing (Subordinate, Technical Staff) Recruitment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 9(E) in Gazette of India dated the 8th January, 1993 issued under proviso to article 309 of the Constitution.
- (7) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1991-92 (Volumes I to III).

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 917(E) published in Gazette of India dated the 11th December, 1992 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990.
- (ii) G.S.R. 944(E) and G.S.R. 945(E) published in Gazette of India dated the 24th December, 1992 together with an explanatory memorandum seeking to provide for concessional rate of basic customs duty on the import of aeroplanes imported on "Wet Lease" basis and also to exempt from the auxiliary duty of customs subject to fulfilment of certain conditions mentioned in the Notification.
- (iii) G.S.R. 946(E) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum making certain amendments to Notification No. 160/92-Cus., dated the 20th April, 1992 relating to concessional rates of customs duty on capital goods imported under the Export Promotion Capital Goods Schemes.
- (iv) G.S.R. 947(E) and G.S.R. 948(E) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum regarding exemption to goods specified in the Notification from so much of the duty of Customs leviable thereon and whole of the Additional and Auxiliary duties of Customs leviable thereon.
- (v) G.S.R. 33(E) and G.S.R. 34(E) published in Gazette of India dated the 27th January, 1993 together with an explanatory memorandum providing duty free transit of imports and exports not only by the Royal Government of Bhutan but also by the Private parties of Bhutan and also to exempt the auxiliary duty of customs leviable thereon.

- (vi) G.S.R. 52(E) and G.S.R. 53(E) published in Gazette of India dated the 8th February, 1993 together with an explanatory memorandum regarding exemption to silver when imported into India by a passenger of Indian origin or a passenger holding a valid passport under the Passports Act, 1967, as baggage, from the basic customs duty in excess of Rs. 500/- per kilogram and whole of the auxillary duty of customs.
 - (vii) The Baggage (Amendment) Rules, 1993 published in Notification No. G.S.R. 54(E) in Gazette of India dated the 8th February, 1993, together with an explanatory memorandum.
 - (viii) The Transfer of Residence (Amendment) Rules, 1993 published in Notification No. G.S.R. 55(E) in Gazette of India dated the 8th February, 1993 together with an explanatory memorandum.
 - (ix) G.S.R. 56(E) published in Gazette of India dated the 9th February, 1993 together with an explanatory memorandum seeking to prescribe a concessional rate of duty of 105 percent *ad-valorem* on 35 specified items imported by incoming passengers as Baggage.
- (9) A copy of the Income-tax (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 27(E) in Gazette of India dated the 5th January, 1993 under section 296 of the Income-tax Act, 1961.
 - (10) A copy of the Notification No. G.S.R. 902(E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1992 making certain amendments in the Notification No. 266/67-CE, dated the 28th November, 1967 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
 - (11) A copy of the Twenty-Second Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as at 31st March, 1992 under section 29 of the Life Insurance Corporation Act, 1956.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1991-92.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ending March, 1992 alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ending the 31st March, 1992.
- (14) A copy of the Gold Bonds Scheme, 1993 (Hindi and English versions) published in Notification No. G.S.R. 76(E) in Gazette of India dated the 18th February, 1993 under sub-section (2) of section 3 of the Gold Bonds (Immunities and Exemptions) Ordinance, 1993.
- (15) A copy of the Notification No. G.S.R. 77(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1993 specifying the form of Government Security for the purposes of the Public Debt Act, 1944 (Inscribed Stock of the Gold Bond-1998) issued under clause (b) of rule 4 of the Public Debt Rules, 1946.
- (16) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers

during the various sessions of Eighth, Ninth and Tenth Lok Sabhas:

- | | | |
|--|---|---------------------|
| (i) Statement No. XXXI —Eighth Session
(Part II), 1987. | } | Eighth
Lok Sabha |
| (ii) Statement No. XXXI —Tenth Session, 1988 | | |
| (iii) Statement No. XXVII—Eleventh Session, 1988 | | |
| (iv) Statement No. XXIV—Twelfth Session, 1988 | | |
| (v) Statement No. XXV —Thirteenth Session, 1989 | | |
| (vi) Statement No. XX —Fourteenth Session, 1989 | } | Ninth
Lok Sabha |
| (vii) Statement No. XVII—First Session, 1989 | | |
| (viii) Statement No. XIX —Second Session, 1990 | | |
| (ix) Statement No. XV —Third Session, 1990 | | |
| (x) Statement No. XIII —Sixth Session, 1990 | | |
| (xi) Statement No. XII —Seventh Session, 1991 | } | Tenth
Lok Sabha |
| (xii) Statement No. XI —First Session, 1991 | | |
| (xiii) Statement No. VIII —Second Session, 1991 | | |
| (xiv) Statement No. VI —Third Session, 1992 | | |
| (xv) Statement No. IV —Fourth Session, 1992 | | |
| (xvi) Statement No. I —Fifth Session, 1992 | | |

(Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2.01 P.M.)

(Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.33 P.M.)

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd February, 1993, Rajya Sabha passed the Public Records Bill, 1993.

5. Bill passed by Rajya Sabha — Laid on the Table

The Public Records Bill, 1993

6. Motion regarding fourteenth report of the committee on private members' Bills and Resolutions

SHRI P.C. THOMAS moved the following motion:—

“That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th February, 1993.”

The motion was adopted.

7. Private Members' Bills — Introduced

(1) The Muslim Personal Law (*Shariat*) Application (Amendment) Bill, 1992 (*Amendment of section 2*), by Shri Syed Shahabuddin.

(2) The High Court of Manipur Bill, 1992, by Shri Y. Yaima Singh.

(3) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1992, by Shri Dilcepbbhai Sanghani.

(4) The Public Employment (Field of Selection, Domicile Requirement and Transferability) Bill, 1992, by Shri Syed Shahabuddin.

(5) The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1992, by Shri Syed Shahabuddin.

(6) The Muslim Women (Protection of Rights on Divorce) Amendment Bill, 1992 (*Substitution of new long title for the existing long title, etc.*), by Shri Syed Shahabuddin.

(7) The Constitution (Amendment) Bill, 1992 (*Amendment of article 30*) by Shri B. Akbar Pasha.

(8) The Indian Penal Code (Amendment) Bill, 1992 (*Amendment of sections 302 and 396*), by Shri Mohan Singh.

(9) The Criminal Law amendment (Amending) Bill, 1992 (*Omission of section 7 etc.*), by Shri Mohan Singh.

(10) The University of Allahabad Bill, 1992, by Shri Mohan Singh.

(11) The Mercy Killing Bill, 1992, by Dr. Vasant Pawar.

(12) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*), by Shri Mohan Singh.

(13) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*), by Prof. Rasa Singh Rawat.

(14) The Cinematograph (Amendment) Bill, 1993 (*Amendment of section 5B*), by Shri Harin Pathak.

(15) The Indian Medicine Central Council (Amendment) Bill, 1993 (*Amendment of section 2 etc.*) by Shri Sharad Dighe.

***(16) The Transfer of Property (Amendment) Bill, 1993** (*Amendment of section 2, etc.*), by Shrimati Sumitra Mahajan.

***(17) The Code of Criminal Procedure (Amendment) Bill, 1992** (*Amendment of sections 125 and 127*), by Shrimati Sumitra Mahajan.

***(18) The Indian Penal Code (Amendment) Bill, 1992** (*Omission of section 479, etc.*), by Shrimati Sumitra Mahajan.

8. Private Member's Bill — Under Consideration

The Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new long title for long title, etc.*), by Shri Basudeb Acharia.

Shri Basudeb Acharia concluded his speech on the motion for consideration of the Bill moved by him on the 27th November, 1993.

The following members took part in the debate:—

- (1) Shri Pawan Kumar Bansal
- (2) Prof. Rasa Singh Rawat
- (3) Shri Mohan Singh
- (4) Shri Ramesh Chennithala
- (5) Shri Bhogendra Jha
- (6) Dr. Kartikeswar Patra
- (7) Shri P.C. Thomas
- (8) Shri Somnath Chatterjee
- (9) Prof. K. V. Thomas
- (10) Shri Virender Singh
- (11) Shri George Fernandes
- (12) Shri Sriballav Panigrahi (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 5 P.M. on Saturday, the 27th February, 1993)

C.K. JAIN,
Secretary-General.

*From 5.58 to 6 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, February 27, 1993/Phalgun 8, 1914 (Saka)

No. 175

(Lok Sabha met at 5 P.M.)

1. THE BUDGET (GENERAL)—1993-94

Dr. Manmohan Singh presented a statement of the estimated receipt and expenditure of the Government of India for the year 1993-94.

2. GOVERNMENT BILL—INTRODUCED

The Finance Bill, 1993

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March, 1, 1993/Phalguna 10, 1914 (Saka)

No.176

11. A.M.

1. Starred Questions

Starred Question Nos. 84-85, 90 and 92 were orally answered. Replies to Starred Question Nos.81—83, 86—89,91 and 93—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.825—865and 867—1055 were laid on the Table.

(Lok Sabha adjourned at 12.35 P.M. and re-assembled at 2.01 P.M.)

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the International Airports Authority Act, 1971:—

- (i) The International Airports Authority of India (Gratuity) Amendment Regulations, 1992 published in Notification No. PERS/IR/1115/1/82/Vol. VI/6560 in Gazette of India dated the 23rd May, 1992, together with an explanatory Note.
- (ii) The International Airports Authority of India (Leave) Amendment Regulations, 1992 published in Notification No. PERS/SC/12/73-Vol. IV in Gazette of India dated the 28th October, 1992 together with an Explanatory Note.

(iii) **The International Airport Authority of India (Medical Attendance and Treatment) Amendment Regulations, 1992** published in Notification No. Sectt. 122/76-Misc. in Gazette of India dated the 2nd November, 1992 together with an Explanatory Note.

(2) A copy of the **Central Electricity Authority (Terms and Conditions of Service of Chairman and other Members) Amendment Rules, 1992** (Hindi and English versions) published in Notification No. G.S.R. 598 in Gazette of India dated the 26th December, 1992 under sub-section (3) of section 4B of the Electricity (Supply) Act, 1948.

(3)(i) A copy of the **Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1991-92** alongwith Audited Accounts.

(ii) A copy of the **Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1991-92.**

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the **Mahanagar Telephone Nigam Limited, New Delhi, for the year 1991-92** within the stipulated period of nine months after the close of the Accounting year.

(6) A copy of the Notification No. S.O. 648(E) (Hindi and English versions) published in Gazette of India dated the 27th September, 1991 authorising the police officers of and above the rank of Sub-Inspector of Police of the Union Territory Administration of the Andaman and Nicobar Islands to exercise all powers under sub-section (1) of section 9 of the **Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981** for the purpose of ascertaining whether or not the requirements of the said Act have been complied with and also to exercise the powers of authorised officer under sub-section (1) of section 19 of the Act issued under sub-section (1) of section 9 of the said Act.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 25th February, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Indian Medical Council Bill, 1992, which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of the Lok Sabha on the 23rd December, 1992.
- (2) That at its sitting held on the 25th February, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Dentists (Amendment) Bill, 1992, which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of the Lok Sabha on the 23rd December, 1992.

5. Report of the Business Advisory Committee

SHRI MUKUL WASNIK presented the Twenty-fifth Report of the Business Advisory Committee.

6. Reports and minutes of the Committee on Agriculture

SHRI J. CHOKKA RAO presented the Eighth and Ninth Reports (Hindi and English versions) of the Committee on Agriculture on Analysis of Budget and Annual Report of Indian Council of Agriculture Research — Ministry of Agriculture (Department of Agriculture Research and Education) and Analysis of the Annual Report of the Department of Animal Husbandry and Dairying (1991-92)—Ministry of Agriculture (Department of Animal Husbandry) and Minutes of the sitting of the Committee relating thereto.

7. Motions for Elections to Committees—Adopted

- (1) SHRI PRANAB MUKHERJEE moved the following motion:—

“That in pursuance of Section 3(3)(b) of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(2) SHRI PRANAB MUKHERJEE moved the following motion:

“That in pursuance of Section 4(3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(3) SHRI JAGDISH TYTLER moved the following motion:

“That in pursuance of Section 4(2)(a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act.”

The motion was adopted.

8. Government Bills—Withdrawn

- (1) The Wild Life (*Protection*) Amendment Bill, 1992
- (2) The Indian Medical Council (*Amendment*) Bill, 1992
- (3) The Dentists (*Amendment*) Bill, 1992

9. Government Bills—Introduced

- (1) The Wild Life (*Protection*) Amendment Bill, 1993
- (2) The Indian Medical Council (*Amendment*) Bill, 1993
- (3) The Dentists (*Amendment*) Bill, 1993
- (4) The Oilfields (Regulation and Development) Amendment Bill, 1993

The Motion for leave to introduce the Bill at (4) above moved by Captain Satish Kumar Sharma was opposed. The motion was adopted and the Bill was introduced.

10. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Oilfields (Regulation and Development) Amendment Ordinance, 1993, was laid on the Table.

11. Matters under Rule 377

- (1) Kum. Frida Topno raised a matter regarding need to establish a Sponge Iron factory at Bonai, Orissa.

(2) Shri Probin Deka raised a matter regarding need to ban killing of rhinos in the country.

(3) Dr. Kartikeswar Patra raised a matter regarding need to protect Government land belonging to India Government Text Book Press at Bhubaneswar, Orissa from encroachment.

(4) Shri Mohan Lal Jhikram raised a matter regarding need to provide central assistance to drought affected people of Mandala and Siwani districts, Madhya Pradesh.

(5) Shri Rajvir Singh raised a matter regarding need to allocate funds from Central Road Fund to Uttar Pradesh Government.

(6) Shri Ram Tahal Choudhary raised a matter regarding need for Central aid to H.E.C. Dhurua, Ranchi, Bihar.

(7) Shri T.J. Anjalose raised a matter regarding need for early implementation of Kayamkulam Super Thermal Power Project, Kerala.

▼
*12. Intimation regarding arrest of member

The Chairman informed the House that the Speaker had received the following communication dated 28 February, 1993 from the Station House Officer, Parliament Street, New Delhi, today:—

“At about 2.20 P.M., the Deputy Superintendent of Police, Faizabad, Uttar Pradesh, handed over a letter to the Duty Officer, Police Station, Parliament Street, New Delhi that he was taking Shri Vinay Katiyar, M.P., to Central Jail, Naini, Allahabad, Uttar Pradesh, after arresting him under section 3(2) of the National Security Act. He has taken away Shri Vinay Katiyar with him after arresting him.

This for your information.”

13. Motion of Thanks on the President's Address

Time recommended : 12 Hrs.
by Government

Time taken : 3 Hrs. 11 Mts.

Balance : 8 Hrs. 49 Mts.

Shri Digvijay Singh moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’”

Shri Mani Shankar Aiyar Seconded the motion.

Three hundred and twenty amendments (Nos. 1—10, 19, 38—49, 80—89, 91—98, 115—123, 166—175, 183—184, 192—206, 208—211, 225—233, 246—277, 295—300, 373—388, 399—403, 411—447, 455—476, 490—505, 510, 533—537, 592—604, 628, 629, 686—718, 757—772, 795—807, 888, 889 and 900-910) were moved.

The following members took part in the debate:—

- (1) Shri Chandraject Yadav
- (2) Shri Ram Vilas Paswan
- (3) Shri Lokanath Choudhury

The discussion was not concluded.

14. Statement by Minister

The Minister of Home Affairs made a statement regarding Tripura.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 2, 1993/Phalgun 11, 1914 (Saka)

No. 177

11 A.M.

1. Starred Questions

Starred Question Nos. 101—103 were orally answered. Replies to Starred Question Nos. 104—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1056-1264 were laid on the Table.

(Lok Sabha adjourned at 12.40 P.M. and re-assembled at 2.02 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1991-92 alongwith Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1989-90 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1989-90.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Environment (Protection) Eighth Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 884(E) in Gazette of India dated the 20th November, 1992 under section 26 of the Environment (Protection) Act, 1986.
- (8) A copy of the Indian Railways (Open Lines) General Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 23rd May, 1992 under section 199 of the Railways Act, 1989.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, Delhi, for the year 1990-91 together with Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Open School, Delhi, for the year 1990-91.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh, for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1991-92.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1990-91.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1990-91 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1st March, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Multimodal transportation of Goods Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of the Lok Sabha on the 23rd December, 1992.

5. Statement of Estimates Committee

Shri Manorajan Bhakta laid on the Table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports:—

- (1) Fourth Report of the Estimates Committee (Ninth Lok Sabha) regarding action taken by Government on their Seventieth Report (Eighth Lok Sabha) on Ministry of Home Affairs (Rehabilitation Division) — Rehabilitation of Migrants from East Bengal.
- (2) Eleventh Report of the Estimates Committee (Tenth Lok Sabha) regarding action taken by Government on their Eleventh Report (Ninth Lok Sabha) on Ministry of Finance, Department of Economic Affairs (Banking Division) — Man-power requirements in Nationalised Banks.

6. Report of The Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Presentation of Petition

Shri Ram Naik presented a petition signed by Shri G.J. Sathé, Joint Convenor, Bank of Karad Depositors' Forum, Bombay, regarding sale of assets of the Bank of Karad Limited (under liquidation) to any other Bank.

8. Motion regarding Twenty-Fifth Report of Business Advisory Committee

Shri Mukul Wasnik moved the following motions:—

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 1st March, 1993.”

The motion was adopted.

9. Government Bill—Introduced

The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1993.

10. Matters Under Rule 377

(1) Shri Prithviraj D. Chavan raised a matter regarding need to bring out low cost translations of entire works of Mahatma Jotibaphule, social reformer of Maharashtra in Hindi and English.

(2) Shri Sriballav Panigrahi raised a matter regarding need for implementation of agreements for dearness allowance for the workers of Central Public Sector Undertakings.

(3) Shri K.D. Sultanpuri raised a matter regarding need to provide support price for apple and other fruits in Himachal Pradesh.

(4) Dr. Lal Bahadur Rawal raised a matter regarding not to levy Income-tax on instalments of Additional Dearness Allowance deposited in G.P.F. of the employees.

(5) Shri Anna Joshi raised a matter regarding need to restore earlier pattern of Central Contribution to Sugar Development Fund in respect of Maharashtra.

(6) Dr. (Smt.) K.S. Soundarain raised a matter regarding need to lift ban on export of Sandalwood.

(7) Shri R. Jeevarathinam raised a matter regarding need to expedite the construction work of Railway overbridge at Arakkonam, Tamil Nadu.

11. Motion of Thanks on the President's Address

Time recommended by BAC: 12 Hrs.

Time taken: 6 Hrs. 37 Mts.

Balance: 5 Hrs. 23 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.”

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpai
- (2) Dr. Girija Vyas
- (3) Prof. Malini Bhattacharya
- (4) Shri Sobhanadreeswara Rao Vadde
- (5) Shri Kadambur M.R. Janardhanan
- (6) Shri Kalka Das
- (7) Kum. Mamata Banerjee
- (8) Shri Syed Shahabuddin
- (9) Prof. K. Venkatagiri Gowda (*Speech unfinished*)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 3, 1993/Phalguna 12, 1914 (Saka)

No. 178

11 A.M.

1. Starred Questions

Starred Question Nos. 121—125 were orally answered. Replies to Starred Question Nos. 126—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1265—1362, 1364—1368, 1371—1394, 1396—1428, 1430—1451 and 1453—1468 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1991-92.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1991-92 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English

- versions) of the Institute of Physics, Bhubaneswar, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1991-92 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1991-92.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pune, for the year 1991-92.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the High Court Judges (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 698(E) in Gazette of India dated the 31st July, 1992 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (14) A copy of the Tractor Cess Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 55(E) in Gazette of India dated the 19th January, 1993 under sub-section (4) of section 30 of the Industries (Development of Regulation) Act, 1951.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1991-92.
- (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1991-92.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

Central Machine Tools Institute, Bangalore, for the year 1991-92.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1991-92.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1990-91 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1990-91.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1992 published in Notification No. G.S.R. 479 in Gazette of India dated the 31st October, 1992.
- (ii) The Indian Administrative Service (Pay) Twelveth Amendment Rules, 1992 published in Notification No. G.S.R. 480 in Gazette of India dated the 31st October, 1992.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1992 published in Notification No. G.S.R. 526 in Gazette of India dated the 28th November, 1992.
- (iv) The Indian Administrative Service (Pay) Thirteenth

Amendment Rules, 1992 published in Notification No. G.S.R. 527 in Gazette of India dated the 28th November, 1992.

- (v) **The Indian Forest Service (Pay) First Amendment Rules, 1992 published in Notification No. G.S.R. 22 in Gazette of India dated the 9th January, 1993.**
 - (vi) **The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1992 published in Notification No. 21 in Gazette of India dated the 9th January, 1993.**
 - (vii) **The Indian Police Service (Pay) Fifth Amendment Rules, 1992 published in Notification No. G.S.R. 23 in Gazette of India dated the 9th January, 1993.**
 - (viii) **The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1992 published in Notification No. G.S.R. 33 in Gazette of India dated the 16th January, 1993.**
 - (ix) **G.S.R. 588 Published in Gazette of India dated the 26th December, 1992 containing corrigendum to Notification No. G.S.R. 726 published in Gazette of India dated the 8th December, 1990.**
 - (x) **The Indian Administrative Service (Cadre) Amendment Rules, 1993 published in Notification No. G.S.R. 15(E) in Gazette of India dated the 13th January, 1993.**
 - (xi) **The Indian Police Service (Cadre) Amendment Rules, 1993 published in Notification No. G.S.R. 16(E) in Gazette of India dated the 13th January, 1993.**
 - (xii) **The Indian Forest Service (Cadre) Amendment Rules, 1993 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 13th January, 1993.**
- (22) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Review by the Government on the working of the**

National Research Development Corporation, New Delhi, for the year 1991-92.

- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI SHYAM BIHARI MISRA presented the Fifteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Public Accounts Committee

SHRI ATAL BIHARI VAJPAI presented the Forty Second Report (Hindi and English versions) of the Public Accounts Committee on action taken on 155th Report of Public Accounts Committee (8th Lok Sabha) on Union Excise Duties—Taking irregular credit of duty of Rs. 1.17 crores on base yarn and its utilisation for payment of duty on textured yarn.

6. Report of the Committee on Government Assurances

Dr. LAXMINARAIN PANDEY Presented the Ninth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Government Bill—Withdrawn

The Multimodal Transportation of Goods Bill, 1992.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.32 P.M.)

8. Matters under Rule 377

(1) Shri Anantrao Deshmukh raised a matter regarding need to drop the proposal of shifting/closing of Central Food Technological Research Institute, Nagpur.

(2) Shri Yashwantrao Patil raised a matter regarding need to attach an additional bogie to Jhelam Express for transporting fruit boxes from Pune and Ahmednagar.

(3) Shri K.M. Mathew raised a matter regarding need to take steps for raising the price of Pepper.

(4) Shri Jagat Vir Singh Drona raised a matter regarding need to provide more facilities at Kanpur airport, Uttar Pradesh.

(5) Dr. K.D. Jeswani raised a matter regarding need to implement the recommendations of Fourth Central Pay Commission regarding pensionary benefits in respect of employees of Port trusts and Dock Labour Boards.

(6) Shri Surya Narain Yadav raised a matter regarding need to set up a high power T.V. transmitter in Saharsa district and also to open a relay kendra in Supaul district, Bihar.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to ensure early release of some fishermen held hostage by high sea pirates in Sunderbans, West Bengal.

9. Motion of Thanks on the President's Address

Time allotted	: 12 Hrs.
Time taken	: 7 Hrs. 55 Mts.
Balance	: 4 Hrs. 05 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’”

The following members took part in the debate:—

- (1) Prof. K. Venkatagiri Gowda
- (2) Prof. K.V. Thomas
- (3) Shri Indrajit Gupta
- (4) Shri Mohan Rawal (*Speech unfinished*)

The discussion was not concluded.

10. Statement by Minister

The Minister of Home Affairs made a statement regarding Tripura.

(Lok Sabha adjourned at 4.24 P.M. and re-assembled at 5 P.M.)

5.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th March, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 4, 1993/Phalguna 13, 1914 (Saka)

No. 179

11 A.M.

1. Starred Questions

Starred Question Nos. 141, 143, 144 and 146—148 were orally answered. Replies to Starred Question Nos. 142, 145 and 149—160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1469—1520 and 1522—1639 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(Commercial) (No. 7 of 1992)—Mazagon Dock Limited under article 151(1) of the Constitution.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Singareni Collieries Company Limited, Khammam, for the year 1991-92.

- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Coal India Limited, Calcutta, and its subsidiary companies for the year 1991-92 (Volumes I and II).
 - (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1991-92 (Volumes I and II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
 - (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1991-92.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report (Hindi and English versions) of the Engineers India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A statement (Hindi and English versions) (i) correcting the reply given on the 17th December, 1992 to Unstarred Question No. 4153 by Shri Manjay Lal regarding purchase of pipeline for Kandla-Bhatinda pipeline and (ii) giving reasons for delay in correcting the reply.

4. Reports of Public Accounts Committee

SHRI ATAL BIHARI VAJPAI presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Forty-first Report on action taken on 136th Report (8th Lok Sabha) on Income escaping assessment.
- (2) Forty-third Report on action taken on 169th Report (8th Lok Sabha) on Heavy Water Plant, Tuticorin.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.24 P.M.)

5. Matters Under Rule 377

- (1) Shri Gopi Nath Gajapathi raised a matter regarding need to take steps for protecting flowering plant species used in Ayurvedic medicines from extinction.

- (2) Shri Chhitubhai Gamit raised a matter regarding need for doubling of railway line between Surat and Bhusawal.
- (3) Shri Prabhu Dayal Katharia raised a matter regarding need for construction of an overbridge at railway crossing, Shikohabad, Uttar Pradesh
- (4) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need for industrialisation of Pauri and Chamoli districts, Uttar Pradesh.
- (5) Shri M. Ramanna Rai raised a matter regarding need to ask State Government of Kerala to procure raw cashewnut from the farmers.
- (6) Shri E. Ahamed raised a matter regarding need to take immediate steps to provide satellite links to Thiruvananthapuram Television Station (Kerala).
- (7) Kumari Mamata Banerjee raised a matter regarding need for improving the working of Board for Industrial and Financial Reconstruction (BIFR).
- (8) Shri Ram Prasad Singh raised a matter regarding need to set up Central Schools and Navodaya Vidyalayas in Rohtas, Bhabhua and Buxur districts of Bihar.

6. Motion of Thanks on the President's Address

Time allotted	: 1½ Hrs.
Time taken	: 11 Hrs. 24 Mts.
Balance	: 36 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’ ”

The following members took part in the debate:—

- (1) Shri Mohan Rawale
- (2) Shri Pawan Kumar Bansal
- (3) Shri Somnath Chatterjee
- (4) Shri Satya Deo Singh
- (5) Shri Chiranji Lal Sharma
- (6) Smt. Vijaya Raje Scindia
- (7) Shri Anadi Charan Das

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 5, 1993/Phalgun 14, 1914 (Saka)

No. 180

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Bahadurbhai Kunthabhai Patel, who was a member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 161, 164, 165, 168 and 169 were orally answered. Replies to Starred Questions Nos. 162, 163, 166, 167 and 170—180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1640—1688 and 1690—1809 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards for the year 1991-92.
- (2) A copy of the Notification No. G.S.R. 549 (Hindi and English versions) published in Gazette of India dated the 5th December, 1992 containing Corrigendum to Notification No. G.S.R 358 dated the 30th May, 1991, issued under section 25 of the Rubber Act, 1947.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Second Amendment) Rules, 1992 published in Notification No. G.S.R 865(E) in Gazette of India dated the 13th November, 1992.
 - (ii) The Coffee (Third Amendment) Rules, 1992 published in Notification No. G.S.R. 6 in Gazette of India dated the 2nd January, 1993.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1991-92.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1991-92.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1991-92.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1991-92.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1991-92 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Notification No. S.O. 2961 (Hindi and English versions) published in Gazette of India dated the 28th November, 1992 specifying certain subject fields as designated trades, for Technician (Vocational) Apprentices, for the purposes of the Apprentices Act, 1961 issued under section 2 of the said Act.
- (15) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No. G.S.R. 535 in Gazette of India dated the 28th November, 1992 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (16) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 163 and Recommendation No. 173 adopted at the International Labour Conference at its 74th Session (Maritime)—Geneva (September-October, 1987) alongwith the text of the Convention and Recommendation.

- (17) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 164 adopted at the International Labour Conference at its 74th Session (Maritime)—Geneva (September-October, 1987), alongwith the text of the Convention.
- (18) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 165 concerning Social Security for Seafarers (Revised) adopted by the 74th (Maritime) Session of the International Labour Conference (1987), alongwith the text of the Convention.
- (19) A statement (Hindi and English versions) on action taken or proposed to be taken on the Convention No. 166 and the Recommendation No. 174 adopted by the 74th (Maritime) Session of the General Conference of the International Labour Organisation (September-October, 1987) alongwith the text of the Convention and Recommendation.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R. 807(E), published in Gazette of India dated the 13th October, 1992 approving the Corrigendum to the Paradip Port Trust (Heads of Departments) Regulations, 1991.
 - (ii) G.S.R. 837(E), published in Gazette of India dated the 30th October, 1992 approving the Mormugao Port Employees Superannuation and age of Retirement, (First Amendment) Regulations, 1991.
 - (iii) G.S.R. 879(E), published in Gazette of India dated the 17th November, 1992 approving the New Mangalore Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit After Retirement) Regulations, 1991.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, for the year 1991-92.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board, for the year 1991-92.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management, Madras, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1991-92.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1991-92, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1991-92.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1991-92 together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1991-92.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the New Mangalore Port Trust for the year 1991-92 together with Audit Report thereon.
- (ii) Review by the Government on the working of the New Mangalore Port Trust for the year 1991-92.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the National Mineral Policy, 1993 (for non-fuel and non-atomic minerals) (Hindi and English versions).
- (34) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O.930(E) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of exports.
- (ii) S.O. 931(E) published in Gazette of India dated the 28th December, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imports.
- (iii) G.S.R. 941(E) and G.S.R. 942(E) published in Gazette of India dated the 24th December, 1992 together with an explanatory memorandum regarding exemption to Ammonia and Cyclohexane, when imported into India for the manufacture of Caprolactum from the basic customs duty in excess of 40 percent *ad valorem* and whole of the auxiliary duty of Customs.

- (iv) G.S.R.43(E) published in Gazette of India dated the 2nd February, 1993 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on specified grades of Polyvinyl Chloride Resin originating from Argentina, Brazil, Mexico, Republic of Korea or United States of America, when imported into India at the rates specified in the notification.
- (v) S.O. 53 (E) published in Gazette of India dated the 18th January, 1993 together with an explanatory memorandum regarding revised rates of conversion of Italian Lire into Indian currency or *vice-versa*.
- (vi) S.O. 83(E) published in Gazette of India dated the 29th January, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imports.
- (vii) S.O. 84(E) published in Gazette of India dated the 29th January, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of exports.
- (viii) G.S.R.71(E) published in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.
- (ix) The Baggage (Second Amendment) Rules, 1993 published in Notification No. G.S.R.72(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum.
- (x) The Tourist Baggage (Amendment) Rules, 1993 published in Notification No. G.S.R.73(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum.
- (xi) The Transfer of Residence (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 74(E) in Gazette of India dated the 17th February, 1993 together with an explanatory memorandum.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

(i) The Post Office Recurring Deposit (Amendment) Rules, 1992 published in Notification No. G.S.R. 918(E) in Gazette of India dated the 11th December, 1992.

(ii) The Post Office Recurring Deposit (Amendment) Rules, 1993 published in Notification No. G.S.R.42(E) in Gazette of India dated the 1st February, 1993.

(36) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—

(i) The Securities and Exchange Board of India (Merchant Bankers) Rules, 1992 published in Notification No. G.S.R. 937(E) in Gazette of India dated the 22nd December, 1992.

(ii) The Securities and Exchange Board of India (Portfolio Managers) Rules, 1993 published in Notification No. G.S.R. 4(E) in Gazette of India dated the 7th January, 1993.

(iii) The Securities and Exchange Board of India (Mutual Funds) Regulations, 1993 published in Notification No. F.No.LE/SEBI/IV/93 in Gazette of India dated the 20th January, 1993.

(37) A copy of the Wealth-tax (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 94(E) in Gazette of India dated the 8th February, 1993 under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.

5. Statement By Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th March, 1993.

(Lok Sabha adjourned at 12.41 P.M. and re-assembled at 2.04 P.M.)

6. Motion Regarding Joint Committee to Enquire Into Irregularities in Securities and Banking Transactions

Shri Ram Niwas Mirdha moved the following motion:—

“That this House do appoint Sarvashri M.O.H. Farook and A. Charles to the Joint Committee to enquire into irregularities in Securities and Banking Transactions in the vacancies caused by the resignation of Shrimati Basava Rajeswari and Shri P.M. Sayeed.”

The Motion was adopted.

7. Motion of Thanks on The President's Address

Time allotted: 12 Hrs.

Time taken: 12 Hrs. 14 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’ ”

The following members took part in the debate:—

- (1) Shri Kirip Chaliha
- (2) Shri Manbendra Shah
- (3) Shri Jagmoot Singh Brar (*Speech unfinished*)

The discussion was not concluded.

8. Motion Regarding Fifteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Shyam Bihari Misra moved the following motion:—

“That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1993.

The motion was adopted.

9. Private Member's Resolution—Negatived

The following Resolution moved by Shri Rupchand Pal on the 17th July, 1992, was put to vote:—

“This House calls upon the Government to immediately undertake a comprehensive review of the disinvestment policy of the Government in respect of Public Sector Undertakings.”

On the Resolution the House divided: Ayes *21; Noes *72. Accordingly, the Resolution was negatived.

10. Private Member's Resolution—Under Consideration

Shri Jagat Vir Singh Drona moved the following Resolution:—

“This House recommends to the Government that in order to remove the backwardness of the States of Uttar Pradesh and Bihar, two new separate States to be called Uttaranchal, comprising hilly regions of Uttar Pradesh, and Vananchal, comprising Chhota Nagpur and Santhal Paragana regions of Bihar, be created.”

An amendment was moved by Maj. Gen. (Retd.) Bhuwan Chandra Khanduri

The following members took part in the debate:—

- (1) Shri Bhogendra Jha
- (2) Shri Ramesh Chennithala
- (3) Shri Pratap Singh
- (4) Shri Suraj Mandal
- (5) Shri Atal Bihari Vajpai
- (6) Prof. K.V. Thomas
- (7) Shri Ram Vilas Paswan
- (8) Shri Surya Narain Yadav
- (9) Shri Sriballav Panigrahi (*Speech Unfinished*)

The discussion was not concluded.

*Subject to correction.

****11. Announcement by Deputy Speaker**

The Deputy Speaker informed that as decided in the meeting of the Speaker with him, Members of Panel of Chairmen, Business Advisory Committee and the Chief Whips/Whips held that day, the sitting of the House fixed for Tuesday, 9 March, 1993 had been cancelled.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th March, 1993)

C.K. JAIN,
Secretary-General.

**A* 5.35 P.M.

MGIP(PLU)MRND-772LS-05.03.93

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 10, 1993/Phalguna 19, 1914 (Saka)

No. 181

11 A.M.

1. Starred Questions

Starred Question Nos. 202, 203, 205 and 206 were orally answered. Replies to Starred Question Nos. 201, 204 and 207—220 were laid on the Table.

Replies to Starred Question No. 181—200 listed for 9 March, 1993 were also laid on the Table as the sitting fixed for that day was cancelled.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2021-2023, 2026-2057, 2059-2100, 2102-2132, 2134-2154, 2156-2167, 2169-2200, 2202-2248, 2250 and 2251 were laid on the Table.

Replies to Unstarred Question Nos. 1810-1946, 1948, 1950-2014 and 2016-2020 listed for 9 March, 1993 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Birds Jute and Exports Limited, Calcutta, for the year 1991-92.

(ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1991-92.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Companies (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. G.S.R. 924(E) in Gazette of India dated the 14th December, 1992 under sub-section (3) of Section 641 of the Companies Act, 1956.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1991-92.
- (7) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Cost Accounting Records (Vanaspati) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 20th June, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.
- (9) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1992) (Commercial)—Cement Corporation of India Limited under article 151(1) of the Constitution.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a)(i) Statement regarding Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1991-92.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1991-92.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1991-92.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item No. (10) above.
- (12) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 1st February, 1993 under subsection (1) of section 37 of the Administrative Tribunals Act, 1985.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1991-92.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Government Bill—Introduced

The Foreign Exchange Regulation (Amendment) Bill, 1993

5. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Exchange Regulation (Amendment) Ordinance, 1993, was laid on the Table.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.04 P.M.)

6. Matters Under Rule 377

(1) Prof. Rasa Singh Rawat raised a matter regarding need to connect Ajmer in Rajasthan by air.

(2) Shri Rajvir Singh raised a matter regarding need to declare certain state roads in Uttar Pradesh as National Highways.

(3) Shri Lal Babu Rai raised a matter regarding need for a Central survey to solve the problem of accumulation of water in Chapra Parliamentary constituency, Bihar.

(4) Shri Uddhab Barman raised a matter regarding need to convert B. Barooah Cancer Institute, Guwahati, into a Central Cancer Research and Treatment Institute.

(5) Shri Birsingh Mahato raised a matter regarding need to provide financial assistance to flood-affected people of district Purulia, West Bengal.

(6) Dr. Krupasindhu Bhoi raised a matter regarding need to set up an Agricultural University at Sambalpur, Orissa.

(7) Shri Gopi Nath Gajapathi raised a matter regarding need to enhance allocation of Wheat and Kerosene to Orissa.

7. Motion of Thanks on the President's Address

Time allotted: 12 Hrs.

Time taken: 15 Hrs. 56 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’ ”

The following members took part in the debate:—

- (1) Shri Jagmeet Singh Brar
- (2) Shri Birsingh Mahato
- (3) Shri Ayub Khan
- (4) Shri Sultan Salahuddin Owaisi
- (5) Shri Satyanarayan Jatiya
- (6) Shri Chun Chun Prasad Yadav
- (7) Shri K.D. Sultanpuri
- (8) Shri Sanat Kumar Mandal
- (9) Smt. Santosh Chowdary
- (10) Shri Dileepbhai Sanghani
- (11) Prof. (Smt.) Savithiri Lakshmanan
- (12) Shri H.D. Devegowda
- (13) Shri Chhitubhai Gamit
- (14) Shri Anna Joshi (*Speech unfinished*)

The discussion was not concluded.

6.10 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 11th March, 1993*)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 11, 1993/Phalguna 20, 1914 (Saka)

No. 182

11 A.M.

1. Starred Questions

Starred Question Nos. 221—225 were orally answered. Replies to Starred Question Nos. 226—240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2252—2467 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation for the year 1991-92.
 - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Shyam Bihari Misra presented the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

Shri Manoranjan Bhakta presented the Twenty-third Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Sixteenth Report of Estimates Committee (Ninth Lok Sabha) on the Ministry of Urban Development—Hostel Accommodation for M.Ps. in Delhi.

6. Matters Under Rule 377

(1) Shri Anantrao Deshmukh raised a matter regarding need for immediate clearance of BUTP II project to improve Sub-urban railway system in Bombay.

(2) Shri Bheru Lal Mecna raised a matter regarding need to implement the decisions arrived at the meeting in tripartite committee on 3 July, 1992 with regard to dearness allowance, family pension etc., of the workers.

(3) Shri Ankushrao Raosaheb Tope raised a matter regarding need to lay proposed Khamgaon-Jalna Railway line connecting Vidarbha and Marathwada.

(4) Shri Rajendra Agnihotri raised a matter regarding need for early functioning of Akashvani Kendra at Jhansi, Uttar Pradesh.

(5) Smt. Sumitra Mahajan raised a matter regarding need to provide centre at Indore, Madhya Pradesh for examinations conducted by UPSC and S.S.C.

(6) Shri Shiva Sharan Sinha raised a matter regarding need to provide central assistance to Government of Bihar for providing relief to the people affected by drought.

(7) Prof. (Dr.) S.P. Yadav raised a matter regarding need to provide suitable compensation to the farmers whose land has been acquired by Tata Fertilizer factory in Sambhal Parliamentary Constituency, Uttar Pradesh.

(8) Shri V.S. Vijayaraghavan raised a matter regarding need to retain the facility for renewing passport at Indian Embassy in Dubai and in other Gulf countries.

(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 2.38 P.M.)

7. Motion of Thanks on the President's Address

Time allotted: 12 Hrs.

Time taken: 18 Hrs. 03 Mts.

Discussion on the following motion moved by Shri Digvijay Singh and seconded by Shri Mani Shankar Aiyar and the amendments thereto moved on the 1st March, 1993, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 22nd February, 1993.’ ”

The following members took part in the debate:—

- (1) Shri Anna Joshi
- (2) Dr. Vasant Pawar
- (3) Md. Ali Ashraf Fatmi
- (4) Shri P.C. Thomas
- (5) Shri E. Ahamed
- (6) Shri Ramashray Prasad Singh
- (7) Shri Mohiram Saikia

Shri P.V. Narasimha Rao replied to the debate. All the amendments moved were negatived. The motion was adopted.

*8 Statutory Resolution — Under Consideration

Time allotted: 2 hrs.

Time taken: 1 Hr. 15 Mts.

Balance: — Hr. 45 Mts.

Shri Nitish Kumar moved the following Resolution:—

“That this House disapproves of the National Thermal Power Corporation Limited, the National Hydro-electric Power Corpo-

*Discussed together.

ration Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993 (Ordinance No. 10 of 1993) promulgated by the President on the 8th January, 1993.”

***9. Government Bill — Under Consideration**

The National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993

The motion for consideration of the Bill was moved by Shri N.K.P. Salve.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Prof. Rasa Singh Rawat, Sarvashri Anil Basu and Rajendra Agnihotri.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Sriballav Panigrahi
- (2) Dr. Laxminarain Pandey (*Speech unfinished*)

The discussion was not concluded.

6. P.M.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 12th March, 1993*)

C. K. JAIN,
Secretary-General.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 12, 1993/Phalguna 21, 1914 (Saka)

No. 183

11 A.M.

1. Starred Questions

Starred Question Nos. 241—244 were orally answered. Replies to Starred Question Nos. 245—260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2468—2486, 2488—2565 and 2567—2639 were laid on the Table.

3. President's Message

The Speaker informed the House that he had received the following message dated the 11th March, 1993 from the President:—

"I have received with great satisfaction the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 22nd February, 1993."

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1)(i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1991-92.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 34(E) (Hindi and English versions) published in Gazette of India dated the 7th January, 1993 directing that with effect from the day following the expiration of thirty days from the 7th January, 1993, Light-dues shall be payable at all ports in India in respect of all Foreign Going Vessels, Home Trade Vessels and Sailing Vessels described in the Notification under sub-section (4) of section 10 of the Lighthouse Act, 1927.
- (4)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1991-92 together with accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1991-92.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1992 published in Notification No. S.O. 2760 in Gazette of India dated the 31st October, 1992.
- (ii) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1992 published in Notification No. S.O. 2761 in Gazette of India dated the 31st October, 1992.
- (iii) The Export of Dried Fish Inspection (Amendment) Rules, 1992 published in Notification No. S.O. 2989 in Gazette of India dated the 5th December, 1992.
- (iv) S.O. 2990 published in Gazette of India dated the 5th

December, 1992 repealing the Export of Fish Meal (Inspection) Rules, 1980.

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R 19(E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum rescinding the Baggage (Conditions of Exemption) Rules, 1975.
 - (ii) G.S.R 20(E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum making certain amendments to Notification No. 137/90-Cus., dated the 20th March, 1990.
 - (iii) G.S.R 21(E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum making certain amendments to Notification No. 204/84-Cus., dated the 20th July, 1984.
 - (iv) G.S.R 22(E) published in Gazette of India dated the 15th January, 1993 together with an explanatory memorandum rescinding the Notification No. 205/84-Cus., dated the 20th July, 1984.
 - (v) G.S.R 57(E) published in Gazette of India dated the 9th February, 1993 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the table annexed with the Notification.
 - (vi) G.S.R 78(E) published in Gazette of India dated the 18th February, 1993 together with an explanatory memorandum making certain amendments to Notification No. 203/92-Cus., dated the 19th May, 1992.
 - (vii) G.S.R 88(E) to G.S.R. 172(E) published in Gazette of India dated the 28th February, 1993 together with an explanatory memorandum regarding Customs duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1993.
- (8) A copy each of the Notification Nos. G.S.R. 173(E) to G.S.R.

248(E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1993 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 27th February, 1993 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

- (9) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1991 to the 30th June, 1992 alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (10) A copy of the Review* (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1991-92.
- (11) A copy of the Notification No. S.R.O. 229 (Hindi and English versions) published in Gazette of India dated the 24th October, 1992 declaring service in Andaman and Nicobar Islands as active service for a period of five years from the 6th January, 1993 issued under section 3 of the Navy Act, 1957.
- ** (12) (i) A copy of the Proclamation (Hindi and English versions) dated the 11th March, 1993 issued by the President under article 356 of the Constitution in relation to the State of Tripura published in Notification No. G.S.R. 273(E) in Gazette of India dated the 11th March, 1993, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 11th March, 1993 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. 274(E) in Gazette of India dated the 11th March, 1993.
- ** (13) A copy of the Report dated the 10th March, 1993 of the

* The Annual Report was laid on the Table on the 31st July, 1992.

** Laid at 5.30 P.M.

Governor of Tripura to the President (Hindi and English versions).

5. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th March, 1993.

* (2) The Minister of State in the Ministry of Home Affairs made a statement regarding bomb blasts in Bombay.

6. Supplementary Demands for Grants (Railways)—1992-93

Shri C.K. Jaffer Sharief presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1992-93.

7. Supplementary Demands for Grants (Jammu and Kashmir)—1992-93

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1992-93.

8. The Jammu and Kashmir Budget—1993-94

Shri M.V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1993-94.

9. Supplementary Demands for Grants (Uttar Pradesh)—1992-93

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Uttar Pradesh for 1992-93.

10. The Uttar Pradesh Budget—1993-94

Shri M.V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Uttar Pradesh for the year 1993-94.

* At 5.57 P.M.

11. Supplementary Demands for Grants (Madhya Pradesh)—1992-93

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Madhya Pradesh for 1992-93.

12. The Madhya Pradesh Budget—1993-94

Shri M.V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Madhya Pradesh for the year 1993-94.

13. Supplementary Demands for Grants (Rajasthan)—1992-93

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Rajasthan for 1992-93.

14. The Rajasthan Budget—1993-94

Shri M.V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Rajasthan for the year 1993-94.

15. Supplementary Demands for Grants (Himachal Pradesh)—1992-93

Shri M.V. Chandrashekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Himachal Pradesh for 1992-93.

16. The Himachal Pradesh Budget—1993-94

SHRI M.V. Chandrashekhar Murthy presented a statement of estimated receipts and expenditure of the State of Himachal Pradesh for the year 1993-94.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

***17. Statutory Resolution—Under Consideration**

Time allotted	2 Hrs.
Time taken	2 Hrs. 06 Mts.

Discussion on the following Resolution moved by Shri Nitish Kumar on the 11th March, 1993, continued:—

“That this House disapproves of the National Thermal Power

*Discussed together.

Corporation Limited, the National Hydro-electric Power Corporation Limited, and North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993 (Ordinance No. 10 of 1993) promulgated by the President on the 8th January, 1993."

*** 18. Government Bill—Under Consideration**

The National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993

Combined discussion on the motion for consideration of the Bill moved by Shri N.K.P. Salve and the amendments thereto moved on the 11th March, 1993 and the Resolution (*vide para 17 above*) continued.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Prof. K.V. Thomas
- (3) Shri Anil Basu (*Speech unfinished*)

The discussion was not concluded.

19. Motion Regarding Sixteenth Report of Private Members' Bills and Resolutions

Shri Shyam Bihari Mishra moved the following motion:—

"That this House do agree with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 1993."

The motion was adopted.

20. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of Preamble, etc.*), by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1992 (*Insertion of new articles 75A and 164A*), by Shri Chitta Basu.

Discussed together.

- (3) The Constitution (Amendment) Bill, 1992 (*Insertion of new article 156A*), by Shri Chitta Basu.
- (4) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1992 (*Insertion of new section 13A*), by Shri Tarit Baran Topdar.
- (5) The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 1993 by Shri Ramashray Prasad Singh.

21. Private Member's Bill—Withdrawn

The Payment of Gratuity (Amendment) Bill, 1991 (*Amendment of Section 1, etc.*) by Shri Sharad Dighe.

22. Private Member's Bill—Debate Adjourned

The Railway Protection Force (Amendment) Bill, 1991 (Substitution of new Long Title for Long Title, etc.) by Shri Basudeb Acharia.

Shri Mukul Wasnik moved the following motion:—

“That the debate on the Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharia be adjourned to the next day allotted for Private Member's Bills.”

The motion was adopted.

23. Motion under Rule 388

Shri Mukul Wasnik moved the following motion:—

“That provision of sub-rule (1) of Rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharia, which has been adjourned today to the next day allotted for Private Members' Bills, be suspended to enable the Bill to be set down in the List of Business without Ballot as the first item therein.”

The motion was adopted.

24. Private Member's Bill—Under Consideration

The Agricultural Workers (Minimum Wages and Welfare) Bill, 1992, by Shri Chandubhai Deshmukh

The motion for consideration of the Bill was moved by Shri Chandubhai Deshmukh.

The following members took part in the debate:—

- (1) Shri Hannan Mollah
- (2) Shri Ramesh Chennithala
- (3) Shri Syed Shahabuddin
- (4) Shri Chitta Basu
- (5) Shri Rajvir Singh
- (6) Shri Kirip Chaliha
- (7) Shri Ramashray Prasad Singh
- (8) Shri Surya Narain Yadav
- (9) Shri Sriballav Panigrahi (*Speech Unfinished*)

The discussion was not concluded.

25. Half-an-hour Discussion

Shri Upendra Nath Verma raised a discussion on the points arising out of the answer given by the Minister of Welfare on February 25, 1993 to Starred Question No. 43 regarding Mandal Commission Report.

Shri Sitaram Kesari replied to the discussion.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 15, 1993/Phalguna 24, 1914 (Saka)

No. 184

11 A.M.

1. Starred Questions

Starred Question Nos. 261, 262 and 264 were orally answered. Replies to Starred Question Nos. 263, 265—280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2640—2707 and 2709—2870 were laid on the Table.

*3. Statement by Minister

The Minister of Home Affairs made a statement on Bomb Explosions in Bombay on the 12th March, 1993.

4. Adjournment Motion

Time permissible : 2 Hrs. 30 Mts.

Time taken : 5 Hrs. 07 Mts.

The Speaker gave his consent to the moving of adjournment motion regarding situation arising out of bomb explosions which occurred on 12 March, 1992 in Bombay resulting in large scale killings and loss of property, given notice of by Sarvashri Guman Mal Lodha, Hannan Mollah, Somnath Chatterjee, Ram Naik, Anna Joshi, George Fernandes and Basudeb Acharia.

*At 12.22 P.M.

Shri Somnath Chatterjee who had secured the first position in the ballot thereafter asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed that the leave was granted and directed that the motion be taken up immediately.

#Shri Somnath Chatterjee moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

(1) Shri Sunil Dutt

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

(2) Shri Jaswant Singh

(3) Shri Sharad Dighe

(4) Shri George Fernandes

(5) Smt. Pratibha Devisingh Patil *

(6) Shri Vijay Kumar Yadav

(7) Shri M.R. Kadambur Janardhanan

(8) Shri P.C. Chacko

(9) Shri Ram Naik

(10) Shri Sobhanadreeswara Rao Vadde

(11) Shri Rajnath Sonker Shastri

(12) Shri Mohan Rawale

(13) Shri Pius Tirkey

(14) Shri Amar Roy Pradhan

(15) Shri Anna Joshi

(16) Shri Prithviraj D. Chavan

(17) Shri Hannan Mollah

(18) Shri S.B. Chavan

Shri Somnath Chatterjee replied to the debate.

On the motion, the House divided: Ayes **106; Noes **140.

Accordingly, the motion was negatived.

5. Report of Business Advisory Committee

Shri Saifuddin Choudhury presented the Twenty-sixth Report of the Business Advisory Committee.

#At 12.21 P.M.

**Subject to correction.

6. Papers laid on the Table—

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 80(E) in Gazette of India dated the 22nd February, 1993 under section 14A of the Aircraft Act, 1934 together with an Explanatory Note.
- (2) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1991-92 under section 10 of the Railway Act, 1989.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1991-92.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1991-92.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1991-92 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1991-92.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1991-92 together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1991-92 alongwith Audited Accounts.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Indian Telegraph (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 80 in Gazette of India dated the 6th February, 1993 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1991-92.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1991-92 alongwith Audited Accounts.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1990-91 alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1990-91.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

7. Presentation of Petition

Shri Anna Joshi presented a petition signed by Shri V.D. Karjatkar, Advocate, President, Pune Bar Association, Pune and other members of the Association and others for establishment of a High Court Bench in Pune for Western Maharashtra.

8. Government Bill — Introduced

The Acquisition of Certain Area at Ayodhya Bill, 1993.

9. Statement Regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Acquisition of certain area at Ayodhya Ordinance, 1993, was laid on the Table.

10. Matters Under Rule 377

(1) Shri Somjibhai Damor raised a matter regarding need to allocate Tapti gas for power generation at Pipavav in Saurashtra region of Gujarat.

(2) Prof. Prem Dhumal raised a matter regarding need to look into the anomalies created by one time increase in Pension scheme in respect of ex-soldiers.

(3) Shri Gabhaji Mangaji Thakore raised a matter regarding need for early completion of Kapadwanj-Modas broad gauge railway line in Gujarat.

(4) Prof. Susanta Chakraborty raised a matter regarding need to hand over railway land used by Burn Standard Company, Howrah to West Bengal Government for construction of a link road between Howrah station and Shalimar complex.

(5) Shri P.C. Thomas raised a matter regarding need to set up high power transmitters at T.V. stations in Kerala.

(6) Shri N. Dennis raised a matter regarding need to sanction funds and loans to the flood affected people of Kanyakumari, Tamil Nadu.

(7) Shri P.C. Chacko raised a matter regarding need to accord early sanction to Guruvayoor-Kuttipuram railway line in Kerala.

6.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th March, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 16, 1993/Phalguna 25, 1914 (Saka)

No. 185

11 A.M.

1. Starred Questions

Starred Question Nos. 281—283 were orally answered. Replies to Starred Question Nos. 284—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2871, 2872, 2874—3024 and 3026—3060 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 257(E) in Gazette of India dated the 4th March, 1993 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 893(E) published in Gazette of India dated the 7th December, 1992 containing order designating Assistant Commissioner-I and Assistant Commissioner-II in the Dairy Division of the Department of Animal Husbandry and Dairying to discharge the functions of registering authority.

- (ii) S.O. 895(E) published in Gazette of India dated the 7th December, 1992 containing order designating the Joint Secretary, in charge of Dairy Development in the Department of Animal Husbandry and Dairying, to perform the functions of Controller.
 - (iii) The Delhi (Milk and Milk Product) Control Order, 1993 published in Notification No. S.O. 3(E) in Gazette of India dated the 1st January, 1993.
 - (iv) The Milk and Milk Product (Amendment) Order, 1993 published in Notification No. S.O. 32(E) in Gazette of India dated the 7th January, 1993.
 - (v) S.O. 110(E) published in Gazette of India dated the 17th February, 1993 containing order designating Dairy Engineer and Assistant Commissioner-I in the Dairy Division of the Department of Animal Husbandry and Dairying to discharge the functions of registering authority.
 - (vi) The Milk and Milk Product (Second Amendment) order, 1993 published in Notification No. S.O. 111(E) in Gazette of India dated the 17th February, 1993.
 - (vii) S.O. 112(E) published in Gazette of India dated the 17th February, 1993 constituting the Milk and Milk Product Advisory Board consisting of 12 members.
 - (viii) S.O. 119(E) published in Gazette of India dated the 23rd February, 1993 appointing the Inspectors of fertiliser for the purpose of the Fertiliser (Control) Order, 1985 from the Central Fertiliser Quality Control and Training Institute, Faridabad and its Regional Offices at Bombay, Calcutta and Madras.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1986-87.

- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1986-87 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1990-91.
- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1991-92 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1991-92.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1991-92.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1989-90 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial, Calcutta, for the year 1989-90.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Nchru Memorial Museum and Library, New Delhi, for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1990-91.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Notification No. S.O. 768(E) (Hindi and English versions) published in Gazette of India dated the 13th October, 1992 containing Order regarding amendments in the International Copyright Order, 1991 issued under section 40 of the Copyright Act, 1957.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, Ahmedabad, for the year 1989-90 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Gujarat, Ahmedabad, for the year 1989-90.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1989-90 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1989-90.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1990-91.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society (Karnataka), Bangalore, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society (Karnataka), Bangalore, for the year 1991-92.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Gujarat, for the year 1990-91.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

4. Motion regarding Twenty-Sixth Report of Business Advisory Committee

Shri Mukul Wasnik moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 15th March, 1993.”

Two amendments moved by Sarvashri Ram Naik and George Fernandes were withdrawn by leave of the House.

The motion was adopted.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.28 P.M.)

5. Intimation regarding Detention of Member

The Chairman informed the House that the Speaker had received the following wireless message dated 16 March, 1993 from the Station House Officer, Chanakyapuri, New Delhi, today:—

“Shri Guman Mal Lodha, Member of Parliament has been detained at 11.25 hours today *i.e.* 16 March, 1993 under section 65 of the Delhi Police Act at 162, South Avenue, New Delhi.”

6. Matters Under Rule 377

(1) Prof. (Smt.) Savithri Lakshmanan raised a matter regarding need to open a branch of Union Bank of India at Moonnupeedika, district Trichur, Kerala.

(2) Shri Anand Ahirwar raised a matter regarding need to set up oil refinery in Sagar district, Madhya Pradesh.

(3) Shri Rama Krishna Konathala raised a matter regarding need to control gastro-enterities in Visakhapatnam.

(4) Shri Anna Joshi raised a matter regarding need to remove anomalies left by Third Pay Commission in respect of SSA's and Foremen.

(5) Shri Shyam Bihari Mishra raised a matter regarding need to take steps for protecting the Ganges from pollution in Kanpur and to solve acute drinking water problem in villages alongside the bank of the river.

(6) Shri Chhedi Paswan raised a matter regarding need for proper conservation of the forts in Sasaram Parliamentary Constituency, Bihar.

(7) Shri Anil Basu raised a matter regarding need to fix minimum support price for agricultural produce and ensure adequate purchases by Government agencies.

*7. Statements by Ministers

(1) The Minister of State for Labour made a statement regarding Government's decision about revision of rate of Industrial Dearness Allowance with retrospective effect from 1 January, 1989, guidelines for wage negotiations in Central Public Sector Undertakings and introduction of a Pension Scheme for subscribers of Employees' Provident Fund.

** (2) The Minister of Welfare made a statement regarding Socio-Economic Criteria for exclusion of "Creamy Layer" from "Other Backward Classes".

He also laid a copy of the Report of the Expert Committee (English version) for specifying the criteria for identification of Socially Advanced persons among the Socially and Educationally Backward Classes.

8. Statutory Resolution — Negatived

Time allotted : 2 Hrs.

Time taken : 5 Hrs. 54 Mts.

Discussion on the following Resolution moved by Shri Nitish Kumar on the 11th March, 1993, continued:—

"That this House disapproves of the National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Ordinance, 1993 (Ordinance No. 10 of 1993) promulgated by the President on the 8th January, 1993."

After discussion as indicated in para 9 below, the Resolution was negatived.

*At 4.05 P.M.

**At 5.57 P.M

9. Government Bill — Passed

The National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993.

Combined discussion on the motion for consideration of the Bill moved by Shri N.K.P. Salve and the amendments thereto moved on the 11th March, 1993 and the Resolution (*vide* para 8 above) continued.

The following members took part in the debate:—

- (1) Shri Anil Basu
- (2) Shri Gopi Nath Gajapathi
- (3) Shri V. Dhananjaya Kumar
- (4) Shri George Fernandes
- (5) Shri K.M. Mathew
- (6) Shri R. Naidu Ramasamy
- (7) Shri Chitta Basu
- (8) Prof. Prem Dhumal
- (9) Shri Bhogendra Jha
- (10) Shri Sobhanadreeswara Rao Vadde

Shri N.K.P. Salve replied to the debate.

Shri Nitish Kumar ~~spoke~~ (by way of reply to his Statutory Resolution).

Three amendments for circulation of Bill for the purpose of eliciting opinion thereon, were **negatived**.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

Clause 7 was adopted, as amended.

Clause 8 to 16 were adopted.

New Amendment No. 7 for insertion of new Clause 17 was adopted.

Clause 17 was also adopted.

The Schedule was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri N. P. Salve.

The motion was adopted and the Bill, as amended, was passed.

@10. Intimation Regarding Release of Member

The Speaker informed the House that he had received the following wireless message dated 16 March, 1993 from the Station House Officer, Tughlak Road, New Delhi:—

“Shri Guman Mal Lodha, Member of Parliament has been released at 14.00 hours today i.e. 16 March, 1993.”

@@11. Intimation Regarding Detention and Release of Member

The Speaker informed the House that he had received the following teleprinter messages dated 15 March, 1993 from the District Magistrate, Jamshedpur and the Superintendent, Jail, Jamshedpur respectively, today:—

(i)

“On 15 March, 1993, at around 1.30 P.M. Shri Shailendra Mahto, Member of Parliament, has been detained.”

(ii)

“Shri Shailendra Mahto, Member of Parliament, has been remanded to this jail today in connection with case number 288/93 under section 107/116/113/151 Code of Criminal Procedure by the order of the Sub-Divisional Magistrate, Jamshedpur.”

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th March, 1993)

C. K. JAIN,
Secretary-General.

@ 6.37 P.M.

@@ 6.38 P.M.

MGIP(PLU)MRND—1053LS—16-3-1993

LOK SABHA

BULLETIN — PART I [Brief Record of Proceedings]

Wednesday, March 17, 1993/Phalguna 26, 1914 (Saka)

No. 186

11 A.M.

1. Starred Questions

Starred Question Nos. 301, 303, 305 and 306 were orally answered. Replied to Starred Question Nos. 302, 304, 307—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3061—3096, 3098—3102, 3104—3146, 3148—3158, 3160—3219, 3221—3227 and 3229—3259 were laid on the Table.

3. Special Mention

Hon'ble Speaker permitted Shri Lal Krishna Advani, Kum. Mamata Banerjee, Shri Saifuddin Choudhury, Smt. Geeta Mukherjee, Sarvashri Rabi Ray, Atal Behari Vajpai, Ebrahim Sulaiman Sait and Chitta Basu to raise the matter regarding recent Bomb blast in Calcutta.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1991-92.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1991-92.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1991-92.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1991-92.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1991-92.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Income-tax (Appellate Tribunal) Rules, 1963 (Hindi and English versions) published in Notification No. I-AT/63 in Gazette of India dated the 18th May, 1963 issued under sub-section (5) of section 255 of the Income Tax Act, 1961.

- (13) A copy of the Supreme Court Judges (Second Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 779(E) in Gazette of India dated the 25th September, 1992 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding review by the Government on the working of the Bharat Bhari Udyog Nigam Limited and its subsidiaries, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited and its subsidiaries, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 5 of 1992) (Commercial)—Burn Standard Company Limited under article 151(1) of the Constitution.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
- (i) G.S.R. 587 published in Gazette of India dated the 26th December, 1992 containing corrigendum to the Notification No. G.S.R. 716 dated the 1st December, 1990.
 - (ii) G.S.R. 19 published in Gazette of India dated the 9th January, 1993 containing corrigendum to the Notification No. G.S.R. 198 dated the 9th May, 1992.
 - (iii) G.S.R. 20 published in Gazette of India dated the 9th January, 1993 containing corrigendum to the Notification No. G.S.R. 199 dated the 9th May, 1992.
- (18) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution read with

the clause (c) (iv) of the proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh:—

- (i) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Tenth Amendment) Regulations, 1990 published in Notification No. 13/2/90-Karmik-I in Uttar Pradesh Gazette dated the 5th May, 1992.
- (ii) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Eleventh Amendment) Regulations, 1992 published in Notification No. 13/19/91/KA-1-1992 in Uttar Pradesh Gazette dated the 22nd July, 1992.
- (iii) The Uttar Pradesh Public Service Commission (Limitation of Functions) (Twelfth Amendment) Regulations, 1992 published in Notification No. 13/2/90-Karmik-I in Uttar Pradesh Gazette dated the 22nd July, 1992.

5. REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI SHYAM BIHARI MISRA presented the Seventeenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. MOTIONS FOR ELECTIONS TO COMMITTEES

- (1) SHRI MANORANJAN BHAKTA moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994.”

The motion was adopted.

(2) SHRI K. PRADHANI moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994.”

The motion was adopted.

(3) SHRI K. PRADHANI moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(4) SHRI BASUDEB ACHARIA moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994.”

The motion was adopted.

(5) SHRI BASUDEB ACHARIA moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (6) **SHRI NIRMAL KANTI CHATTERJEE** moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule(1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Account for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994.”

The motion was adopted.

- (7) **SHRI NIRMAL KANTI CHATTERJEE** moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1993 and ending on the 30th April, 1994 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

7. MATTERS UNDER RULE 377

(1) Shri V.S. Vijayaraghavan raised a matter regarding need to provide satellite link to Palakkad, Cannore, Kaserkode, Vayanad areas of Kerala.

(2) Dr. Kartikeswar Patra raised a matter regarding need to provide assistance to farmers of Orissa by realising agricultural loans on instalment basis.

(3) Shri P.P. Kaliaperumal raised a matter regarding need to set up a Committee to investigate into the incidents of explosion in Neyveli Lignite Corporation, Tamil Nadu.

(4) Shri Manphool Singh raised a matter regarding need to retain land near Hanumangarh Tehsil in Rajasthan for sugar factory.

(5) Dr. Parshuram Gangwar raised a matter regarding need to set up an electronic telephone exchange at Pilibhit, Uttar Pradesh.

(6) Prof. Ram Kapsc raised a matter regarding need to shift M/s. Indian Lead Private Limited (Thane) immediately to a remote place.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to provide more funds to Bihar Government to overcome acute drinking water problem in Jahanabad parliamentary constituency, Bihar.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.29 P.M.)

***8. Statutory Resolution — Negatived**

Time allotted: 3 Hrs.

Time taken: 4 Hrs. 10 Mts.

Shri Nitish Kumar moved the following Resolution:—

“That this House disapproves of the Essential Commodities (Special Provisions) Amendment Ordinance, 1993 (No. 1 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in para 9 below, the Resolution was negatived.

***9. Government Bill — Passed**

The Essential Commodities (Special Provisions) Amendment Bill, 1993

The motion for consideration of the Bill was moved by Shri A.K. Antony.

Four amendments for circulation of Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava, Mohan Singh, Dau Dayal Joshi and Rajendra Agnihotri.

The following members took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Sharad Dighe
- (2) Shri Shyam Bihari Misra
- (3) Prof. Susanta Chakroborty
- (4) Shri Pawan Kumar Bansal
- (5) Shri Ramashray Prasad Singh
- (6) Shri Mohan Singh

- (7) Shri A. Venkata Reddy
- (8) Shri Guman Mal Lodha
- (9) Shri A. Asokaraj
- (10) Shri Venkateswarlu Ummareddy
- (11) Shri Sarat Chandra Pattanayak
- (12) Shri Surya Narain Yadav
- (13) Shri Syed Masudal Hossain
- (14) Shri Tej Narayan Singh
- (15) Shri Datta Raghobaji Meghe
- (16) Shri Tara Chand Khandelwal
- (17) Shri Ankushrao Raosaheb Tope
- (18) Shri Girdhari Lal Bhargava

Shri A.K. Antony replied to the debate.

Shri Nitish Kumar spoke (by way of reply to his Statutory Resolution).

Amendments for circulation of Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5^{with Ag} adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A.K. Antony.

The motion was adopted and the Bill was passed.

10. Half-an-Hour Discussion

Dr. Laxminarayan Pandey raised a discussion on the points arising out of the answer given by the Minister of Power on March 1, 1993 to Starred Question No. 90 regarding foreign investment in power sector.

Shri N.K.P. Salve replied to the discussion.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 18, 1993/Phalguna 27, 1914 (Saka)

No. 187

11 A.M.

1. Starred Questions

Starred Question Nos. 321, 322, 324 and 325 were orally answered. Replies to Starred Question Nos. 323 and 326—340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3260, 3261, 3263—3404, 3406—3449 and 3451—3465 were laid on the Table.

3. Statement by Minister

The Minister of State for Home Affairs made a statement regarding bomb explosion at Calcutta on 16 March, 1993.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1991-92.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Mineral Concession (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 6(E) in Gazette of India dated the 7th January, 1993 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the IBP Company Limited and its subsidiary Balmer Lawrie and Company Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the IBP Company Limited and its subsidiary Balmer Lawrie and Company Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c)(i) Review by the Government on the working of the Oil India Limited, Duliajan, for the year 1991-92.

(ii) Annual Report of the Oil India Limited, Duliajan, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Indian Red Cross Society (Constitution of Managing Body) Rules, 1992 (Hindi and English versions) published in Notification No. 26/ADM/92 in Gazette of India dated the 31st October, 1992 under sub-section (2) of section 5 of the Indian Red Cross Society Act, 1920.

5. Messages from Rajya Sabha

The Secretary-General reported the following messages from Rajya Sabha:—

(1) That at its sitting held on the 16th March, 1993 Rajya Sabha passed the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993.

(2) That at its sitting held on the 16th March 1993, Rajya Sabha passed the Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993.

(3) That at its sitting held on the 16th March 1993, Rajya Sabha passed the Rajasthan State Legislature (Delegation of Powers) Bill, 1993.

(4) That at its sitting held on the 16th March 1993, Rajya Sabha passed the Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993.

6. Bills passed by Rajya Sabha — Laid on the Table

(1) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993.

(2) The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993.

(3) The Rajasthan State Legislature (Delegation of Powers) Bill, 1993.

(4) The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993.

7. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Fourth Report (Hindi and English versions) of the Committee on Petitions.

8. Motion regarding Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri Som Pal from the membership of the Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri R. Dhanuskodi Athithan raised a matter regarding need to take immediate steps to set up Sea Solar project at Kulasekarapatanam, district Chidambaranar, Tamil Nadu.

(2) Shri Vishveshwar Bhagat raised a matter regarding need to set up mineral based industries in Balaghat district, Madhya Pradesh.

(3) Shri Gopi Nath Gajapathi raised a matter regarding need to set up an engineering college and an IIT at Berhampur, district Ganjam, Orissa.

(4) Shri A. Venkata Reddy raised a matter regarding need to fix remunerative price for groundnut at Rs. 1000/- per quintal in Andhra Pradesh.

(5) Shri Guman Mal Lodha raised a matter regarding need to conduct a survey to provide Yamuna-Ganga water to Pali district of Rajasthan.

(6) Dr. S.P. Yadav raised a matter regarding need to set up cooking gas outlets in different towns of Sambhal Parliamentary constituency, Uttar Pradesh.

(7) Shri Bandaru Dattatraya raised a matter regarding need to fix remunerative prices for agricultural products in Andhra Pradesh.

(8) Shri G.M.C. Balayogi raised a matter regarding need to set up gas based 375 MW Power Project at Amalapuram, East Godavari district, Andhra Pradesh.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.25 P.M)

***10. Statutory Resolution — Negatived**

Time allotted: 2 Hrs.

Time taken : 3 Hrs. 15 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproved of the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1993 (Ordinance No. 4 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in Para 11 below, the Resolution was negatived.

***11. Government Bill — Passed**

The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

Three amendments for circulation of Bills for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava, Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Prithviraj D. Chavan
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Mumtaz Ansari
- (4) Shri A. Charles
- (5) Shri Sobhanadreeswara Rao Vadde
- (6) Shri Ajoy Mukhopadhyay
- (7) Shri Sriballav Panigrahi
- (8) Dr. Laxminarain Pandey

*Discussed together

- (9) Shri Ramesh Chennithala
- (10) Shri Ramashray Prasad Singh
- (11) Shri Manjay Lal
- (12) Shri Virendra Singh
- (13) Shri Surya Narain Singh
- (14) Shri A. Asokaraj
- (15) Shri Dau Dayal Joshi
- (16) Shri Tej Narayan Singh
- (17) Shri Ramnihore Rai
- (18) Shri T.J. Anjalose

Shri M. Arunachalam replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to his Statutory Resolution).

The amendments moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat were negatived.

The amendment moved by Shri Dau Dayal Joshi was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri. M. Arunachalam.

The motion was adopted and the Bill was passed.

12. Statutory Resolution—Under Consideration

Time allotted: 2 Hrs.

Time taken: 1 Hrs. 33 Mts.

Balance: 0 Hr. 27 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (Ordinance No. 22 of 1993) promulgated by the President on the 31st January, 1993.”

13. Government Bill — Under Consideration

The Gold Bonds (Immunities and Exemptions) Bill, 1993

The motion for consideration of the Bill was moved by Shri M. V. Chandrashekhar Murthy.

Three amendments for circulation of Bill for purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava, Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi.

The following members took part in the combined debate on Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Sharad Dighe
- (2) Prof. Prem Dhumal
- (3) Prof. Malini Bhattacharya
- (4) Shri S.S.R. Rajendrakumar
- (5) Smt. Sumitra Mahajan
- (6) Shri P.C. Chacko
- (7) Shri Bolla Bulli Ramaiah
- (8) Shri Vishwa Nath Shastri
- (9) Shri Syed Masudal Hossain
- (10) Shri Ramesh Chennithala

The discussion was not concluded.

7.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th March, 1993)

C.K. JAIN,
Secretary-General.

CORRIGENDUM

In Bulletin Part I dated 17 March, 1993:—
Page 7, Sub-item (7), line 4 -
for 'ten members' read 'seven members'

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, March 19, 1993/Phalgun 28, 1914 (Saka)

No. 188

11 A.M.

1. Starred Questions

Starred Question Nos. 341—343 and 345 were orally answered. Replies to Starred Question Nos. 344, 346—360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3466—3583 and 3585—3616 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Tea (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 932(E) in Gazette of India dated the 16th December, 1992 under sub-section (3) of section 49 of the Tea Act, 1953.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh:—
 - (i) The Himachal Pradesh Industrial Establishments (National and Festival Holidays and Casual and Sick Leave) (Amendment) Ordinance, 1992 (No. 3 of 1992)

promulgated by the Governor of Himachal Pradesh on the 15th September, 1992.

- (ii) The Himachal Pradesh Shops and Commercial Establishment (Amendment) Ordinance, 1992 (No. 4 of 1992) promulgated by the Governor of Himachal Pradesh on the 15th September, 1992.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Ports Act, 1963:—
- (i) G.S.R. 429(E) published in Gazette of India dated the 21st April, 1992, approving the Viskhapatnam Port Trust Employees (Leave) Regulations, 1992.
 - (ii) G.S.R.754(E) published in Gazette of India dated the 4th September, 1992, approving the Calcutta Port Trust Employees' (other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Eighth Amendment Regulations, 1992.
 - (iii) G.S.R.760(E) published in Gazette of India dated the 8th September, 1992, approving the Kandla Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1992.
 - (iv) G.S.R.891(E) published in Gazette of India dated the 24th November, 1992, approving the Kandla Port Employees (Grant of Advance for Building Houses) Amendment Regulations, 1992.
 - (v) G.S.R.23(E) published in Gazette of India dated the 15th January, 1993, approving the new Mangalore Port Trust (Recruitment, Seniority and Promotion) Seventh Amendment Regulations, 1993.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a)(i) Annual Accounts of the Paradip Port Trust for the year 1991-92, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1991-92.
- (b)(i) Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1991-92 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1991-92.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1991-92 together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1991-92.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1991-92, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India, Noida, for the year 1991-92.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1991-92.

- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1991-92 alongwith Audited Accounts and comments, of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1991-92 alongwith Audited Accounts.
- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1991-92.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 116(E) published in Gazette of India dated the 19th February, 1993, together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian Currency or *vice-versa*.
- (ii) S.O. 127(E) published in Gazette of India dated the 26th February, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports.
- (iii) S.O. 128(E) published in Gazette of India dated the 26th February, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of Exports.
- (iv) S.O. 144(E) published in Gazette of India dated the 2nd March, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

currency or *vice-versa* for purpose of assessment of Exports.

- (v) S.O. 145(E) published in Gazette of India dated the 2nd March, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of Import.
- (15) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st March, 1992.
- (16) A copy each of the following Annual Reports and Accounts of the Regional Rural Banks for the year 1991-92 together with auditor's Report thereon:—
- (i) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan)
 - (ii) Kapurthala Ferozpur Kshetriya Gramin Bank, Kapurthala (Punjab).
 - (iii) Balasore Gramin Bank, Balasore (Orissa).
 - (iv) Howrah Gramin Bank, Howrah (West Bengal).
 - (v) Cuttack Gramin Bank, Cuttack (Orissa).
 - (vi) Tripura Gramin Bank, Agartala.
 - (vii) Fatehpur Kshetriya Gramin Bank, Fatehpur (U.P.)
 - (viii) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.).
 - (ix) Subansiri Gaonlia Bank, North Lakhimpur (Assam).
 - (x) Jaipur Nagpur Aanchalik Gramin Bank, Jaipur (Rajasthan).
 - (xi) Tulsi Gramin Bank, Banda (U.P.).
 - (xii) Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P.).
 - (xiii) Malwa Gramin Bank, Sangrur (Punjab).
 - (xiv) Jammu Rural Bank, Jammu (J & K).

- (xv) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan).
- (xvi) Rayalaseema Grameena Bank, Cuddapah (A.P.).
- (xvii) Mizoram Rural Bank, Aizawl
- (xviii) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan).
- (xix) Cachar Gramin Bank, Silchar (Assam).
- (xx) Pandyan Grama Bank, Sattur (T.N.).
- (xxi) Netravati Grameena Bank, Mangalore (Karnataka).
- (xxii) Kanpur Kshetriya Gramin Bank, Kanpur (U.P.).
- (xxiii) Shekhawati Gramin Bank, Sikar (Rajasthan).
- (xxiv) Chhatrasal Gramin Bank, Orai, Distt. Jalaun (U.P.).
- (xxv) Aurangabad Jalna Gramin Bank, Aurangabad (Maharashtra).
- (xxvi) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan).
- (xxvii) Saran Kshetriya Gramin Bank, Chapra (Bihar).
- (xxviii) Santhal Parganas Gramin Bank, Dumka (Bihar).
- (xxix) Monghyr Kshetriya Gramin Bank, Monghyr (Bihar).
- (xxx) Bundelkhand Kshetriya Gramin Bank, Tikamgarh (M.P.)
- (xxxi) ~~Maya~~ Mukshi Gramin Bank, Suri, Birbhum (West Bengal).
- (xxxii) Cauvery Grameena Bank, Mysore (Karnataka).
- (xxxiii) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri (Maharashtra).
- (xxxiv) Parvatiya Gramin Bank, Chamba (H.P.).
- (xxxv) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar).
- (xxxvi) Uttarbanga Kshetriya Gramin Bank, Coochbehar (West Bengal).
- (xxxvii) Palamau Kshetriya Gramin Bank, Daltonganj (Bihar).

(xxxviii) Samastipur Kshetriya Gramin Bank, Samastipur (Bihar).

(xxxix) Pinkaini Grameena Bank, Nellore (A.P.).

(xl) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.

(xli) Giridih Kshetriya Gramin Bank, Giridih (Bihar).

(xlii) Dewas Shajapur Kshetriya Gramin Bank, Dewas (M.P.).

(17) A copy of the Notification No. S.R.O.I(Hindi and English versions) published in Gazette of India dated the 23rd January, 1993 specifying the corps/departments of the regular Army in which the women shall be eligible for enrolment or employment issued under section 12 of the Army Act. 1950.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17th March, 1993, Rajya Sabha passed the Multimodal Transportation of Goods Bill, 1993.

5. Bill passed by Rajya Sabha—Laid on the Table

The Multimodal Transportation of Goods Bill, 1993.

6. Report of Rules Committee

Shri Sharad Dighe laid on the Table, under sub-rule (1) of Rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

7. Minuts of Rules Committee

Shri Sharad Dighe laid on the Table the Minutes (Hindi and English versions) relating to the Second Report of the Rules Committee.

8. Report of Committee on absence of Members from the Sitting of the House

Shri Bolla Bulli Ramaiah presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the period 22 March to 31 March, 1993. (*Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.23 P.M.*)

*10. Statutory Resolution—Negatived

Time allotted : 2 Hrs.

Time taken : 2 Hrs. 28 Mts.

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on the 18th March, 1993, continued.

“That this House disapproved of the Gold Bonds (Immunities and Exemptions) Ordinance, 1993 (Ordinance No. 22 of 1993) promulgated by the President on the 31st January, 1993.”

After discussion as indicated in para 11 below, the Resolution was negatived.

*11. Government Bill—Passed

The Gold Bonds (Immunities and Exemptions) Bill, 1993

Combined discussion on the motion for consideration of the Bill moved by Shri M.V. Chandrashekhar Murthy and the amendments thereto moved on the 18th March, 1993 and Resolution (*Vide* para 10 above) continued.

The following members took part in the debate:—

(1) Shri Atal Behari Vajpai

(2) Shri H.D. Devegowda

Shri M.V. Chandrashekhar Murthy replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution).

Three amendments moved for circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

* Discussed together.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

12. Motion Regarding Seventeenth Report of the Committee on Private Members Bills and Resolutions

Shri Shyam Bihari Misra moved the following motion:—

“That this House do agree with the Seventeenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 17th March, 1993.”

The motion was adopted.

13. Private Members’ Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Jagat Vir Singh Drona and an amendment thereto moved on the 5th March, 1993, continued:—

“This House recommends to the Government that in order to remove the backwardness of the states of Uttar Pradesh and Bihar, two new separate states to be called Uttaranchal, comprising hilly regions of Uttar Pradesh and Vanachal, comprising Chhotta Nagpur and Santhal Paragana regions of Bihar, be created.”

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Manabendra Shah
- (3) Shri Nitish Kumar
- (4) Shri Chitta Basu
- (5) Shri Inderjit
- (6) Shri Ramashray Prasad Singh
- (7) Shri Balraj Pasi
- (8) Shri Syed Shahabuddin
- (9) Shri A. Charles
- (10) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
(Speech unfinished)

The discussion was not concluded.

14. Statutory Resolution—Negatived

Time allotted: 2 Hrs.

Time taken : 18 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Wild Life (Protection) Amendment Ordinance, 1993 (Ordinance No. 7 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in para 15 below the Resolution was negatived.

15. Government Bill—Passed

The Wild Life (Protection) Amendment Bill, 1993

The motion for consideration of the Bill was moved by Shri Kamal Nath.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava and Ramesh Chand Tomar.

Combined discussion on the Resolution (*vide* para 14 above) and the motion for consideration of the Bill was taken up.

Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution).

Both the amendments moved by Sarvashri Girdhari Lal Bhargava and Ramesh Chand Tomar, were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamal Nath.

The motion was adopted and the Bill was passed.

6.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 22, 1993/Chaitra 1, 1915 (Saka)

No. 189

11 A.M.

1. Starred Questions

Starred Question Nos. 361—365 were orally answered. Replies to Starred Question Nos. 366—380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3617, 3618 and 3620—3846 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- (1) Shri Yashwantrao Gadakh Patil— 19 July to 20 August, 1992
- (2) Shri Vilasrao Nagnath Rao— 24 November to 9 December, 1992
Gundewar
- (3) Shri Krishna Marandi — 24 November to 9 December, 1992 and 16 to 23 December, 1992
- (4) Shri Prakash Narain Tripathi — 24 November to 9 December, 1992 and 16 to 23 December, 1992
- (5) Shri K. Murleedharan — 22 February to 12 March, 1993

5. Matters Under Rule 377

(1) Shri Prithviraj D. Chavan raised a matter regarding need to allot a telephone connection on priority basis to member of Zila Parishad in Maharashtra.

(2) Shri Anand Ahirwar raised a matter regarding need to take steps for checking increasing incidents of AIDS in Sagar district, Madhya Pradesh.

(3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to provide Central aid to Uttar Pradesh Government for overcoming acute drinking water problem in hilly areas particularly Pauri and Chamoli Districts.

(4) Dr. K.D. Jeswani raised a matter regarding need to ensure that MBBS degree holders of Shree Pramukhswani Medical College, Karamsad, Gujarat were eligible for post-graduate studies.

(5) Shri Govind Chandra Munda raised a matter regarding need to set up a branch office of Regional Provident Fund at Keonjhar, Orissa.

(6) Shri Jitendra Nath Das raised a matter regarding need to connect Balurghat district, West Bengal by rail.

(7) Dr. (Mrs.) K.S. Soundaram raised a matter regarding need for allocation of more funds to Beach-Luz rapid transport system, Madras and other railway projects in Tamil Nadu.

(8) Shri Rajvir Singh raised a matter regarding need to set up an electronic telephone exchange at Bareilly, Uttar Pradesh.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.07 P.M.)

6. Statements by Ministers

#(1) The Minister of Urban Development made a statement regarding demolition of Jhuggies in Village Mithapur and M.B. Road, Delhi.

##(2) The Minister of State for Environment & Forest made a statement regarding the accidental deaths in Shahad, Kalyan near Bombay due to toxic release from M/s. Century Rayon Ltd.

*7. Statutory Resolution—Negatived

Time allotted : 2 Hrs.

Time taken : 2 Hrs. 48 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Ordinance, 1993 (Ordinance No. 5 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in para 8 below on the Resolution, the House divided: Ayes ***48; Noes ***96. The Resolution was accordingly negatived.

*8. Government Bill—Passed

The Industrial Finance Corporation (Transfer of Undertaking and Repeal) Bill, 1993

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

#At 4.02 P.M.

At 4.19 P.M.

*Discussed together

*** Subject to correction

An amendment for circulation of Bill for the purpose of eliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

The following members took part in the combined debate on the Resolution (*vide* para 7 above) and the motion for consideration of the Bill:—

- (1) Shri Sudhir Giri
- (2) Shri Santosh Kumar Gangwar
- (3) Shri P.C. Chacko
- (4) Shri Syed Shahabuddin
- (5) Dr. Laxminarain Pandey
- (6) Shri Bolla Bulli Ramaiah
- (7) Shri Mumtaz Ansari
- (8) Shri Rajnath Sonker Shastri
- (9) Shri Bhogendra Jha
- (10) Shri Satyapal Singh Yadav
- (11) Shri Ramashray Prasad Singh
- (12) Shri Basudeb Acharia
- (13) Prof. Susanta Chakraborty
- (14) Shri Anil Basu
- (15) Smt. Geeta Mukherjee

Dr. Abrar Ahmed replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution).

The amendment moved for circulation of the Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Abrar Ahmed.

The motion was adopted and the Bill was passed.

****9. Statutory Resolution—Negatived**

Time allotted : 3 Hrs.

Time taken : 2 Hrs.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Indian Medical Council (Amendment) Ordinance, 1993 (Ordinance No. 2 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in para 11 (1) below, the Resolution was negatived.

****10. Statutory Resolution—Negatived**

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Dentists (Amendment) Ordinance, 1993 (Ordinance No. 3 of 1993) promulgated by the President on the 2nd January, 1993.”

(After discussion as indicated in para 11(2) below, the Resolution was negatived.

11. Government Bills—Passed

** (1) The Indian Medical Council (Amendment) Bill, 1993

** (2) The Dentists (Amendment) Bill, 1993

The motions for consideration of the Bills viz. (i) the Indian Medical Council (Amendment) Bill, 1993 and the Dentists (Amendment) Bill, 1993, were moved by Shri Paban Singh Ghatowar.

Four amendments for circulation of the Indian Medical Council (Amendment) Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Girdhari Lal Bhargava, Bhagwan Shankar Rawat, Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi.

Four amendments for the circulation of the Dentists (Amendment) Bill for the purpose of eliciting opinion were moved by Sarvashri Girdhari Lal Bhargava, Bhagwan Shankar Rawat, Prof. Rasa Singh Rawat and Shri Dau Dayal Joshi.

The following members took part in the combined debate on the Resolutions (*vide* paras 9 and 10 above) and the motions for consideration of the above Bills:

- (1) Shri N. Dennis
- (2) Dr. K. D. Jeswani

* Discussed together.

- (3) Shri Nawal Kishore Rai
- (4) Shri Sharad Dighe
- (5) Prof. K. Venkatagiri Gowda
- (6) Shri Ramchandra Dome
- (7) Prof. K.V. Thomas
- (8) Shri Vijay Kumar Yadav
- (9) Dr. G.L. Kanaujia
- (10) Shri Satyapal Singh Yadav

(1) Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution) on the Indian Medical Council (Amendment) Bill, 1993.

Four amendments moved for the circulation of the Bill for the purpose of eliciting opinion thereon were negatived.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill was passed. (2) Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution) on the Dentists (Amendment) Bill, 1993.

Four amendments moved for the purpose of eliciting opinion thereon were negatived.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill was passed.

***12. Statutory Resolution—Negatived**

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Oilfields (Regulation and Development) Amendment Ordinance, 1993 (Ordinance No. 19 of 1993) promulgated by the President on the 30th January, 1993.”

After discussion as indicated in para 13 below, the Resolution was negatived.

***13. Government Bill—Passed**

The Oilfields (Regulation and Development) Amendment Bill, 1993

The motion for consideration of the Bill was moved by Captain Satish Kumar Sharma.

Combined discussion on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill was taken up.

Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution).

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Captain Satish Kumar Sharma.

The motion was adopted and the Bill was passed.

7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd March, 1993)

C. K. JAIN,
Secretary-General.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, March 23, 1993/Chaitra 2, 1915 (Saka)

No. 190

11 A.M.

1. Starred Questions

Starred Question Nos. 381—383 were orally answered. Replies to Starred Question Nos. 384—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3847—4014 and 4016—4040 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1992-93 Production) Order, 1992, published in Notification No. G.S.R. 943(E) in Gazette of India dated the 24th December, 1992.
 - (ii) The Sugar (Price Determination for 1992-93 Production) Amendment Order, 1993, published in Notification No. G.S.R. 251(E) in Gazette of India dated the 1st March, 1993.
- (2) A copy of the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1992, (Hindi and English versions) published in Notification No. G.S.R. 818 (E) in Gazette of India dated the 21st October, 1992 under section 39 of the Bureau of Indian Standards Act, 1986.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1991-92, alongwith Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards, New Delhi, for the year 1991-92.
- (4) A copy each of the following papers (Hindi and English versions) under clause (c)(iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:—
- (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1987-88.
- (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1987-88.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1988, under article 151(2) of the Constitution read with clause (c)(iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1990-91, together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India) New Delhi, for the year 1990-91.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1990-91.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia, New Delhi, for the year 1990-91.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd March, 1993, Rajya Sabha passed the National Commission for Backward Classes Bill, 1993.

5. Bill Passed by Rajya Sabha — Laid on the Table

The National Commission for Backward Classes Bill, 1993.

6. Supplementary Demands for Grants (General) — 1992-93

SHRI M.V. CHANDRASEKHAR MURTHY presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 1992-93.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.09 P.M.)

7. Matters under Rule 377

(1) Shri K. Muraleedharan raised a matter regarding need for construction of a road connecting Calicut *via* Koduvally and Thusharagiri to Thalapuzha to mitigate the sufferings of the people of Wayanad district, Kerala during monsoon season.

(2) Shri Birbal raised a matter regarding need to look into the excess billing of telephone in Hanumangarh town, Sriganganagar district, Rajasthan.

(3) Shri C.P. Mudalagiriappa raised a matter regarding need for conversion of Hospet-Hassan-Mangalore metre gauge rail line into broad gauge.

(4) Kumari Pushpa Devi Singh raised a matter regarding need to set up forest, agro and mineral based industries in Raigarh district, Madhya Pradesh.

(5) Shri Santosh Kumar Gangwar raised a matter regarding need to issue letter of intent for setting up of Sugar mills at Nawabganj and Mirganj in Bareilly district, Uttar Pradesh.

(6) Shri Bhagwan Shankar Rawat raised a matter regarding need to ensure that old tradition of worship is not disturbed in the precincts of Taj Mahal, Agra.

(7) Shri Braja Kishore Tripathi raised a matter regarding need to enhance the quota of essential commodities to Orissa.

(8) Shri H.D. Devegowda raised a matter regarding need to reimburse the amount taken by the farmers as loan from Cooperative Banks.

(9) Smt. Krishendra Kaur (Deepa) raised a matter regarding need to sanction Chambal Project for providing drinking water in Bharatpur and Dholpur districts, Rajasthan.

***8. Statutory Resolution—Withdrawn**

Time allotted : Nil

Time taken : 31 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Multimodal Transportation of Goods Ordinance, 1993 (Ordinance No. 6 of 1993) promulgated by the President on the 2nd January, 1993.”

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

***9. Government Bill—Passed**

The Multimodal Transportation of Goods Bill, 1993, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

Shri Bolla Bulli Ramaiah took part in the combined debate on the Resolution (*vide* para 8 above) and the motion for consideration of the Bill.

Shri Jagdish Tytler replied to the debate.

Shri Girdhari Lal Bhargava spoke (by way of reply to the debate on his Statutory Resolution).

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

The Schedule was adopted.

*Discussed together.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill was passed.

****10. Statutory Resolution—Negatived**

Time allotted: Nil

Time taken : 2 Hrs. 09 Mts.

Shri Nitish Kumar moved the following Resolution:—

“That this House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1993 (Ordinance No. 9 of 1993) promulgated by the President on the 8th January, 1993.”

After discussion on the Resolution as indicated in para 11 below, the House divided: Ayes @76; Noes @104. The Resolution was, accordingly, negatived.

****11. Government Bill—Passed**

The Foreign Exchange Regulation (Amendment) Bill, 1993

The motion for the consideration of the Bill was moved by Dr. Abrar Ahmed.

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Santosh Kumar Gangwar, Girdhari Lal Bhargava, Prof. Rasa Singh Rawat and Shri Asht Bhuja Prasad Shukla.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Guman Mal Lodha
- (2) Shri Naval Kishore Rai
- (3) Prof. Rasa Singh Rawat
- (4) Prof. Susanta Chakraborty
- (5) Shri Bhogendra Jha
- (6) Shri P.G. Narayanan

**Discussed together.

@Subject to corrections.

(7) Shri Chitta Basu

(8) Shri P.C. Thomas

(9) Shri Satyapal Singh Yadav

Dr. Abrar Ahmed replied to the debate.

Shri Nitish Kumar spoke (by way of reply to the debate on his Statutory Resolution).

Four amendments moved for the circulation of the Bill for the purpose of eliciting opinion thereon, were negatived.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 39 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Abrar Ahmed.

The motion was adopted and the Bill was passed.

£12. Statutory Resolution—under Consideration

Time allotted : 5 Hrs.

Time taken : 0 Hrs. 48 Mts.

Balance : 4 Hrs. 12 Mts.

Shri Girdhari Lal Bhargava moved the following Resolution:—

“That this House disapproves of the Acquisition of Certain Area at Ayodhya Ordinance, 1993 (Ordinance No. 8 of 1993) promulgated by the President on the 7th January, 1993.”

£13. Government Bill—under Consideration

The Acquisition of Certain Area at Ayodhya Bill, 1993

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri: Girdhari Lal Bhargava, Dau Dayal Joshi and Tara Chand Khandelwal.

The following members took part in the combined debate on the Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Chinmaya Nand Swami
- (2) Shri A. Charles

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th March, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, March 24, 1993/Chaitra 3, 1915 (Saka)

No. 191

11 A.M.

1. Starred Questions

Starred Question Nos. 401—405 were orally answered. Replies to Starred Question Nos. 406—420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4041—4082, 4084—4138, 4140—4144, 4146—4167, 4169—4211 were laid on the Table.

A statement by the Minister of State for Urban Development correcting the reply given on 17 December, 1992 to Unstarred Question No. 4088 regarding Rajiv Gandhi Anniversary was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1990-91, together with Audit Report thereon under section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1990-91.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1991-92 under section 26 of the Delhi Development Act, 1957.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1991-92.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Ghaziabad, for the year 1991-92, alongwith Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, Ghaziabad, for the year 1991-92.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1991-92.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1991-92.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions):—
- (i) Detailed Demands for Grants of the Department of Atomic Energy for the year 1993-94.
 - (ii) Detailed Demands for Grants of the Department of Space for the year 1993-94.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited, Vadodara, for the year 1991-92.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions)

of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1991-92.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Notification No. O.N. 108 (E) (Hindi and English versions) published in Gazette of India, dated the 13th November, 1992 making certain amendments in Schedule XXV of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, issued under sub-section (1) of section 9 of the Representation of the People Act, 1950 together with a corrigendum thereto.
- (20) A copy of the Notification No. S.O. 125(E) (Hindi and English versions) published in Gazette of India dated the 24th February, 1993, regarding levy and collection of Cess on Cement issued under sub-section (1) of section 9 of the Industries (Development and Regulation) Act, 1951.
- (21) A copy of the Draft Cement Cess Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 126 (E) in Gazette of India, dated the 24th February, 1993 issued under section 30 of the Industries (Development and Regulation) Act, 1951.
- (22) A copy of the Electrical Wires, Cables, Appliances and Accessories (Quality Control) Order, 1993 (Hindi and English versions) published in Notification No. G.S.R. 83(E) in Gazette of India, dated the 24th February, 1993, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the

working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1991-92.

- (ii) **Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (24) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.**
- (25) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1991-92.**
- (26) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.**
- (27) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1991-92.**
 - (ii) **Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (28) (i) **A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1991-92 alongwith Audited Accounts.**
- (ii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the**

National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1991-92.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Fifth Report (Hindi and English versions) of the Committee on Petitions.

6. Statements by Ministers

* (1) The Minister of External Affairs made a statement regarding investigations abroad of the suspects in the Bombay bomb blasts.

** (2) The Minister of State for Information and Broadcasting made a statement regarding introduction of new satellite based TV channel in India.

7. Matters under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need to take steps for removal of the anomalies in the gradation of coal and revision of Royalty particularly in respect of Orissa State.

(2) Shri Khelanram Jangde raised a matter regarding need to ensure that the programmes of All India Radio, Bilaspur, Madhya Pradesh are audible in ordinary radio sets.

(3) Shri Mohanlal Jhikram raised a matter regarding need to set up a F.M. Radio Station at Mandala, Madhya Pradesh.

(4) Shri Ram Pal Singh raised a matter regarding need for construction of bridges on certain rivers in Sidhartha Nagar district, Uttar Pradesh.

(5) Dr. Ramesh Chandra Tomar raised a matter regarding need

* At 1 P.M.

** At 4.09 P.M.

to ensure regular payment of salaries to teachers and other employees of degree colleges of Uttar Pradesh.

(6) Shri Simon Marandi raised a matter regarding need to take concrete steps for setting up of a separate Jharkhand State.

(7) Shri Gopinath Gajapathi raised a matter regarding need to set up an Agricultural University at Parlakhemundi, Orissa.

(*Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.33 P.M.*)

* 8. Statutory Resolution—Negatived

Time allotted	: 5 Hrs.
Time taken	: 5 Hrs. 53 Mts.

Discussion on the following Resolution moved by Shri Girdhari Lal Bhargava on the 23rd March, 1993, continued:—

“That this House disapproves of the Acquisition of Certain Area at Ayodhya Ordinance, 1993 (Ordinance No. 8 of 1993) promulgated by the President on the 7th January, 1993.”

After discussion as indicated in para 9 below, the Resolution was negatived.

* 9. Government Bill—Passed

The Acquisition of Certain Area at Ayodhya Bill, 1993

Combined discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan and the amendments thereto moved on the 23rd March, 1993 and the Resolution (*vide* para 8 above), continued:—

The following members took part in the debate:—

- (1) Dr. Sudhir Ray
- (2) Dr. Kartikeswar Patra
- (3) Shri Syed Shahabuddin
- (4) Shri P.R. Kumaramangalam
- (5) Shri Shrish Chandra Dikshit
- (6) Shri Vishwa Nath Shastri

* Discussed together.

- (7) Shri C. Sreenivasan
- (8) Shri Satyapal Singh Yadav
- (9) Shri Sriballav Panigrahi
- (10) Shri Bolla Bulli Ramaiah
- (11) Shri Yaima Singh Yumnam
- (12) Shri Chhedi Paswan
- (13) Kumari Uma Bharati
- (14) Shri Tej Narayan Singh
- (15) Kumari Vimla Verma

Shri S.B. Chavan replied to the debate.

Three amendments moved for the circulation of the Bill for the purpose of eliciting opinion thereon were negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

10. Government Bills—Under Consideration

Time taken 04 mts.

** (1) *The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993*, as passed by Rajya Sabha.

** (2) *The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993*, as passed by Rajya Sabha.

** (3) *The Rajasthan State Legislature (Delegation of Powers) Bill, 1993*, as passed by Rajya Sabha.

** (4) *The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993*, as passed by Rajya Sabha.

** Taken up together.

The motions for consideration of above four Bills were moved by Shri S.B. Chavan.

The discussion was not concluded.

11. Government Bill—Under Consideration

Time allotted	: 3 Hrs.
Time taken	: 0 Hrs. 7 Mts.
Balance	: 2 Hrs. 53 Mts.

The National Commission for Backward Classes Bill, 1993, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri K.V. Thangka Balu.

Shri K.D. Sultanpuri took part in the debate.

The discussion was not concluded.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th March, 1993)

C.K. JAIN,
Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 26, 1993/Chaitra 5, 1915 (Saka)

No. 192 ✓

11 A.M.

1. Starred Questions

Starred Question Nos. 421—424 were orally answered. Replies to Starred Question Nos. 425—440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4212—4317 and 4319—4367 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1993-94.
- (4) A copy of the Annual Report (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 1991-92.
- (5) (i) A copy of the Annual Report (Hindi and English ver-

sions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1991-92.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) A copy each of ^{the} following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1991-92, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1991-92.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) A copy of the Notification No. S.O. 57(E) (Hindi and English versions) published in Gazette of India dated the 19th January, 1993, declaring Kurnool—Chittoor Road *via* Nandyal—Cuddapah in Andhra Pradesh as a new National Highway issued under sub-section (2) of section 2 of the National Highways Act, 1956.
 - (10) A copy each of the following Notifications (Hindi and English versions), under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) The Union Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992, published in Notification No. OCR. 3 in Gazette of India dated the 12th December, 1992.
 - (ii) The Dena Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992, published in Notification No.

IR:5496 in Gazette of India dated the 26th December, 1992.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1991-92 alongwith a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1991-92.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 23rd March, 1993, Rajya Sabha agreed without any amendment to the National Thermal Power Corporation Limited, the National Hydro-electric Power Corporation Limited and the North-Eastern Electric Power Corporation Limited (Acquisition and Transfer of Power Transmission Systems) Bill, 1993, passed by the Lok Sabha on the 16th March, 1993.
- (2) That at its sitting held on ^{the} 23rd March, 1993, Rajya Sabha agreed without any amendment to the Essential Commodities (Special Provisions) Amendment Bill, 1993, passed by the Lok Sabha on 17th March, 1993.
- (3) That at its sitting held on the 23rd March, 1993, Rajya Sabha agreed without any amendment to the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Bill, 1993, passed by the Lok Sabha on the 18th March, 1993.
- (4) That at its sitting held on the 23rd March, 1993, Rajya Sabha agreed without any amendment to the Gold Bonds (Immunities and Exemptions) Bill, 1993, passed by the Lok Sabha on the 19th March, 1993.
- (5) That at its sitting held on the 24th March, 1993, Rajya Sabha agreed without any amendment to the Industrial Finance

- Corporation (Transfer of Undertaking and Repeal) Bill, 1993, passed by the Lok Sabha on the 22nd March, 1993.
- (6) That at its sitting held on the 24th March, 1993, Rajya Sabha agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1993, passed by the Lok Sabha on the 23rd March, 1993.
 - (7) That at its sitting held on the 24th March, 1993, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 1993, passed by the Lok Sabha on the 22nd March, 1993.
 - (8) That at its sitting held on the 24th March, 1993, Rajya Sabha agreed without any amendment to the Dentists (Amendment) Bill, 1993, passed by the Lok Sabha on the 22nd March, 1993.
 - (9) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Oilfields (Regulation and Development) Amendment Bill, 1993, passed by the Lok Sabha on the 22nd March, 1993.
 - (10) That at its sitting held on the 24th March, 1993, Rajya Sabha agreed without any amendment to the Wild Life (Protection) Amendment Bill, 1993, passed by the Lok Sabha on the 19th March, 1993.

5. Motions for Elections to Committees

- (i) Shri Jagdish Tytler moved the following motion:—

“That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to other provisions of the said Rules.”

The motion was adopted.

- (ii) Shri Mallikarjun moved the following motion:—

“That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members

from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act.”

The motion was adopted.

6. Matters Under Rule 337

- (1) Shri V.S. Vijayaraghavan raised a matter regarding need to ensure more central investment in industrial sector in Kerala.
- (2) Shri Sarat Chandra Pattanayak raised a matter regarding need to initiate Accelerated Rural Water Supply Scheme and Urban Water Supply and Management Scheme in Bolangir district, Orissa.
- (3) Shri K. Pradhani raised a matter regarding need to direct the Government of Orissa to prevent the sale of country liquor in Scheduled Areas of Orissa.
- (4) Shri Ram Naik raised a matter regarding need to set up Statutory Development Boards for Vidarbha, Marathwada and Konkan regions in Maharashtra.
- (5) Shri Bandaru Dattatraya raised a matter regarding need for a probe into the recurring rail accidents.

7. Presentation of Petition

Shri Lalit Oraon presented a petition signed by Swami Janardan Dev, Udaseen Ashram, Sidhighat, Patna City, Patna (Bihar) and four others regarding enactment of central law imposing ban on cow slaughter.

(Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.36 P.M.)

8. Government Bill — Passed

Time allotted : 3 Hrs.

Time taken : 1 Hr. 18 Mts.

The National Commission for Backward Classes Bill, 1993 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri K.V. Thangka Balu on the 24th March, 1993, continued.

The following members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri D. K. Naikar
- (3) Shri Rudrasen Choudhary
- (4) Shri Sharad Yadav
- (5) Shri Dattatraya Bandaru
- (6) Shri Rajesh Pilot
- (7) Shri Nitish Kumar
- (8) Shri Ramchandra Dome
- (9) Shri Tej Narayan Singh
- (10) Shri Santosh Kumar Gangwar

Shri K. V. Thangka Balu replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Thangka Balu.

The motion was adopted and the Bill was passed.

9. Motion Regarding Eighteenth Report of Committee on Private Members' Bills and Resolutions

Shri P. P. Kaliaperumal moved the following motion:—

“That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th March, 1993.”

The motion was adopted.

10. Private Members' Bills—Introduced

- (1) The Representation of the People (Amendment) Bill, 1992 (*Amendment of section 30, etc.*), by Shri Yashwantrao Patil.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 371*), by Shri Yashwantrao Patil.

- (3) The Cattle Insurance Scheme Bill, 1993 by Shri Yashwantrao Patil.
- (4) The Farmers' Credit Scheme Bill, 1993 by Shri Yashwantrao Patil.
- (5) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1993 (*Amendment of section 16*), by Shri Ram Naik.
- (6) The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1993 by Shri Ram Vilas Paswan.
- (7) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 84 and 173*), by Dr. B.G. Jawali.
- * (8) The One-Person One-Job Norm Bill, 1993, by Shri Bhogendra Jha.
- * (9) The Promotion and Maintenance of Communal and Caste Harmony Bill, 1993 by Shri Bhogendra Jha.

11. Private Member's Bill—Under Consideration

The Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*), by Shri Basudeb Acharia.

Further discussion on the motion for consideration of the Bill moved by Shri Basudeb Acharia on the 27th November, 1992, continued.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Subrata Mukherjee
- (3) Shri Manoranjan Bhakta
- (4) Maj D.D. Khanoria
- (5) Shri Tej Narayan Singh
- (6) Shri Rajnath Sonkar Shastri
- (7) Shri Sudhir Giri
- (8) Shri P.C. Chacko

* From 4.23 to 4.25 P.M.

- (9) Prof. Prem Dhumal
- (10) Shri Ramashray Prasad Singh
- (11) Smt. Susanta Chakraborty
- (12) Shri K.D. Sultanpuri
- (13) Shri Devendra Prasad Yadav (*Speech Unfinished*)

The discussion was not concluded.

* 12. Government Bill — Passed

Time Taken : 1 Hr. 19 Mts.

The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993 as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan on the 24th March, 1993, continued.

* 13. The Himachal Pradesh Budget

The following items were taken up together:—

- (1) General discussion on the Budget for the State of Himachal Pradesh for 1993-94.
- (2) Demands for Grants on Account Nos. 1 to 31 in respect of the Budget for the State of Himachal Pradesh for 1993-94.
- (3) Supplementary Demands for Grants Nos. 1, 4, 5, 7, to 12, 14 to 25 and 28 to 31 in respect of the Budget for the State of Himachal Pradesh for 1992-93.

Twenty-nine cut motions (Nos. 1 to 7, 9 to 13, 15 to 27, and 29 to 32) to the Demands for Grants on Account in respect of the Budget for the State of Himachal Pradesh for 1993-94 were moved.

The following members took part in the combined debate on the motion for consideration of the Bill (*vide* para 12 above) and the Himachal Pradesh Budget:—

- (1) Prof. Prem Dhumal
- (2) Shri K.D. Sultanpuri
- (3) Shri Susanta Chakraborty
- (4) Shri Bhogendra Jha

* Discussed together

(i) Shri S.B. Chavan spoke [by way of reply to the Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993].

The motion for consideration of the Bill (*vide* para 12 above) was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri S. B. Chavan

The motion was adopted and the Bill was passed.

(ii) Shri M. V. Chandrasekhar Murthy spoke (by way of reply to the Himachal Pradesh Budget—*vide* para 13 above).

All the cut motions moved were negated.

All the Demands for Grants on Account Nos. 1 to 31 (both Revenue Account and Capital Account) in respect of the Budget for the State of Himachal Pradesh for 1993-94 for the amounts shown under column 3 of the printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1, 4, 5, 7, to 12, 14 to 25 and 28 to 31 (both Revenue Account and Capital Account) in respect of the Budget for the State of Himachal Pradesh for 1992-93 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

The House was adjourned for want of quorum.

7.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th March 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 29, 1993/Chaitra 8, 1915 (Saka)

No. 193

11.01 A.M.

1. Starred Questions

Starred Question Nos. 441,443,445 and 446 were orally answered. Replies to Starred Question Nos. 442, 444 and 447—460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4368—4389 and 4391—4597 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1989-90, alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1989-90.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Pawan Hans Limited for the year 1991-92, within the stipulated period of nine months after the close of the Accounting Year.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Department of Power, for the year 1992-93.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1991-92.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 8 of 1992)—(Commercial)—Hindustan Teleprinters Limited under article 151(1) of the Constitution.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1988-89.
 - (ii) Annual Report of the Bihar Fruit and Vegetable

Development Corporation Limited, Patna, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1993-94.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Power Grid Corporation of India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1991-92.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Notification No. 106/93-Customs (Hindi and English versions) published in Gazette of India dated the 29th March, 1993, together with an explanatory memorandum rescinding notification No. 342/76-Customs dated the 2nd August, 1976 so as to withdraw the

concessional rates of customs duty to specified goods, imported into India from certain countries so as to give effect to the decision of the Government to withdraw from GATT Protocol relating to Trade Negotiations among Developing Countries, under section 159 of the Customs Act, 1962.

4. Report and Minutes of the Committee on Science and Technology

SHRI SRIKANTA JENA presented the First Report (Hindi and English versions) of the Committee on Science & Technology on Department of Electronics-Imports and Indigenisation and Minutes of the Sitzings of the Committee relating thereto.

5. Report of Rules Committee

Shri Sharad Dighe laid on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hindi and English versions) of the Rules Committee.

6. Minutes of Rules Committee

Shri Sharad Dighe laid on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 26 March, 1993.

7. Report and Minutes of the Committee on Agriculture

Shri J. Chokka Rao presented the Tenth Report (Hindi and English versions) of the Committee on Agriculture on 'Analysis of Price Situation of Agricultural Commodities—A Comparative Study'—Ministry of Agriculture (Deptt. of Agriculture and Cooperation) and Minutes of the Sitzings of the Committee relating thereto.

8. Motion Regarding Third Report of Rules Committee

Shri Sharad Dighe moved the following motion:—

“That this House do agree with the Third Report of the Rules Committee laid on the Table on 29 March, 1993”.

After some discussion the motion was adopted.

(Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.03 P.M.)

9. Statement by Minister

The Minister of Home Affairs made a statement regarding electronic surveillance of the telephone of the Minister of Human Resource Development.

10. Matters Under Rule 377

(1) Shri Laeta Umbrey raised a matter regarding need to provide telecommunications link to all administrative headquarters of Arunachal Pradesh.

(2) Shri Sriballav Panigrahi raised a matter regarding need for renovation of Jharsuguda aerodrome and extension of air services to Western Orissa.

(3) Shri Kodikkunnil Suresh raised a matter regarding need to provide banking credit for Welfare Schemes in Kerala.

(4) Shri Chandresh Patel raised a matter regarding need to ensure that crop insurance dues are paid to farmers in Gujarat.

(5) Shri Shiva Sharan Singh raised a matter regarding need to clear the proposal of Bihar Government regarding drainage system at Gundak Command Area, Bihar.

(6) Shri Uddhab Barman raised a matter regarding need to expedite the construction work of Pagladiya dam, Thalkuchi, Assam.

(7) Shri Santosh Kumar Gangwar raised a matter regarding need to amend the Registration Act.

(8) Shri Amar Roy Pradhan raised a matter regarding need to have the fencing at the very 'zero' point border line between India and Bangladesh.

11. Government Bill—Introduced

The Himachal Pradesh Appropriation (Vote on Account) Bill, 1993

12. Government Bill—Passed

The Himachal Pradesh Appropriation (Vote on Account) Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Scheduled was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

13. Government Bill—Introduced

The Himachal Pradesh Appropriation Bill, 1993

14. Government Bill—Passed

The Himachal Pradesh Appropriation Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Scheduled was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

15. The Jammu and Kashmir Budget

Time taken: 2 Hrs. 25 Mts.

The following items were taken up together:—

- * (1) General Discussion on the Budget for the State of Jammu and Kashmir for 1993-94.
- * (2) Demands for Grants on Account Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1993-94.
- * (3) Supplementary Demands for Grants Nos. 1,2,4,5,7,9 to 15 and

* Discussed together.

17 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1992-93.

The following members took part in the combined debate:—

- (1) Shri Madan Lal Khurana
- (2) Shri Sudhir Sawant
- (3) Shri George Fernandes
- (4) Shri Hannan Mollah
- (5) Shri Chitta Basu
- (6) Shri Vijay Kumar Yadav
- (7) Prof. Prem Dhumal
- (8) Shri Surya Narayan Yadav
- (9) Shri Bolla Bulli Ramaiah
- (10) Shri Ramashray Prasad Singh

Shri M.V. Chandrasekhar Murthy replied to the combined debate.

All the Demands for Grants on Account No. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1993-94 for the amounts shown under column 3 of the Printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1,2, 4,5,7,9 to 15 and 17 to 27 in respect of the Budget for the State of Jammu & Kashmir for 1992-93 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

16. Government Bill—Introduced

The Jammu & Kashmir Appropriation (Vote on Account) Bill, 1993

17. Government Bill—Passed

The Jammu & Kashmir Appropriation (Vote on Account) Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

18. Government Bill—Introduced

The Jammu & Kashmir Appropriation Bill, 1993

19. Government Bill—Passed

The Jammu & Kashmir Appropriation Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

20. The Uttar Pradesh Budget

Time taken: 2 Hrs. 21 Mts.

The following items were taken up together:—

- * (1) General Discussion on the Budget for the State of Uttar Pradesh for 1993-94.
- * (2) Demands for Grants on Account No. 1 to 28 and 30 to 95, in respect of the Budget for the State of Uttar Pradesh for 1993-94.

* Discussed together.

- (3) Supplementary Demands for Grants No. 1, 2, 4 to 7, 9 to 19, 21 to 28, 31 to 38, 40, 42 to 44, 47 to 52, 54 to 57, 59 to 61, 63 to 66, 68, 70 to 73, 75 to 80, 83, 84, 86, 87, 89 to 92 and 95, in respect of the Budget for the State of Uttar Pradesh for 1993-94.

Two hundred and forty four cut motions (Nos. 1 to 23, 68 to 276 and 298 to 309) to the Demands for Grants on Account in respect of the Budget for the State of Uttar Pradesh for 1993-94 were moved.

The following members took part in the combined debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Shri Rupchand Pal
- (3) Shri Ram Vilas Paswan
- (4) Shri Tej Narayan Singh
- (5) Shri Satyapal Singh Yadav
- (6) Dr. Ramesh Chand Tomar
- (7) Shri Mohan Singh
- (8) Shri Yaima Singh Yumnam
- (9) Shri Tejsingh Rao Bhosle
- (10) Shri Rajnath Sonkar Shastri
- (11) Shri Santosh Kumar Gangwar
- (12) Shri Ram Pujan Patel
- (13) Shri Asht Bhuja Prasad Shukla
- (14) Shri Rajendra Agnihotri

Shri M.V. Chandrasekhar Murthy replied to the combined debate. All the cut motions moved were negatived.

All the Demands for Grants on Account Nos. 1 to 28 and 30 to 95 (both Revenue Account and Capital Account) in respect of the Budget for the State of Uttar Pradesh for 1993-94 for the amounts shown under column 3 of the printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9 to 19, 21 to 28, 31 to 38, 40, 42 to 44, 47 to 52, 54 to 57, 59 to 61, 63 to 66, 68, 70 to 73, 75 to 80, 83, 84, 86, 87, 89 to 92 and 95 in respect of

* Discussed together.

the Budget for the State of Uttar Pradesh for 1992-93 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

21. Government Bill — Introduced

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1993

22. Government Bill — Passed

The Uttar Pradesh Appropriation (Vote on Account) Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

23. Government Bill — Introduced

The Uttar Pradesh Appropriation Bill, 1993

24. Government Bill — Passed

The Uttar Pradesh Appropriation Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

****25. The Madhya Pradesh Budget**

Time taken 1 Hr. 57 Mts.

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Madhya Pradesh.
- (2) Demands for Grants on Account Nos. 1 to 73 in respect of the Budget for the State of Madhya Pradesh for 1993-94.
- (3) Supplementary Demands for Grants Nos. 1 to 4, 6 to 8, 10 to 14, 17, 19 to 24, 26 to 30, 32 to 34, 36, 39, 41, 42, 44, 45, 47 to 49, 54 to 56, 58, 61, 64, 65, 67, 68 and 72 in respect of the Budget for the State of Madhya Pradesh for 1992-93.

****26. The Rajasthan Budget**

The following items were taken up together:—

- (1) General Discussion on the Budget for the State of Rajasthan.
- (2) Demands for Grants on Account Nos. 1 to 50 in respect of the Budget for the State of Rajasthan for 1993-94.
- (3) Supplementary Demands for Grants Nos. 2 to 8, 11 to 13, 15 to 23, 26, 27, 29 to 37 and 39 to 48 in respect of the Budget for the year 1992-93.

The following members took part in the combined debate on the Madhya Pradesh and the Rajasthan Budgets:—

- (1) Shri Guman Lal Lodha
- (2) Dr. Laxminarain Pandey
- (3) Shri Chandulal Chandrakar
- (4) Shri Hannan Mollah
- (5) Prof. Rasa Singh Rawat
- (6) Shri Lokanath Choudhury
- (7) Shri Dileep Singh Bhuria
- (8) Shri Ram Krishna Kusmaria
- (9) Shri Dau Dayal Joshi
- (10) Smt. Sumitra Mahajan

(11) Shri Girdharilal Bhargava

Shri M.V. Chandrasekhar Murthy replied to the combined debate.

(i) All the Demands for Grants on Account Nos. 1 to 73 (both Revenue Account and Capital Account) in respect of the Budget for the State of Madhya Pradesh for 1993-94 for the amounts shown under column 3 of the printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 6 to 8, 10 to 14, 17, 19 to 24, 26 to 30, 32 to 34, 36, 39, 41, 42, 44, 45, 47 to 49, 54 to 56, 58, 61, 64, 65, 67, 68 and 72 (both Revenue Account and Capital Account) in respect of the Budget for the State of Madhya Pradesh for 1992-93 for the amount shown under the column 3 of the printed List of Supplementary Demands for Grants were voted in full.

(ii) All the Demands for Grants on Account Nos. 1 to 50 (both Revenue Account and Capital Account) in respect of the Budget for the State of Rajasthan for 1993-94 for the amounts shown under column 3 of the printed List of Demands for Grants were voted in full.

All the Supplementary Demands for Grants Nos. 2 to 8, 11 to 13, 15 to 23, 26, 27, 29 to 37 and 39 to 48 (both Revenue Account and Capital Account) in respect of the Budget for the State of Rajasthan for 1992-93 for the amount shown under the column 3 of the printed List of Supplementary Demands for Grants were voted in full.

27. Government Bill — Introduced

The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993

28. Government Bill — Passed

The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993

The motion for consideration moved by **Shri M.V. Chandrasekhar Murthy** was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

29. Government Bill — Introduced

The Madhya Pradesh Appropriation Bill, 1993

30. Government Bill — Passed

The Madhya Pradesh Appropriation Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title was also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

31. Government Bill — Introduced

The Rajasthan Appropriation (Vote on Account) Bill, 1993

32. Government Bill — Passed

The Rajasthan Appropriation (Vote on Account) Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V.

Chandrasekhar Murthy.

The motion was adopted and the Bill was passed

33. Government Bill — Introduced

The Rajasthan Appropriation Bill, 1993

34. Government Bill — Passed

The Rajasthan Appropriation Bill, 1993

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

Time taken : 22 mts.

35. Government Bill — Passed

(1) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993/ as passed by Rajya Sabha.

(2) The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993, as passed by Rajya Sabha.

(3) The Rajasthan State Legislature (Delegation of Powers) Bill, 1993, as passed by Rajya Sabha.

The motions for consideration of the above three Bills were moved by Shri Rajesh Pilot.

(1) The motion for consideration of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also

adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

(2) The motion for consideration of the Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

(3) The motion for consideration of the Rajasthan State Legislature (Delegation of Powers) Bill, 1993 was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

10.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th March, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 30, 1993/Chaitra 9, 1915 (Saka)

No. 194

11.01 A.M.

1. Starred Questions

Starred Question Nos. 461—464 were orally answered. Replies to Starred Question Nos. 465—480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4598—4646 and 4648—4725 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Draft Notification No. S.O. 80(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 1993 directing that the expansion or modernisation of any existing industry or new projects shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central or the State Government in accordance with the procedure specified in the notification issued under sub-section (1) and clause (v) of the sub-section (2) of section 3 of the Environment Protection Act, 1986.
- (2) (i) A copy of the Annual Report (Hindi and English versions)

of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1991-92.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1993-94.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehra Dun, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dehra Dun, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1993-94.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1991-92.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)(i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1991-92.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited for the year 1991-92.
- (ii) Annual Report of the Rail India Technical and Economic Services Limited for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1991-92.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Madras, for the year 1991-92.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University for the year 1990-91, together with Audit Report thereon, under section 29 of the Indira Gandhi National Open University Act, 1985.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1993-94.

4. Reports of Estimates Committee

Shri A. Charles presented the following Reports:—

- (1) Twenty-first Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Eighth Report of Estimates Committee (Tenth Lok Sabha)

on the Ministry of Information and Broadcasting—Policy for Government Advertisements.

- (2) Twenty-second Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Second Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Railways—Railway Safety and Security.

5. Statement of Committee on Public Undertakings

Shri Basudeb Acharia laid on the Table a Statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:

- (1) First Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty-fifth Report (Eighth Lok Sabha) on Bharat Earth Movers Limited.
- (2) Second Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty-first Report (Eighth Lok Sabha) on Air India—Fare Aspect.
- (3) Fourth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Sixtieth Report (Eighth Lok Sabha) on State Trading Corporation of India Limited.
- (4) Fifth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Forty-Fourth Report (Eighth Lok Sabha) on Shipping Corporation of India Limited.
- (5) Eighth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in their Fifty-Seventh Report (Eighth Lok Sabha) on Food Corporation of India—Despatches of Sub-standard Wheat.
- (6) Tenth Report of Committee on Public Undertakings (Ninth Lok Sabha) on Action Taken by Government on the

recommendations contained in their Fifty-Eighth Report (Eighth Lok Sabha) on Air India—Undue Benefit to Private Operators.

6. Matters under Rule 377

(1) Kumari Frida Topno raised a matter regarding need to provide job to families displaced by construction of Mandira dam in Orissa.

(2) Shri K. Ramamurthee Tindivanam raised a matter regarding need to double the railway line between Chengalpattu and Villupuram and convert the metre gauge from Madras to Villupuram into broad gauge.

(3) Shri P.P. Kaliaperumal raised a matter regarding need to open regional offices of University Grants Commission especially at Madras.

(4) Shri Ram Vilas Paswan raised a matter regarding need to look into the incidents of killing of dalits at Vadanvelu village, Mysore.

(5) Shri Bhogendra Jha raised a matter regarding need to provide more funds to Bihar Government for early completion of Western Koshi Canal, Bihar.

(6) Shri Laxminarain Mani Tripathi raised a matter regarding need to lay rail line from Gonda Junction to Nepalganj Road Station.

(7) Shri K.M. Mathew raised a matter regarding need to formulate programmes for development and price increase of cash crops.

(8) Prof. Rasa Singh Rawat raised a matter regarding need to take steps for early completion of Bisalpur drinking water project in Ajmer, Rajasthan.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.34 P.M.)

7. The Budget (General)

Time taken: 31 Mts.

The following items were taken up together:—

(1) Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 90, 92, 94 to 99 in respect of the Budget (General) for 1993-94.

(2) Discussion and Voting on the Supplementary Demands for Grants Nos. 1, 2, 4 to 8, 11, 13 to 22, 24 to 27, 29, 32 to 47, 49 to 52, 54, 58 to 62, 64 to 67, 69, 70, 73 to 79, 81, 82,

85 to 87, 89, 93, 94, 96 and 97 in respect of Budget (General) for 1992-93.

All the Demands for Grants on Account Nos. 1 to 27, 29, 30, 32 to 90, 92, 94 to 99 (both Revenue Account and Capital Account) in respect of the Budget (General) 1993-94 for the amounts shown under column 5 of the Printed List of Demands for Grants on Account (General) for 1993-94 were voted in full.

All the Supplementary Demands for Grants Nos. 1, 2, 4, 5 to 8, 11, 13 to 22, 24 to 27, 29, 32 to 47, 49 to 52, 54, 58 to 62, 64 to 67, 69, 70, 73 to 79, 81, 82, 85 to 87, 89, 93, 94, 96 and 97 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1992-93 were voted in full.

8. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1993

9. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1993

The motion for consideration of the Bill was moved by Dr. Manmohan Singh

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Nitish Kumar
- (3) Shri Ramesh Chennithala
- (4) Shri Sharad Yadav
- (5) Shri Chetan Chauhan
- (6) Shri Inder Jit
- (7) Shri Lokanath Choudhury
- (8) Md. Ali Ashraf Fatmi
- (9) Shri Rajindra Agnihotri
- (10) Prof. (Smt.) Savithiri Lakshmanan

Dr. Manmohan Singh replied to the debate.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

The Appropriation Bill, 1993

11. Government Bill—Passed

The Appropriation Bill, 1993

The motion for consideration moved by Dr. Manmohan Singh was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Manmohan Singh.

The motion was adopted and the Bill was passed.

12. Government Bill—Passed

Time allotted: 1 Hr.

Time taken: 30 Mts.

The SAARC Convention (Suppression of Terrorism) Bill, 1993, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri R. L. Bhatia.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Dr. Sudhir Ray
- (3) Shri Guman Mal Lodha
- (4) Shri Mohan Rawale
- (5) Shri Bhogendra Jha

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 1 and the Enacting Formula were adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. L. Bhatia.

The motion was adopted and the Bill, as amended, was passed.

*13. Messages from Rajya Sabha

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation Bill, 1993 passed by Lok Sabha on the 29th March, 1993.

(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Himachal Pradesh Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Himachal Pradesh Appropriation Bill, 1993, passed by Lok Sabha on the 29th March, 1993

(5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Madhya Pradesh Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(6) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Madhya Pradesh Appropriation Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(7) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(8) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Uttar Pradesh Appropriation Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(9) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(10) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Rajasthan Appropriation Bill, 1993, passed by Lok Sabha on the 29th March, 1993.

(11) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1993, passed by Lok Sabha on the 30th March, 1993.

(12) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1993, passed by Lok Sabha on the 30th March, 1993.

14. The Budget (Railways)

Time allotted: 2 days.

Time taken: 14 Hrs. 45 Mts.

The following items of Business were taken up together:—

* (1) General Discussion on the Budget (Railways) — 1993-94

* (2) Resolution — Under Consideration

Shri K.C. Lenka moved the following Resolution:—

“That this House approved the recommendations made in paragraphs 42, 43, 44, 45, 46, 47, 48, 49 and 50 contained in the Third Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on 23rd February, 1993.”

* (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1993-94.

* (4) Supplementary Demands for Grants Nos. 2, 4, 6, to 11, 13, 14 and 15 in respect of Budget (Railways) for 1992-93.

Nine hundred and ninety cut motions to the Demands for Grants in respect of the Budget (Railways) for 1993-94 (Nos. 1 to 98, 110, 128 to 258, 279 to 296, 336 to 400, 414 to 462, 487 to 526, 571 to 582, 597 to 644, 644A to 681, 691 to 706, 729 to 734, 739 to 744, 747 to 766, 772 to 798, 805 to 808, 820, 843, 844, 846 to 855, 859 to 909, 932 to 935, 964 to 985, 1014 to 1017, 1021 to 1031, 1033 to 1058, 1086 to

* Discussed together.

1088, 1105 to 1120, 1123 to 1201 1207 to 1218, 1268 to 1317, 1357, 1358, 1367 to 1373, 1379, 1380, 1385 to 1410, 1414 to 1420, 1423, 1424, 1429 to 1431, 1444 to 1457, 1460 to 1494, 1501 to 1506 and 1538 to 1552) were moved.

The following members took part in the combined debate:—

- (1) Prof. Prem Dhumal
- (2) Dr. Kartikeswar Patra
- (3) Shri Mumtaz Ansari
- (4) Smt. Krsharbai Sonajirao Kshirasagar
- (5) Prof. Ram Kapse
- (6) Smt. Susecla Gopalan
- (7) Shri Ramesh Chennithala
- (8) Shri Rajnath Sonkar Shastri
- (9) Shri Bolla Bulli Ramaiah
- (10) Shri Vijay Kumar Yadav
- (11) Shri A. Asokaraj
- (12) Shri V.S. Vijayaraghavan
- (13) Shri Kashiram Rana
- (14) Shri Nawal Kishore Rai
- (15) Shri Kamla Mishra Madhukar
- (16) Shri Manku Ram Sodhi
- (17) Shri Palas Barman
- (18) Shri Basudeb Acharia
- (19) Shri Surendra Pal Pathak
- (20) Shri C.K. Kuppuswamy
- (21) Shri Yaima Singh Yumnam
- (22) Shri Nitish Kumar
- (23) Shri Janardan Prasad Misra
- (24) Shri Birsingh Mahato
- (25) Dr. Laxminarain Pandey
- (26) Shri Manjay Lal
- (27) Shri Muhiram Saikia
- (28) Shri Balin Kuli

- (29) Shri Mohan Rawale
- (30) Shri Ramashray Prasad Singh
- (31) Smt. Sumitra Mahajan
- (32) Shri Govinda Chandra Munda
- (33) Shri Motilal Singh
- (34) Shri Shivaji Patnaik
- (35) Shri V. Dhananjaya Kumar
- (36) Shri S. B. Sidnal
- (37) Shri Bhogendra Jha
- (38) Shri P.C. Thomas
- (39) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (40) Shri Bheru Lal Meena
- (41) Shri Ramchandra Marotrao Ghangare
- (42) Shri Ram Prasad Singh
- (43) Shri K. Thulasiah Vandayar
- (44) Shri Laxminarain Tripathy
- (45) Shri Tcj Narayan Singh
- (46) Shri K.H. Muniyappa
- (47) Smt. Bhavna Chikhalia
- (48) Shri R. Jeevarathinam
- (49) Shri Lal Babu Rai
- (50) Shri Rampal Singh
- (51) Shri Vilasrao Nagnath Rao Gundewar
- (52) Shri Sudhir Giri
- (53) Shri K.D. Sultanpuri
- (54) Shri Virender Singh
- (55) Dr. Viswanatham Kanithi
- (56) Shri Sukhdev Paswan
- (57) Shri Santosh Kumar Gangwar
- (58) Shri Rama Krishna Konathala
- (59) Shri Rajendra Agnihotri
- (60) Shri V. Krishna Rao

- (61) Prof. Rasa Singh Rawat
- (62) Shri Sant Ram Singla
- (63) Shri Dwarka Nath Das
- (64) Shri Subash Chandra Nayak
- (65) Shri Srikanta Jena
- (66) Shri Mani Shankar Aiyar
- (67) Shri Ram Naik
- (68) Shri Surajbhanu Solanki
- (69) Shri George Fernandes

The discussion was not concluded.

6.25 A.M. (31.3.1993)

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st March, 1993)

C.K. JAIN,
Secretary-General.

CORRIGENDUM

In Bulletin-Part I, dated 29 March, 1993—

Page 9, item 20 (11);

for 'Shri Santosh Kumar Gangwar'

read 'Dr. Parshuram Gangwar'

LOK SABHA

BULLETIN—PART I
(Brief Record of Proceedings)

Wednesday, March 31, 1993/Chaitra 10, 1915 (Saka)

No. 195

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Inder J. Malhotra, a Member of Second, Third, Fourth and Fifth Lok Sabha and Shri Suresh Chandra Mishra, a Member of First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 481, 482, 485, 488 and 491 were orally answered. Replies to Starred Question Nos. 483, 484, 486, 487, 489, 490 and 492—500 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4726—4728, 4730—4808, 4810—4825 and 4827—4870 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1993-94.

(2) A copy of the Governors (Allowances and Privileges) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 275(E) in Gazette of India dated the 11th March, 1993 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(3) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1991-92, under section 19 of the Delhi Urban Art Commission Act, 1973.

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1991-92, together with Audit Report thereon under sub-section (4) of section 25 of the Delhi Urban Art Commission Act, 1973.

(5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government—(No. 6 of 1992)—(Commercial)—Bharat Coking Coal Limited under article 151(1) of the Constitution.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1993-94.

(7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1993-94.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) for Expenditure of the Central Government on the Ministry of Communications (including Department of Telecommunications) for the year 1993-94.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1993-94.

(10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1993-94.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1991-92, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1991-92.

(12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1993-94.

(14) A copy of the Textiles (Development and Regulation) Order, 1992 (Hindi and English versions) published in Notification No. G.S.R. 916(E) in Gazette of India dated the 7th December, 1992 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (14) above.

(16) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1992 under section 638 of the said Act.

(17) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1993)—(Commercial) for the year ended the 31st March, 1992—Review of Accounts.
- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1993)—(Commercial) for the year ended the 31st March, 1992—Comments on Accounts.
- (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1993)—(Commercial) for the year ended the 31st March, 1992—Audit Observations.

(18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1993-94.

(19) A copy of the Khadi and Village Industries Commission (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated the 15th January, 1993 under section 28 of the Khadi and Village Industries Commission Act, 1956.

(20) A copy each of the following Notifications (Hindi and English versions):—

- (i) Notification No. F.No. 15/1/93-NS. II published in Gazette of India dated the 15th March, 1993 making certain amendments in the Notification No. F. 2/14/89-NS. II dated the 7th June, 1989 regarding amendments in the Deposit Scheme for Retiring Government Employees, 1989.**
- (ii) Notification No. F.No. 15/1/93-NS. II published in Gazette of India dated the 15th March, 1993 making certain amendments in the Notification No. 2/19/89-NS. II dated the 12th December, 1990 regarding amendments in the Deposit Scheme for Retiring Employees of Public Sector Companies, 1991.**

(21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1993-94.

(22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1993-94.

(23) A copy of the Defence Services Estimates for the year 1993-94 (Hindi and English versions).

(24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for the year 1993-94.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1991-92, alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1991-92.

(26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1991-92, alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1991-92.

(28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1991-92.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1991-92.

(32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) A copy of the Notification No. U. 14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 4th December, 1992 making certain amendments in the notification No. U-14011/160/89-Delhi(i) dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1991-92, alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1991-92.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92, together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1991-92.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, Allahabad, for the year 1991-92.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1991-92 alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1991-92.

(41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

(42) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 1993-94.

(43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1993-94.

(44) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1993-94.

*(45) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 1993-94.

*(46) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1993-94.

*(47) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1993-94.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th March, 1993, Rajya Sabha agreed without any amendment to the Acquisition of Certain Area at Ayodhya Bill, 1993, passed by the Lok Sabha on the 24th March, 1993.

6. Reports of Estimates Committee

SHRI MANORANJAN BHAKTA presented the following Reports:

- (1) Twenty-fourth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the First Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Personnel, Public Grievances and Pensions—System of Redressal of Grievances.

*From 5.35 P.M. to 5.37 P.M.

- (2) **Twenty-sixth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Third Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Information and Broadcasting—Central Board of Film Certification.**
- (3) **Twenty-seventh Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Twelfth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—Fiscal Policy—Management of Deficit—External and Internal Debts.**
- (4) **Twenty-eighth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Fourth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Communications—(Deptt. of Telecommunications)—Telecommunications.**

7. Reports of Committee on Public Undertakings

SHRI BASUDEB ACHARIA presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) **Tenth Report on Action Taken by Government on the recommendations contained in their Sixth Report (Ninth Lok Sabha) on Oil & Natural Gas Commission—Construction of NR-1 and NH well platforms.**
- (2) **Eleventh Report on Action Taken by Government on the recommendations contained in their Ninth Report (Ninth Lok Sabha) on Oil & Natural Gas Commission—Avoidable payment of Rs. 89.06 lakhs made to a foreign contractor beyond the terms of the contract.**
- (3) **Twelfth Report on Action Taken by Government on the recommendations contained in their Seventh Report (Tenth Lok Sabha) on Coal India Limited.**
- (4) **Thirteenth Report on Action Taken by Government on the recommendations contained in their Fifty-ninth Report (Eighth Lok Sabha) on Oil & Natural Gas Commission—Extra expenditure of Rs. 70.31 lakhs on the purchase of pour point depressant.**

- (5) **Fourteenth Report on Action Taken by Government on the recommendations contained in their Fifth Report (Tenth Lok Sabha) on Hindustan Fertilizer Corporation Limited.**

8. Report of the Committee on Subordinate Legislation

SHRI SHRAVAN KUMAR PATEL presented the Eighth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Minutes of Committee on absence of members from the sittings of the House

Shri Probin Deka laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 18th March, 1993.

10. Presentation of Petitions

(1) SHRI PIUS TIRKEY presented a petition signed by Shri Raj Baldev and other members of the Jag Jiwan Cooperative House Building Society seeking permission for starting building activities on the land owned by them located at Vasant Kunj, Mchrauli, New Delhi.

(2) PROF. RAM KAPSE presented a petition signed by Shri Kirit Mehta, Secretary, Shri Atul Kothari and Shri Sanjay Kumbhojkar, Directors, Sangli and Kolhapur Zilla Dugdha Vyavasayik Sanghatana, Sangli (Maharashtra) regarding difficulties in implementing Rules made under Prevention of Food Adulteration Act in respect of their products "Chakka" and "Shrikhand".

11. Extension of Current Session

The Minister of Parliamentary Affairs made an announcement that the current session of Lok Sabha had been extended upto the 14th May, 1993 for transaction of urgent Government and other Business.

12. The Budget (Railways)

Time allotted: 2 days

Time taken: 17 Hrs. 27 Mts.

Discussion on the following items of Business continued:—

* (1) *General Discussion on the Budget (Railways)—1993-94*

* (2) *Resolution — Adopted*

Discussion on the following Resolution moved by Shri K.C. Lenka on the 30th March, 1993, continued:—

“That this House approves the recommendations made in paragraphs 42, 43, 44, 45, 46, 47, 48, 49 and 50 contained in the Third Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and General Finance, which was presented to Lok Sabha on the 23rd February, 1993.”

After combined debate, the Resolution was adopted.

* (3) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1993-94 and cut motions thereto moved on the 30th March, 1993.

* (4) Supplementary Demands for Grants Nos. 2, 4, 6 to 11, 13, 14 and 16 in respect of Budget (Railways) for 1992-93.

Shri C.K. Jaffer Sharief replied to the combined debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1993-94 as shown in column 3 of the printed List of Demands for Grants (Railways) for 1993-94, were voted in full.

All the Supplementary Demands for Grants (Nos. 2, 4, 6 to 11, 13, 14 and 16) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1992-93, were voted in full.

(Lok Sabha adjourned at 3.39 P.M. and re-assembled at 4.03 P.M.)

13. Government Bill — Introduced

The Appropriation (Railways) Bill, 1993

14. Government Bill — Passed

The Appropriation (Railways) Bill, 1993

The motion for consideration of the Bill was moved by Shri C.K. Jaffer Sharief.

The following members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Nitish Kumar
- (3) Shri Srikanta Jena
- (4) Smt. Suseela Gopalan
- (5) Shri Atal Bihari Vajpai
- (6) Shri Rupchand Pal
- (7) Shri Pius Tirkey
- (8) Dr. Laxminarain Pandey
- (9) Shri Peter G. Marbaniang
- (10) Shri Amal Datta
- (11) Shri Chhedi Paswan
- (12) Shri Tej Narayan Singh
- (13) Smt. Kersharbai Sonajirao Kshirasagar
- (14) Shri Arvind Trivedi
- (15) Shri Ramnihore Rai
- (16) Shri Somnath Chatterjee
- (17) Shri Rajvir Singh
- (18) Smt. Geeta Mukherjee
- (19) Shri Asht Bhuja Prasad Shukla
- (20) Prof. Malini Bhattacharya
- (21) Shri Somjibhai Damor
- (22) Shri Chitta Basu
- (23) Shri Chattrapal Singh
- (24) Shri Ramchandra Dome
- (25) Prof. Susanta Chakraborty
- (26) Shri Ajoy Mukhopadhyay

Shri C.K. Jaffer Sharief replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

15. Government Bill — Introduced

The Appropriation (Railways) No. 2 Bill, 1993.

16. Government Bill — Passed

The Appropriation (Railways) No. 2 Bill, 1993.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

***17. Statement by Minister**

The Minister of Commerce made a statement on important changes in the Export and Import Policy, 1992—97.

18. Amendments made by Rajya Sabha to Government Bill — Amendments agreed to

The Passport (Amendment) Bill, 1992

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri P.R. Kumaramangalam:

Enacting Formula

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be *substituted*.

Clause 1

2. That at page 1, line 3, for the figure "1992" the figure "1993" be *substituted*.

The motion for consideration was adopted.

Amendments made by Rajya Sabha in the Bill were adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the amendments were agreed to.

19. Matters Under Rule 377

(1) Shri K.D. Sultanpuri raised a matter regarding need to take steps for reopening of fruit crushing factory at Parmanu in Solan District, Himachal Pradesh.

(2) Shri N. Dennis raised a matter regarding need to provide aid to the organisations involved in research work in indigenous medicine for combating AIDS.

(3) Shri Bhagwan Shankar Rawat raised a matter regarding need to provide cooking gas connections on priority basis to the applicants at Agra, Uttar Pradesh.

(4) Smt. Bhavna Chikhalia raised a matter regarding need to take steps for early conversion of Rajkot-Verawal metre gauge rail line into broad gauge.

(5) Shri Braja Kishore Tripathy raised a matter regarding need to develop railway system in Orissa.

(6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to ensure that southern language film songs are played on Vividh Bharti programme from AIR, Delhi in evening hours daily.

(7) Shri Jangbir Singh raised a matter regarding need to declare residence of Sardar Vallabh Bhai Patel at Aurangzeb Road, Delhi as a National Museum.

(8) Shri V. Dhananjaya Kumar raised a matter regarding need to give clearance to the pending proposals of Karnataka Government for all-round development of the state.

(9) Shri Birbal raised a matter regarding need to take steps for early completion of Siddhmukh and Nohar Irrigation Projects in Sriganganagar district in Rajasthan.

5.37 P.M.

'Lok Sabha adjourned till 11 A.M. on Monday, the 19th April, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 19, 1993/Chaitra 29, 1915 (Saka)

No. 196

11 A.M.

1. Starred Questions

Starred Question Nos. 641, 643, 646 and 647 were orally answered. Replies to Starred Question Nos. 642, 644, 645 and 648—660 were laid on the Table.

2. Unstarred Questions

(1) Replies to Unstarred Question Nos. 5789—5882 and 5884—5940 were laid on the Table.

(2) As already informed in Bulletin Part-II vide paras No. 1877 and 1883 dated 16th and 17th March, 1993 respectively, the sittings of Lok Sabha for Friday, the 2nd; Tuesday, the 6th; Wednesday, the 7th; Thursday, the 8th; Monday, the 12th; Thursday, the 15th; and Friday, the 16th April, 1993 having been cancelled, the replies to Starred Question Nos. 501—520; 521—540; 541—560; 561—580; 581—600; 601—620 and 621—640 listed for these days were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4871—4931, 4933—4961, 4963—4970, 4972 and 4974—5002; 5003—5139; 5140—5146, 5148—5163, 5165—5227, 5229—5257; 5258—5295, 5297—5390, 5392—5453; 5454—5474, 5476—5532, 5534—5566, 5568—5600; 5601—5672 and 5673—5788 respectively were also laid on the Table for the day.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol.-I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1993-94.
- (2) A copy of the Detailed Demands for Grants (Vol.-II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1993-94.
- (3) A copy of the Proclamation (Hindi and English versions) dated the 10th April, 1993 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 11th March, 1993 in relation to the State of Tripura, published in Notification No. G.S.R. 370(E) in Gazette of India dated the 10th April, 1993, under article 356(3) of the Constitution.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1993-94.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1993-94.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1993-94.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1993-94.

- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Himachal Pradesh State Electricity Board, Shimla, for the year 1991-92, together with Audit Report thereon under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with Clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Himachal Pradesh State Electricity Board, Shimla, for the year 1991-92.
- (10) A copy of the Annual Financial Statement (Hindi and English versions) [Incorporating 1991-92 (Actuals), 1992-93 (Budget/ Revised Estimates) and 1993-94 (Budget Estimates) of the Himachal Pradesh State Electricity Board, Shimla under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Himachal Pradesh.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A statement (Hindi and English versions) showing objects and reasons for laying the Annual Financial Statement of Himachal Pradesh State Electricity Board, Shimla, for the year 1993-94.
- (13) An abstract of the Annual Financial Statement (Hindi and English versions) of the Himachal Pradesh State Electricity Board, Shimla and comments of the Government of Himachal Pradesh.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme Implementation for the year 1993-94.
- (15) A copy of the Indian Post Office (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 259(E) in Gazette of India dated the 5th March, 1993 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

4. Government Bills — Introduced

(1) *The Trade Marks Bill, 1993*

(2) *The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993*

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.51 P.M.)

5. Statement by Minister

The Minister of External Affairs made a statement regarding dismissal of the Nawaz Sharif Government in Pakistan.

6. Matters under Rule 377

(1) Dr. Krupasindhu Bhoi raised a matter regarding need to declare road from Gopalpur to Raipur as National Highway.

(2) Shri Prithviraj D. Chavan raised a matter regarding need to start work on the Krishna segment of National River Action Plan, Maharashtra.

(3) Kum. Frida Topno raised a matter regarding need to take steps for improving transport facilities in Sundergarh district, Orissa.

(4) Shri Ram Naik raised a matter regarding need to prescribe a procedure to ensure speedy relief to the dependants of victims of the bomb blasts in Mumbai (Bombay).

(5) Shri Manjay Lal raised a matter regarding need to ensure that expenses of medical treatment of a renowned mathematician, were met by Government of India.

(6) Shri Jitendra Nath Das raised a matter regarding need to release more funds to North Bengal University Library.

(7) Shri Ram Kapse raised a matter regarding need to grant special casual leave to Government employees who could not reach office on 25 February, 1993 due to non-availability of public transport.

7. Intimation regarding arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following communication dated 17 April, 1993 from the Deputy Superintendent of Police/Central Bureau of Investigation/SIC.IV, New Delhi:—

"I have the honour to inform you that I have found it my duty, in the exercise of my powers under Section 41 of the Criminal

Procedure Code, 1973, to direct that Shri Morshwar Save, Member of Parliament, be arrested for commission of offence punishable under sections 395/397/332/337/338 / 295 / 297 / 153-A of Indian Penal Code and Section 7 of Criminal Law Amendment Act, 1932, with regard to the demolition of the disputed structure at Ram Janam Bhoomi at Ayodhya, District Faizabad, Uttar Pradesh, on 6.12.1992 being investigated by the Central Bureau of Investigation *vide* case No. RC 8(S)/92/SIU.V/SIC.II, New Delhi.

Shri Morshwar Save, Member of Parliament, was accordingly arrested at 6.30 P.M. on 17.4.1993 and is at present lodged in the CBI/SIC.IV, Office/Guest House in Samrat Hotel, Chankyapuri, New Delhi."

8. Resignation from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker received a letter yesterday from Shri K. Vijaya Bhaskara Reddy, an elected Member from Kurnool constituency of Andhra Pradesh resigning his seat in Lok Sabha and that the Speaker had accepted the resignation of Shri K. Vijaya Bhaskara Reddy with effect from the 18th April, 1993.

9. Government Bill — Passed

Time allotted: 2 Hrs.

Time taken: 2 Hrs. 53 Mts.

The Coal Mines (Nationalisation) Amendment Bill, 1993, *as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri Ajit Kumar Panja.

The following members took part in the debate:—

- (1) Prof. Rita Verma
- (2) Shri Bijoy Krishna Handique
- (3) Shri Basudeb Acharia
- (4) Shri Devendra Prasad Yadav
- (5) Shri Sriballav Panigrahi
- (6) Shri Ram Tahal Choudhary
- (7) Shri Ramesh Chennithala
- (8) Shri Tej Narayan Singh

- (9) Shri Virender Singh
- (10) Dr. Krupasindhu Bhoi
- (11) Shri Anna Joshi

Shri Ajit Kumar Panja replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ajit Kumar Panja.

The motion was adopted and the Bill, as amended, was passed.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th April 1993)

C.K. JAIN,
Secretary-General.

CORRIGENDA

In Bulletin Part I, dated 30 March, 1993—Item 12, *add* the following line at the bottom of page 8—

‘Clauses 2 to 8 and the Schedule were adopted.’

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 20, 1993/Chaitra 30, 1915 (Saka)

No. 197

11 A.M.

1. Starred Questions

Starred Question Nos. 661—664 were orally answered. Replies to Starred Question Nos. 665—680 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5941—6142 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1993-94.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1993-94
- (3) A copy of the Food Corporation of India (Contributory Provident Fund) (Second Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. EP. 41-2/87 in Gazette of India dated the 18th November, 1992 under sub-section (5) of section 45 of the Food Corporation Act, 1964.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1993-94.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1991-92.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1991-92.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1991-92.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1991-92, together with an Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Industrial Engineering, Bombay, for the year 1991-92.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1990-91.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1991-92.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1991-92.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1990-91, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1990-91.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Lok Sabha adjourned at 1.46 P.M. and re-assembled at 2.52 P.M.)

4. Matters Under Rule 377

(1) Kumari Pushpa Devi Singh raised a matter regarding need to set up LPG outlets in all the towns of Raigarh district, Madhya Pradesh.

(2) Shri Gopi Nath Gajapathi raised a matter regarding need to check the spread of thalassemia disease in the country

(3) Shri Tejsingh Rao Bhosle raised a matter regarding early start of Arunawati Irrigation Project in Yavatmal district, Maharashtra.

(4) Dr. Lal Bahadur Rawal raised a matter regarding need to enact legislation to give Hindi and other Indian languages precedence over foreign languages in commercial advertisements.

(5) Shri Janardan Prasad Mishra raised a matter regarding need to formulate new Agriculture Policy ensuring remunerative prices to the farmers for their produce.

(6) Shri P.G. Narayanan raised a matter regarding early commissioning of electronic system in Bhavani-Komarapalayam Telephone Exchange of Periyar district in Tamil Nadu.

(7) Shri Nawal Kishore Rai raised a matter regarding need for a separate railway Zone at Muzzafarpur in Bihar for development of North Bihar.

5. Government Bill — Passed

Time recommended by Govt.: 1 Hour.

Time taken : 1 Hr. 23 Mts.

The Cine-workers Welfare Cess (Amendment) Bill, 1992

The motion for consideration of the Bill was moved by Shri Paban Singh Ghatowar.

The following members took part in the debate:—

- (1) Shri Mahesh Kumar Kanodia
- (2) Prof. K.V. Thomas
- (3) Smt. Girija Devi
- (4) Shri Rupchand Pal
- (5) Smt. Geeta Mukherjee
- (6) Shri Anna Joshi
- (7) Shri Ramesh Chennithala
- (8) Shri Chitta Basu
- (9) Shri Mohan Singh
- (10) Shri Tejsingh Rao Bhosle
- (11) Shri P.C. Thomas
- (12) Shri Yaima Singh Yumnam
- (13) Shri S.M. Lal Jan Basha
- (14) Shri Ramashray Prasad Singh
- (15) Shri Govinda Chandra Munda

Shri Paban Singh Ghatowar replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill, as amended, was passed.

6. The Budget (General) — 1993-94

Time allotted : 2 days

Time taken : 1 Hr. 33 Mts.

General Discussion on the Budget (General) for 1993-94 commenced.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Dr. Debi Prosad Pal (*Speech unfinished*)

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Mukul Wasnik presented the Twenty-seventh Report of the Business Advisory Committee.

6.03 P.M.

(*Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st April, 1993*)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, April 21, 1993/Vaisakha 1, 1915 (Saka)

No. 198

11 A.M.

1. Starred Questions

Starred Question Nos. 681, 682, 684 and 685 were orally answered. Replies to Starred Question Nos. 683, 686—700 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6143—6147, 6149—6184, 6186—6211, 6213—6271, 6273—6337 and 6339—6350 were laid on the Table.

3. Motion Under Rule 388

Shri Jaswant Singh moved the following motion:—

“That for the current year, for the effective functioning of the subject Committees, the rules cited under 331G be suspended.”

The motion was agreed to.

4. Statements by Ministers

*(1) The Minister of State in the Ministry of Railways made a statement regarding derailment of 1RL mixed train on the Ranchi-Lohardaga section of South Eastern Railway on 20.4.1993.

** (2) The Minister of Home Affairs made a statement regarding bomb blasts in Bombay.

* At 12.34 P.M.

**At 4.32 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1993-94.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1991-92.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 361(E) published in Gazette of India dated the 27th May, 1992 specifying the Nagaon Paper Mills, Morigaon and the Cachar Paper Mills, Hailakandi, units of the Hindustan Paper Corporation Limited, as Mills producing newsprint for the purposes of clause 2(c) of the Newsprint Control Order, 1992.
 - (ii) The Newsprint Control (Amendment) Order, 1992 published in Notification No. S.O. 577(E) in Gazette of India dated the 31st July, 1992.
 - (iii) S.O. 143(E) published in Gazette of India dated the 2nd March, 1993 notifying the Aurangabad Paper Mills Limited, Aurangabad, as a mill producing newsprint.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (i) and (ii) of (4) above.

- (6) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1991-92.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1991-92, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts* (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1991-92, together with Audit Report thereon under section 26 of the National Capital Region Planning Board Act, 1985.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1993-94.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, S.A.S. Nagar, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, S.A.S. Nagar, for the year 1991-92.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Pune, for the year 1991-92, alongwith Audited Accounts.

*Annual Report was laid on the Table on 6.8.1992.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Pune, for the year 1991-92.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1991-92.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Materials for Electronics Technology, New Delhi, for the year 1991-92.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Calicut, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Calicut, for the year 1991-92.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1991-92.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvanthapuram, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Thiruvanthapuram, for the year 1991-92.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1993-94.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the CMC Limited, Secunderabad, for the year 1991-92.
- (ii) Annual Report of the CMC Limited, Secunderabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 1993-94.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri Sivaji Patnaik presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Tenth and Eleventh reports (Hindi and English versions) of the Committee on Government Assurances.

8. Motion regarding report of Joint Committee—Extension of time

Shri Sharad Dighe moved the following motion:—

"That this House do further extend upto the last day of the Monsoon Session 1993, the time for presentation of the report of the Joint Committee on Copyright (Second Amendment) Bill, 1992 further to amend the Copyright Act, 1957."

The motion was adopted.

9. Motion regarding Twenty-Seventh Report of Business Advisory Committee

Shri Mukul Wasnik moved the following motion:—

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 20th April, 1993."

The motion was adopted.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.25 P.M.)

(Lok Sabha adjourned at 2.45 P.M. and re-assembled at 3.03 P.M.)

10. Matters under Rule 377

(1) Shri Uttamrao Deorao Patil raised a matter regarding need to set up an electronic telephone exchange at Wani, Maharashtra.

(2) Shri Shravan Kumar Patel raised a matter regarding need to set up fair price yarn depots for powerloom weavers in Jabalpur region, Madhya Pradesh.

(3) Shri Laxminarain Mani Tripathi raised a matter regarding need to check erosion caused by Ghaghra river in district Bahraich and adjoining areas in Uttar Pradesh.

(4) Smt. Saroj Dube raised a matter regarding need to ensure that the office of Central Ordnance Depot at Allahabad, Uttar Pradesh was not closed.

(5) Shri Bhogendra Jha raised a matter regarding need for early conversion of Samastipur-Darbhanga rail line into broad gauge.

(6) Prof. Prem Dhumal raised a matter regarding need to enquire into drilling operations for oil exploration at certain places in Himachal Pradesh.

(7) Shri Bijoy Krishna Handique raised a matter regarding need to ensure that Rain and Moist Deciduous Forest Research Institute at Jorhat, Assam was not shifted out of the State.

****11. Intimation regarding arrest of Member**

The Chairperson informed the House that the Speaker had received the following telcx message dated 21 April, 1993, from the Collector of South Arcot, Cuddalore, Tamil Nadu:—

“Dr. P. Vallal Peruman, Member of Parliament, has been taken into custody at 11.45 hours on 21.4.1993 at Neyveli Railway Station under section 151 Cr. P.C. when he came to Neyveli Railway Station with a view to obstruct the train carrying water to Madras.”

12. The Budget (General)—1993-94

Time taken : 5 Hrs. 50 Mts.

General Discussion on the Budget (General) for 1993-94, continued.

The following members took part in the debate:—

- (1) Dr. Debi Prosad Pal
- (2) Shri Mohan Singh (Deoria-U.P.)
- (3) Shri Amal Datta
- (4) Shri Peter G. Marbaniang
- (5) Shri Bhogendra Jha
- (6) Shri Madan Lal Khurana
- (7) Shri M.V.V.S. Murthy
- (8) Shri Prithviraj D. Chavan

**At 5.42 P.M.

- (9) Shri P.G. Narayanan
- (10) Shri Rajesh Kumar
- (11) Shri Ram Nagina Mishra
- (12) Shri B. Akbar Pasha

The discussion was not concluded.

7.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd April, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 22, 1993/Vaisakha 2, 1915 (Saka)

No. 199

11 A.M.

1. Starred Questions

Starred Question Nos. 701, 702, 704 and 705 were orally answered. Replies to Starred Question Nos. 703 and 706—720 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6351—6504 were laid on the Table.

(i) A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on July 23, 1992 to Unstarred Question No. 2524 regarding amendment to law to deal with rape cases against women was also laid on the Table.

(ii) A statement by the Deputy Minister in the Ministry of Health and Family Welfare correcting the reply given on March 18, 1993 to Unstarred Question No. 3434 regarding modernisation of Hospitals in U.P. was also laid on the Table.

3. Statements by Ministers

* (1) The Minister of State in the Ministry of Home Affairs made a statement regarding recent incidents which took place in Aligarh.

*At 12.01 P.M.

******(2) The Minister of State for Environment and Forest made a statement regarding Indo-British Environmental initiative.

@4. Special Mention

In response to a matter raised by Shri Haradhan Roy regarding an incidence of subsidence that occurred at Girimint Colliery in Raniganj coalfield of the Eastern Coalfields Limited on 21 April, 1993, the Minister of State for Coal made a statement.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Thirtieth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1989 to June, 1990.
- (2) An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1993-94.
- (4) A copy of the Officers of Parliament (Medical Facilities) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 282(E) in Gazette of India dated the 16th March, 1993 under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953.
- (5) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1988-89.
- (6) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1989-90.
- (7) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1990-91.

****At 12.32 P.M.**

@At 2.44 P.M.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1991-92 along-with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1991-92.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1991-92 together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1991-92.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1991-92 together with Audited Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1991-92.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1991-92.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1991-92.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1991-92.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India, New Delhi, for the year 1991-92.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1990-91 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1990-91.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1991-92.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.26 P.M.)

6. Matters under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need for electoral reforms in the interest of speedy all-round development of the country.

(2) Shri Rajvir Singh raised a matter regarding need to take steps for early construction of Bharat Petroleum and Indian Oil Depot at Aonla, Barcilly district, Uttar Pradesh.

(3) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need for extension of Doordarshan facilities in Pauri Garhwal and Chamoli districts, Uttar Pradesh.

(4) Shri Surya Narain Yadav raised a matter regarding need to open a Central School or Navodaya Vidyalaya in Saharsa district, Bihar.

(5) Shri Shivaji Patnaik raised a matter regarding need to set up a unit of Bharat Electronics Limited in Orissa.

(6) Shri S.N. Brohmo Chaudhury raised a matter regarding need to include certain communities of Assam in list of Scheduled Tribes.

(7) Shri V.S. Vijayaraghavan raised a matter regarding need to include Kerala State in 'Tax Holiday Scheme'.

(8) Shri Lacta Umbrey raised a matter regarding need to sanction transport and capital goods subsidies to North Eastern and other backward States for setting up industries.

7. The Budget (General) — 1993-94

Time taken: Hrs.17 Mts.18

General Discussion on the Budget (General) for 1993-94,
Continued.

The following members took part in the debate:—

- (1) Shri Rupchand Pal
- (2) Shri Gopi Nath Gajapathi
- (3) Prof. Rita Verma
- (4) Shri Devendra Prasad Yadav
- (5) Smt. Santosh Chowdary
- (6) Shri Tej Narayan Singh
- (7) Shri Chitta Basu
- (8) Shri Laxminarain Tripathy
- (9) Shri Bijoy Krishna Handique
- (10) Shri H.D. Devegowda
- (11) Shri Roshan Lal
- (12) Shri Bolla Bulli Ramaiah
- (13) Smt. Sheela Gautam
- (14) Shri Yaima Singh Yumnam
- (15) Shri Harish Narayan Prabhu Zantyc
- (16) Smt. Saroj Dubey
- (17) Shri Swami Sureshanand
- (18) Shri Chandulal Chandrakar
- (19) Shri Ramchandra Marotrao Ghangarc
- (20) Shri Sriballav Panigrahi
- (21) Shri Brahma Nand Mandal
- (22) Dr. Ramesh Chand Tomar
- (23) Kum. Frida Topno

- (24) Prof. Rasa Singh Rawat
- (25) Shri Ankushrao Raosaheb Tope
- (26) Shri Ramashray Prasad Singh
- (27) Dr. Gunawant Rambhau Sarode
- (28) Shri Manoranjan Bhakta
- (29) Shri Vishwa Nath Shastri
- (30) Shri Ram Tahal Choudhary
- (31) Shri K.D. Sultanpuri
- (32) Shri Rajendra Kumar Sharma
- (33) Shri Laeta Umbrey
- (34) Dr. Parshuram Gangwar
- (35) Shri K.H. Muniyappa
- (36) Shri Virender Singh
- (37) Shri K. Thulasiah Vandayar
- (38) Shri Dattatraya Bandaru
- (39) Shri Anand AHIRWAR
- (40) Shri Janardan Prasad Mishra
- (41) Shri Santosh Kumar Gangwar
- (42) Shri Bhagwan Shankar Rawat

The discussion was not concluded.

0207 A.M. (23.4.1993)

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd April, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 23, 1993/Vaisakha 3, 1915 (Saka)

No. 200

11 A.M.

1. **Obituary Reference**

The Speaker made a reference to the passing away of Shri Suraj Lal Verma who was a Member of Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. **Starred Questions**

Starred Question Nos. 721—725 were orally answered. Replies to Starred Question Nos. 726—740 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 6505—6594 and 6596—6617 were laid on the Table.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1991-92.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1991-92 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Kochi, for the year 1991-92.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1993-94.
- (6) A copy of the Financial Estimates and Performance Budget for the year 1993-94 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1993-94.
- (8) A copy each of the following Notifications (Hindi and English versions) under Sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 821(E) published in Gazette of India dated the 21st October, 1992 approving the New Mangalore Port

Employees (Temporary Service) Second Amendment Regulations, 1992.

- (ii) G.S.R. 849(E) published in Gazette of India dated the 4th November, 1992 approving the Paradip Port Employees (Recruitment, Seniority and Promotion) Third Amendment Regulations, 1992.
 - (iii) G.S.R. 872(E) published in Gazette of India dated the 16th November, 1992 approving the Mormugao Port Employees' (Children's Education Allowance) Third Amendment Regulations, 1992.
 - (iv) G.S.R. 889(E) published in Gazette of India dated the 23rd November, 1992 approving the New Mangalore Port Trust Employees (Welfare Fund) Second Amendment Regulations, 1992.
 - (v) G.S.R. 899(E) published in Gazette of India dated the 27th November, 1992 approving the Mormugao Port Employees' (Acceptance of Employment After Retirement) (First Amendment) Regulations, 1992.
 - (vi) G.S.R. 940(E) published in Gazette of India dated the 22nd December, 1992 approving the Cochin Port Trust Employees' (Contributory Outdoor and Indoor Medical Benefits after Retirement) Amendment Regulations, 1992.
- (9) A copy of the Ministry of Surface Transport (Transport Wing) Senior Analyst (Work Study) Recruitment (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 337(E) in Gazette of India dated the 26th March, 1993, issued under proviso to article 309 of the Constitution.
- (10) A copy of the Central Motor Vehicles (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 338(E) in Gazette of India dated the 26th March, 1993, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (11) (i) A copy of the Annual Report (Hindi and English

versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1991-92.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1991-92 under section 12(A) of the Central Silk Board Act, 1948.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1991-92, together with Audit Report thereon under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1991-92.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1991-92.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the

Companies Act, 1956:—

- (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No. S.O. 809(E) in Gazette of India dated the 1st November, 1992, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (19) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1992 (Hindi and English versions) published in Notification No. S.O. 810(E) in Gazette of India dated the 1st November, 1992, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for the year 1993-94.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Twentieth Amendment) Rules, 1992 published in Notification No. S.O. 922(E) in Gazette of India dated the 23rd December, 1992.
 - (ii) The Income-tax (Second Amendment) Rules, 1993 published in Notification No. S.O. 123(E) in Gazette of India dated the 24th February, 1993.
 - (iii) The Income-tax (Third Amendment) Rules, 1993 pub-

lished in Notification No. S.O. 136(E) in Gazette of India dated the 26th February, 1993.

- (iv) The Income-tax (Fourth Amendment) Rules, 1993 published in Notification No. S.O. 149(E) in Gazette of India dated the 5th March, 1993.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 254(E) and G.S.R. 255(E) published in Gazette of India dated the 2nd March, 1993 together with an explanatory memorandum regarding exemption to specified goods imported by units in the Electronic Hardware Technology Park Complex and the Electronic Hardware Technology Park Units under the 100 per cent Export-Oriented Scheme from the whole of the basic and additional, if any, duties of customs leviable thereon.
 - (ii) G.S.R. 262(E) published in Gazette of India dated the 5th March, 1993 together with an explanatory memorandum making certain amendments to Notification No. 41/93-Customs dated the 28th February, 1993 so as to remove doubts created by dual amendments to one Notification.
 - (iii) G.S.R. 277(E) and G.S.R. 278(E) published in Gazette of India dated the 12th March, 1993 together with an explanatory memorandum so as to permit Cost Accountants to also certify the imports and exports made under Duty Exemption Scheme.
 - (iv) G.S.R. 283(E) published in Gazette of India dated the 16th March, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 260/92-Cus., dated the 27th August, 1992.
 - (v) G.S.R. 284(E) published in Gazette of India dated the 16th March, 1993 together with an explanatory memorandum regarding exemption to materials required for the manufacture of the goods specified in the Table annexed with the notification when imported into India by a

manufacturer of the final products for supply to a hundred per cent export-oriented undertaking or a unit within a free trade zone, from the whole of the basic and additional duties of customs leviable thereon.

- (vi) G.S.R. 285(E) published in Gazette of India dated the 16th March, 1993 together with an explanatory memorandum making certain amendments in the notification No. 513/86-Cus., dated the 30th December, 1986.
 - (vii) G.S.R. 286(E) published in Gazette of India dated the 16th March, 1993 together with an explanatory memorandum seeking to allow import of duty free inputs under Duty Exemption Scheme for manufacture and supply of capital goods to Fertilizer Plants, if the supply is made under procedure of international competitive bidding in terms of the Export and Import Policy, 1992-97.
 - (viii) G.S.R. 287(E) published in Gazette of India dated the 16th March, 1993 together with an explanatory memorandum regarding exemption to materials imported into India against the Special Value Based Advance Licence in terms of Export and Import Policy, 1992-97 from the whole of the basic and additional duties of customs leviable thereon.
- (23) A copy of the Notification No. G.S.R. 334(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1993 together with an explanatory memorandum making certain amendments in the notification No. G.S.R. 431(E) dated the 3rd July, 1979 so as to exempt every passenger performing an international journey by first class in a ship for purposes of certain approved pilgrimages from the payment of Foreign Travel Tax under section 41 of the Finance Act, 1979.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 253(E) published in Gazette of India dated the

2nd March, 1993 together with an explanatory memorandum rescinding Notification No. 12/90-CE, dated the 20th March, 1990.

- (ii) G.S.R. 265(E) published in Gazette of India dated the 10th March, 1993 together with an explanatory memorandum making certain amendments to notification Nos. 67/83-CE, dated the 1st March, 1983 and 56/93-CE, dated the 28th February, 1993 so as to omit certain redundant entries.
 - (iii) G.S.R. 279(E) published in Gazette of India dated the 12th March, 1993 together with an explanatory memorandum making certain amendments to Notification Nos. 36/93-CE and 38/93-CE, dated the 28th February, 1993 so as to extend the full exemption from the Central Excise duty to certain goods.
- (25) A copy of the Notification No. G.S.R. 40(E) (Hindi and English versions) published in Gazette of India dated the 29th January, 1993 declaring some substances and preparations as Manufactured Drugs issued under sub-clause (b) of clause (xi) of section 2 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (26) A copy of the Notification No. S.O. 197(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1993 empowering the officers not below the rank of Sub-Inspector in the department of Narcotics and officers not below the rank of Inspector in the departments of Central Excise, Customs, Revenue Intelligence, Central Economic Intelligence Bureau and Narcotics Control Bureau for the purpose of the sub-clause (7) of clause 4 of the narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substance) Order, 1993 issued under section 9A of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (27) A copy of the Notification No. 198(E) (Hindi and English versions) published in Gazette of India dated the 24th March, 1993 declaring Acetic Anhydride as a controlled substance issued under sub-clause (vii) of section 2 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (28) A copy of the Narcotic Drugs and Psychotropic Substances

(Regulation of Controlled Substances) Order, 1993 (Hindi and English versions) published in Notification No. G.S.R. 295(E) in Gazette of India dated the 24th March, 1993, issued under section 9A of the Narcotic Drugs and Psychotropic Substances Act, 1985.

- (29) A copy of the Scheme of War Risks Insurance of Marine Hulls (1976)—(As amended upto 1993) (Hindi and English versions).

5. Assent to Bills

Secretary-General laid on the Table the following twenty-two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1993.
- (2) The Himachal Pradesh State Legislature (Delegation of Powers) Bill, 1993.
- (3) The Appropriation (Vote on Account) Bill, 1993.
- (4) The Appropriation Bill, 1993.
- (5) The Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1993.
- (6) The Madhya Pradesh State Legislature (Delegation of Powers) Bill, 1993.
- (7) The Rajasthan State Legislature (Delegation of Powers) Bill, 1993.
- (8) The Uttar Pradesh Appropriation (Vote on Account) Bill, 1993.
- (9) The Uttar Pradesh Appropriation Bill, 1993.
- (10) The Rajasthan Appropriation (Vote on Account) Bill, 1993.
- (11) The Rajasthan Appropriation Bill, 1993.
- (12) The Madhya Pradesh Appropriation (Vote on Account) Bill, 1993.
- (13) The Madhya Pradesh Appropriation Bill, 1993.

- (14) The Himachal Pradesh Appropriation (Vote on Account) Bill, 1993.
- (15) The Himachal Pradesh Appropriation Bill, 1993.
- (16) The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993.
- (17) The Jammu and Kashmir Appropriation Bill, 1993.
- (18) The Appropriation (Railways) Bill, 1993.
- (19) The Appropriation (Railways) No. 2 Bill, 1993.
- (20) The National Commission for Backward Classes Bill, 1993.
- (21) The Multimodal Transportation of Goods Bill, 1993.
- (22) The Passports (Amendment) Bill, 1993.

6. Statement By Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26th April, 1993. (*Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.47 P.M.*)

7. The Budget (General)—1993-94

Time taken : 18 Hrs. 05 Mts.

General Discussion on the Budget (General) for 1993-94, Continued.

Shri Nirmal Kanti Chatterjee took part in the debate.

The discussion was not concluded.

8. Motion regarding Nineteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Shyam Bihari Misra moved the following motion:—

“That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st April, 1993.”

The motion was adopted.

9. Private Members' Bills—Introduced

(1) The Representation of the People (Amendment) Bill, 1993 (*Insertion of new section 10B, etc.*), by Shri K.P. Unnikrishnan.

(2) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1993 (*Amendment of the Schedule*), by Smt. Girija Devi.

(3) The Institutes of Technology (Amendment) Bill, 1993 (*Insertion of new section 7A*), by Shri George Fernandes.

(4) The Constitution (Amendment) Bill, 1993 (*Amendment of article 253*), by Shri George Fernandes.

(5) The Payment of Wages (Amendment) Bill, 1993 (*Amendment of sections 1 and 20*), by Shri George Fernandes.

(6) The Constitution (Amendment) Bill, 1993 (*Amendment of article 163*) by Shri Sudhir Giri.

(7) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 18A*) by Shri Rajvir Singh.

10. Private Member's Bill—Debate Adjourned

The Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharia.

Shri Vidyacharan Shukla moved the following motion:—

“That the debate on the Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharia be adjourned to the next day allotted for Private Member's Bills.”

The motion was adopted.

11. Motion Under Rule 388

Shri Vidyacharan Shukla moved the following motion:—

“That provision of sub-rule (1) of Rule 30 and the proviso to rule 29 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the debate on the Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharia, which has been adjourned today to the next day allotted for Private Members' Bills, be suspended to enable the Bill to be set down in the List of Business without Ballot as the first item therein.”

The motion was adopted.

12. Private Member's Bill—Under Consideration

The Agricultural Workers (Minimum Wages and Welfare) Bill, 1991, by Shri Chandubhai Deshmukh.

Further discussion on the motion for consideration of the Bill moved by Shri Chandubhai Deshmukh on the 12th March, 1993, continued.

The following members took part in the debate:—

- (1) Prof. K.V. Thomas
- (2) Dr. Parshuram Gangwar
- (3) Shri Nitish Kumar
- (4) Shri Ramchandra Domc
- (5) Shri Vishwa Nath Shastri
- (6) Shri A. Charles
- (7) Prof. Rasa Singh Rawat
- (8) Shri Sriballav Panigrahi
- (9) Dr. Laxminarain Pandey
- (10) Shri Upendra Nath Verma
- (11) Shri K.M. Mathew (*Speech unfinished*)

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th April, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 26, 1993/Vaisakha 6, 1915 (Saka)

No. 201

11 A.M.

1. Starred Questions

Starred Question Nos. 741, 743—745 and 751-752 were orally answered. Replies to Starred Question Nos. 742, 746—750 and 753—760 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6618—6775 were laid on the Table.

3. Paper Laid on the Table

A copy of the Notification No. G.S.R. 62(E) (Hindi and English versions) published in Gazette of India dated the 11th February, 1993, containing corrigendum to the Notification No. G.S.R. 830(E) dated the 28th October, 1992, issued under section 7 of the Indian Telegraph Act, 1885 was laid on the Table.

4. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Forty-seventh Report (Hindi and English versions) of the Public Accounts Committee on Utilisation of External Assistance.

5. Report of Standing Committee on Defence

Shri Buta Singh presented the First Report (Hindi and English versions) of the Standing Committee on Defence on Demands for Grants (1993-94) of the Ministry of Defence.

6. Statements by Ministers

(1) The Minister of State for Communications made a statement on "Telecom Tariffs".

*(2) The Minister of State in the Ministry of Home Affairs informed the House regarding crash of Indian Airlines Flight 1C-491 at Aurangabad on 26 April, 1993.

** (3) On behalf of the Minister of Civil Aviation and Tourism, the Minister of State in the Ministry of Home Affairs made a statement regarding Hijacking of Indian Airlines Flight 1C-427 on 24 April, 1993.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.35 P.M.)

7. Matters Under Rule 377

(1) Shri Khelan Ram Jangde raised a matter regarding need to set up an electronic telephone exchange at Bilaspur in Madhya Pradesh.

(2) Shri Ram Kapse raised a matter regarding need to settle Maharashtra-Karnataka border dispute early.

(3) Shri Pankaj Chaudhari raised a matter regarding need to allot land to the people of Tangia community settled in North and South Gorakhpur region in Uttar Pradesh.

(4) Shri Uddhab Barman raised a matter regarding need to take steps to preserve the Manas National Park, Assam.

(5) Shri C. P. Mudalagiriappa raised a matter regarding need to supply natural gas to Karnataka from Bombay High Seas, Cauvery Basin and Godavari Basin.

(6) Shri Bapu Hari Chaure raised a matter regarding need to commission Akashwani Centre at Dhulia, Maharashtra.

(7) Shri Nitish Kumar raised a matter regarding need to provide constitutional status to Minority Commission.

(8) Shri G.M.C. Balayogi raised a matter regarding need to direct ONGC to pay its share for construction of bridge at Yanam and Yeduralanka.

* At 4.19 P.M.

** At 4.23 P.M.

8. The Budget (General) — 1993-94

Time taken: 20 Hrs. 56 Mts.

General Discussion on the Budget (General) for 1993-94, continued.

The following members took part in the debate:—

- (1) Prof. K. Venkatagiri Gowda
- (2) Shri Sudhir Sawant
- (3) Shri Shiva Saran Sinha
- (4) Smt. Pratibha Devisingh Patel
- (5) Shri Shyam Bihari Misra

Dr. Manmohan Singh replied to the debate.

The discussion was concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th April, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 27, 1993/Vaisakha 7, 1915 (Saka)

No. 202

11 A.M.

1. Starred Questions

Starred Question Nos. 762—766 were orally answered. Replies to Starred Question Nos. 761 and 767—780 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6776—6789, 6791—6802, 6804—6823, 6825—6832, 6834—6856, 6858—6863 and 6865—6892 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1990-91.
 - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Statement regarding Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1991-92.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 252(E) in Gazette of India dated the 2nd March, 1993, under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India — Union Government (No. 4 of 1993) for the year ended the 31st March, 1992 (Revenue Receipts — Indirect Taxes).
 - (ii) Report of the Comptroller and Auditor General of India — Union Government (No. 7 of 1993) for the year ended the 31st March, 1992 (Posts and Telecommunications).
 - (iii) Report of the Comptroller and Auditor General of India — Union Government (No. 1 of 1993) for the year ended the 31st March, 1992 (Civil).
- (5) A copy of the Union Government, Appropriation Accounts (Postal Services) for the year 1991-92 (Hindi and English versions).
- (6) A copy of the Union Government, Appropriation Accounts (Telecommunication Services) for the year 1991-92, (Hindi and English versions).
- (7) A copy of the Union Government, Finance Accounts for the year 1991-92 (Hindi and English versions).
- (8) A copy of the Union Government, Appropriation Accounts (Civil) for the year 1991-92 (Hindi and English versions).

(9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

- (a)(i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the period from the 1st October, 1986 to the 31st March, 1988.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the period from the 1st October, 1986 to the 31st March, 1988, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1991-92.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1986-87.
- (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1991-92.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 10 of 1992) — (Commercial) — State Farms Corporation of India Limited under article 151(1) of the Constitution.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1990-91, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1990-91.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1990-91, alongwith Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1990-91.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1991-92, under section 18 of the University Grants Commission Act, 1956.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1991-92.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1990-91, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1990-91.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1991-92.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Muscum Board, Hyderabad, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Salar Jung Muscum Board, Hydcrabad, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Muscum Board, Hyderabad, for the year 1991-92.

- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Muscology, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Museum Institute of History of Art, Conservation and Muscology, New Delhi, for the year 1991-92.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1990-91.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

4. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Forty-fifth Report on Avoidable extra expenditure on import of sugar.
- (2) Forty-sixth Report on Action Taken on 3rd Report (Tenth Lok Sabha) on Non-materialisation of the Scheme for construction of staff quarters.

5. Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Singh presented a copy each of the following Reports and the Minutes of the Sittings relating thereto (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Sixteenth Report on Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in State Bank of India and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
- (2) Nineteenth Report on Ministry of Civil Aviation and Tourism (Department of Civil Aviation)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.
- (3) Twentieth Report on Ministry of Steel—Reservations for the employment of Scheduled Castes and Scheduled Tribes in Visakhapatnam Steel Plant.

6. Report of Standing Committee on External Affairs

Shri Atal Bihari Vajpayee presented the First Report (Hindi and English versions) of the Standing Committee on External Affairs on Demand for Grant (1993-94) of the Ministry of External Affairs.

7. Reports of Standing Committee on Science and Technology, Environment and Forests

Shri Oscar Fernandes laid on the Table a copy of the First Report—of the Department Related Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (1993-94) of the Department of Space.

8. Reports and Minutes of the Committee on Papers laid on the Table

Shri Chhedi Paswan presented the Seventh and Eighth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

9. Statements by Ministers

(1) The Minister of Human Resource Development made a statement regarding setting up of the Rashtriya Mahila Kosh.

* (2) The Minister of Civil Aviation and Tourism made a statement regarding Aircrash at Aurangabad on 26 April, 1993.

10. Matters Under Rule 377

(1) Shri Shraavan Kumar Patel raised a matter regarding need to take steps for immediate conversion of Jabalpur-Gondia-Chandelpur railway line.

(2) Shri Manku Ram Sodhi raised a matter regarding need to ensure electrification of every ward in the tribal villages by Rural Electricity Corporation.

(3) Dr. Krupasindhu Bhoi raised a matter regarding need to provide financial assistance for ongoing irrigation projects of Orissa.

(4) Shri Mohan Lal Jhikram raised a matter regarding the need to discontinue levy of toll tax in respect of bridges where construction cost had already been recovered.

(5) Shri Shyam Bihari Misra raised a matter regarding need to open Degree Colleges and Navodaya Vidyalayas at certain places in Kanpur dehat district in Uttar Pradesh.

(6) Shri Braja Kishore Tripathy raised a matter regarding need to take steps for commissioning a 3000 line C-DOT exchange at Puri, Orissa.

(7) Shri Brahma Nand Mandal raised a matter regarding need to protect the interests of workers employed in Jamalpur workshop, Bihar.

(8) Shri Ram Tahal Chaudhury raised a matter regarding need to supply adequate quantity of kerosene to Ranchi in Bihar.

(Lok Sabha Adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

11. The Budget (General)—1993-94: Demands for Grants

Time allotted: 5 hrs.

Time Taken: 5 hrs. 41 Mts.

Discussion on the Demands for Grants Nos. 16 to 22 under the control of the Ministry of Defence commenced.

Thirty-seven cut motions (Nos. 4 to 11, 22, 23 and 24 to 50) were moved.

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Sudhir Sawant
- (3) Shri Chandrajcet Yadav
- (4) Shri Amal Datta
- (5) Shri Ayub Khan
- (6) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (7) Shri Mallikarjun
- (8) Shri Yaima Singh Yumnam
- (9) Shri Sarat Chandra Pattanayak
- (10) Shri A. Asokaraj
- (11) Shri Jagat Vir Singh Drona
- (12) Shri K.D. Sultanpuri
- (13) Shri Surya Narain Yadav
- (14) Shri M.V.V.S. Murthy
- (15) Shri R. Jeevarathinam

The discussion was not concluded.

The House was adjourned for want of quorum.

8.35 p.m.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 28th April, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 28, 1993/Vaisakha 8, 1915 (Saka)

No. 203

11 A.M.

1. Starred Questions

Starred Question Nos. 781—784 were orally answered. Replies to Starred Question Nos. 785—800 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6893—6959, 6961—6967 and 6969—7071 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

- (i) The Conduct of Elections (Amendment) Rules, 1993 published in Notification No. S.O. 104(E) in Gazette of India dated the 14th February, 1993.
- (ii) The Conduct of Elections (Second Amendment) Rules, 1993 published in Notification No. S.O. 105(E) in Gazette of India dated the 15th February, 1993.
- (iii) The Conduct of Elections (Amendment) Rules, 1993 published in Notification No. S.O. 124(E) in Gazette of India dated the 24th February, 1993.

- (2) A copy of the Report (Hindi and English versions) on the Tenth General Elections to the House of the People in India — 1991 (Statistical).
- (3) A copy of the Report (Hindi and English versions) on the General Election to the House of the People from Punjab State — 1992 (Statistical).
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1991-92.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Insecticides — Technical Grade) Rules, 1993 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 4th March, 1993.
- (ii) The Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) (Amendment) Rules, 1993 published in Notification No. G.S.R. 348(E) in Gazette of India dated the 31st March, 1993.
- (7) A copy of the Chartered Accountants (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. 1-CA(7)/19/92 in Gazette of India dated the 7th March, 1992, under section 30B of the Chartered Accountants Act, 1949, together with a corrigendum thereto published in Notification No. 1-CA(7)/19/92 dated the 28th November, 1992.
- (8) A copy of the Twentyfirst Annual Report (Hindi and English

versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1991 to the 31st December, 1991.

- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India — Union Government (No. 9 of 1992)—(Commercial)—Nepa Limited.
 - (ii) Report of the Comptroller and Auditor General of India — Union Government — (No. 13 of 1992) (Commercial)—Praga Tools Limited.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1990-91, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1990-91.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the statement (Hindi and English versions) correcting the information contained in the Annual Report of the Central Vigilance Commission for the year 1990.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1991-92, alongwith Audited Accounts.

* The Annual Report was laid on the Table on the 15th July, 1992.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1991-92.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Indian Police Service (Appointment by Promotion) First Amendment Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 361(E) in Gazette of India dated the 2nd April, 1993, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (16) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | | |
|---------------------------|----------------------------|--------------------|
| (i) Statement No. XXXII | — Tenth Session, 1988 | } Eighth Lok Sabha |
| (ii) Statement No. XXV | — Twelfth Session, 1988 | |
| (iii) Statement No. XXVI | — Thirteenth Session, 1989 | |
| (iv) Statement No. XXI | — Fourteenth Session, 1989 | |
| (v) Statement No. XX | — Second Session, 1990 | } Ninth Lok Sabha |
| (vi) Statement No. XVI | — Third Session, 1990 | |
| (vii) Statement No. XIV | — Sixth Session, 1990 | |
| (viii) Statement No. XIII | — Seventh Session, 1991 | } Tenth Lok Sabha |
| (ix) Statement No. XII | — First Session, 1991 | |
| (x) Statement No. IX | — Second Session, 1991 | |
| (xi) Statement No. VII | — Third Session, 1992 | |
| (xii) Statement No. V | — Fourth Session, 1992 | |
| (xiii) Statement No. II | — Fifth Session, 1992 | |
| (xiv) Statement No. I | — Sixth Session, 1993 | |
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92, together with Audit Report thereon.

(iii) **A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 1991-92.**

(18) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.**

(19) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—**

(i) **Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1991-92.**

(ii) **Annual Report of the Central Electronics Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

4. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Statement of Estimates Committee

Shri Manoranjan Bhakta laid on the Table statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the Fourteenth Report of the Estimates Committee (Tenth Lok Sabha) regarding action taken by Government on their Fifteenth Report (Ninth Lok Sabha) on Ministry of Finance, Department of Economic Affairs—Board for Industrial and Financial Reconstruction.

6. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

(1) **Forty-fourth Report on Union Excise Duties—Non levy/**

Short levy of duty due to incorrect grant of exemption—Motor Vehicles.

(2) Forty-eighth Report on Postal Services in Rural Areas.

7. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ram Singh laid on the Table a copy each (Hindi and English versions) of the following Reports:—

(1) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Visakhapatnam, Hyderabad, Madras and Madurai during February, 1993.

(2) Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Trivandrum and Bangalore during October, 1992.

8. Report of the Standing Committee on Home Affairs

Shri Ram Vilas Paswan laid on the Table a copy of the First Report — of the Department-Related Parliamentary Standing Committee on Home Affairs on Demands for Grants of the Ministry of Home Affairs for 1993-94.

9. The Budget (General) — 1993-94: Demands for Grants

Time allotted: 5 Hrs.

Time taken: 6 Hrs. 27 Mts.

Shri P.V. Narasimha Rao replied to the debate on the Demands for Grants Nos. 16 to 22 under the control of Ministry of Defence and cut motions thereto moved on the 27th April, 1993.

The discussion was concluded.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 16 to 22 (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 6 of the printed List of Demands for Grants — Budget (General) for 1993-94 were voted in full.

10. Matters Under Rule 377

(1) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to establish a civil engineering wing division at Trichur, Kerala.

(2) Shri Tejsingh Rao Bhosle raised a matter regarding need to provide more funds to Maharashtra Government for solving acute drinking water problem in Vidharbha region of Maharashtra.

(3) Shri Anand Ahirwar raised a matter regarding need to set up a medical college at Sagar in Madhya Pradesh.

(4) Smt. Krishnendra Kaur (Dcepa) raised a matter regarding need for construction of a new railway bridge at Bharatpur in Rajasthan.

(5) Shri Kashiram Rana raised a matter regarding need to ensure that fiscal relief on Synthetic fibres and filament yarns was passed on to the consumers.

(6) Shri Jitendra Nath Das raised a matter regarding need to construct a railway crossing on the way to tourist resort at Mongong, Darjeeling.

(7) Shri Ram Prasad Singh raised a matter regarding need to modernise Sonc Canal Irrigation System in Bihar.

(8) Shri Jangbir Singh raised a matter regarding need for construction of a underground sub-way at Charkhi Dadri railway crossing in Haryana.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.16 P.M.)

11. Statements by Ministers

* (1) The Minister of Health and Family Welfare made a statement regarding the fire in the All India Institute of Medical Sciences, New Delhi.

** (2) The Minister of Home Affairs made a statement regarding the Verma Commission of Inquiry.

* At 4.20 P.M.

** At 5.05 P.M.

12. The Budget (General) — 1993—94: Demands for Grants

Time allotted: 7 Hrs.

Time taken: 5 Hrs. 15 Mts.

Balance: 1 Hr. 45 Mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 94 to 99 under the control of the Ministry of Home Affairs commenced.

Sixty-four cut motions (Nos. 1 to 5, 17, 41 to 43, 50 to 61, 63 to 85, 90 to 99, 101, 102 and 105 to 112) were moved.

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Kum. Mamata Banerjee
- (3) Shri Ram Vilas Paswan
- (4) Smt. Suseela Gopalan
- (5) Kum. Uma Bharati
- (6) Shri Ebrahim Sulaiman Sait
- (7) Shri Jagmeet Singh Brar
- (8) Shri Ram Saran Yadav
- (9) Dr. Laxminarain Pandey
- (10) Shri Bhubaneswar Prasad Mehta
- (11) Shri B. Raja Ravi Verma
- (12) Shri S.M. Lal Jan Basha
- (13) Shri A. Charles
- (14) Prof. (Dr.) S.P. Yadav

The discussion was not concluded.

7.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th April, 1993)

C.K. JAIN,
Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 29, 1993/Vaisakha 9, 1915 (Saka)

No. 204

11.01 A.M.

1. Starred Questions

Starred Question Nos. 801, 803—805 and 808 were orally answered. Replies to Starred Question Nos. 802, 806, 807 and 809—820 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos 7072—7113 and 7115—7265 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Cooperative Marketing Development Federation of India Limited, Delhi, for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—

- (i) **The Petroleum and Natural Gas (Amendment) Rules, 1993** published in Notification No. G.S.R. 51(E) in Gazette of India dated the 6th February, 1993.
 - (ii) **S.O. 91(E)** published in Gazette of India dated the 6th February, 1993 making certain amendment in the Schedule to the Oilfields (Regulation and Development) Act, 1948 following revision in the rate of royalty on crude oil w.c.f. the 1st April, 1990.
- (4) **A copy of the Border Security Force (Amendment) Rules, 1993 (Hindi and English versions)** published in Notification No. S.O. 188(E) in Gazette of India dated the 18th March, 1993, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (i) **A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1989-90, alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1989-90.**
- (6) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1990-91, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1990-91.**
- (7) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) and (6) above.**
- (8) (i) **A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1991-92, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1991-92.**
- (9) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.**

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1991-92.
- (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 27th April, 1993, Rajya Sabha passed the Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1993.

5. Bill Passed by Rajya Sabha — Laid on the Table

The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1993.

6. Reports and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented a copy each of the following Reports and the Minutes of the Sittings relating thereto (Hindi and English versions) of the Estimates Committee:—

- (1) Twenty-fifth Action Taken Report on the Ministry of Finance (Department of Economic Affairs) — Role of Controller of Capital Issues — Development of Capital Market and Status of Small Investors.
- (2) Twenty-ninth Report on the Ministry of Railways — Railway Lands and Land Use Policy.

7. Reports of Public Accounts Committee

Shri Nirmal Kanti Chatterjee presented the following Reports

(Hindi and English versions) of the Public Accounts Committee:

- (1) Forty-ninth Report on Brahmaputra Board, Guwahati — Idle outlay.
- (2) Fiftieth Report on Management of contracts.

8. Reports and Minutes of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K . Pradhani presented a copy each of the following Reports and Minutes of the Sitzings relating thereto of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Twenty-first Report on Ministry of Human Resource Development (Department of Education)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan and Kendriya Vidyalayas including reservations for Scheduled Castes and Scheduled Tribes in Admissions therein.
- (2) Twenty-third Report on Ministry of Welfare and Ministry of Home Affairs — Atrocities on Scheduled Castes and Scheduled Tribes and patterns of Social Crimes towards them.
- (3) Twenty-fourth Report on Ministry of Personnel Public Grievances and Pensions and Ministry of Welfare—Formulation, Implementation and Monitoring of Reservation Policy.

9. Report and Minutes of the Committee on Agriculture

Shri Nitish Kumar presented the First Report (Hindi and English versions) of the Committee on Agriculture on 'Demands for Grants — 1993-94' of Ministry of Agriculture — Deptt. of Agriculture & Cooperation and Minutes of the Sitzings of the Committee relating thereto.

10. Reports of Standing Committee on Energy

Shri Jaswant Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:—

- (1) First Report on Demands for Grants (1993-94) of the Department of Atomic Energy.
- (2) Second Report on Demands for Grants (1993-94) of the Ministry of Non-Conventional Energy Sources.

11. Report of Standing Committee on Petroleum and Chemicals

Shri Sriballav Panigrahi presented the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Demands for Grants (1993-94) of the Ministry of Petroleum and Natural Gas.

12. Matters under Rule 377

(1) Dr. Vasant Pawar raised a matter regarding need to up-grade Doordarshan relay station at Nasik.

(2) Shri K.D. Sultanpuri raised a matter regarding need to plant more trees in Himachal Pradesh to check soil erosion.

(3) Shri K. Thulasiah Vandayar raised a matter regarding need to ensure market for BHEL's power equipments and other products.

(4) Shri Ram Naik raised a matter regarding need to provide local telephone facilities to the people of Vasai taluk in Maharashtra.

(5) Shri Chhedi Paswan raised a matter regarding need to declare Bhabhua district of Bihar as backward and also to set up an industrial complex there.

(6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to allot more sugar and rice quota to Tamil Nadu.

(7) Smt. Dil Kumari Bhandari raised a matter regarding need to take suitable steps for solving acute drinking water problem in Darjeeling.

(8) Shri M.R. Janarthanan raised a matter regarding need to have extension of Karur-Dindigul-Tuticorin broadgauge line project as originally planned.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.35 P.M.)

13. The Budget (General)—1993-94: Demands for Grants

Time allotted: 7 Hrs.

Time taken: 10 Hrs. 36 Mts.

Discussion on the Demands for Grants Nos. 42 to 46 and 94 to 99 under the control of the Ministry of Home Affairs and cut motions thereto moved on the 28th April, 1993 continued.

The following members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Chitta Basu
- (3) Shri Manikrao Hodalya Gavit
- (4) Prof. Ram Kapse
- (5) Shri Ramchandra Marotrao Ghangarc
- (6) Shri P. S. Turkey
- (7) Dr. Jayanta Rongpi
- (8) Shri Kodikkunnil Suresh
- (9) Shri Syed Shahabuddin
- (10) Smt. Dil Kumari Bhandari
- (11) Shri Surya Narain Yadav
- (12) Shri Pawan Kumar Bansal
- (13) Shri Kamla Mishra Madhukar
- (14) Shri Naval Kishore Rai
- (15) Prof. Rasa Singh Rawat
- (16) Prof. Malini Bhattacharya
- (17) Shri Chhedi Paswan
- (18) Shri Kirip Chaliha
- (19) Shri P.C. Chacko
- (20) Shri Yaima Singh Yumnam
- (21) Shri Vishwanath Shastri

Shri S.B. Chavan replied to the debate.

The discussion was concluded.

On cut motion Nos. 41 and 42 moved by Shri Somnath Chatterjee, the House divided; Ayes *61, Noes *196. Accordingly, the cut motions were negatived.

All the other cut motions moved were negatived.

All the Demands for Grants Nos. 42 to 46 and 94 to 99 (both Revenue Accounts and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 6 of the printed List of Demands for Grants—Budget (General) for 1993-94 were voted in full.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th April, 1993)

C.K. JAIN,
Secretary-General.

*Subject to correction.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

(Friday, April 30, 1993/Vaisakha 10, 1915 (Saka))

No. 205

11.01 A.M.

1. Starred Questions

Starred Question Nos. 821, 823, 825-827, 830 and 832 were orally answered. Replies to Starred Question Nos. 822, 824, 828, 829, 831 and 833-840 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7266-7397 and 7399-7425 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.
- (3) A copy of the Uttar Pradesh Motor Vehicles (Fifty-Fourth Amendment) Rules 1989 (Hindi and English versions) published in Notification No. 1296-T/XXX-4-54-Km.-88 in Uttar Pradesh Gazette dated the 1st April, 1989, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II)* for the year 1991-92, alongwith Audited Accounts.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1991-92.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 3 of 1993) for the year ended the 31st March, 1992 (Delhi Administration).
- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 5 of 1993) for the year ended the 31st March, 1992 (Revenue Receipts—Direct Taxes).
- (iii) Report of the Comptroller and Auditor General of India—(No. 12 of 1993) for the year ended the 31st March, 1992—Municipal Corporation of Delhi and New Delhi Municipal Committee.
- (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 13 of 1993) for the year ended the 31st March, 1992 (Revenue Receipts—Indirect Taxes)—Scheme of Rewards to Informers and Government Servants.

*The Annual Report (Volume-I) was laid on the Table on the 23rd December, 1992.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The UCO Bank Officer Employees' (conduct) (Amendment) Regulations, 1992 published in Notification No. OCR1/1992 in Gazette of India dated the 16th January, 1993.
 - (ii) The Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. P/L/92/1776 in Gazette of India dated the 16th January, 1993.
- (11) A copy of the Vijaya Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. 4831 in Gazette of India dated the 6th February, 1993, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (12) A copy of the Securities and Exchange Board of India (Appeal to the Central Government) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 362 (E) in Gazette of India dated the 2nd April, 1993, under section 31 of the Securities and Exchange Board of India Act, 1992.
- (13) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins of Ten Rupees, Five Rupees and One Rupee containing Copper Seventy-five percent and Nickel Twenty-five percent coined on the occasion of 89th Inter Parliamentary Union Conference) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 368 (E) in Gazette of India dated the 6th April, 1993 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (14) A statement (Hindi and English versions) on Fourth and Fifth Instalments of Market Loans issued by Central Government in February, 1993.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 28th April, 1993, Rajya Sabha passed the Code of Criminal Procedure (Amendment) Bill, 1993.
- (2) That at its sitting held on the 28th April, 1993, Rajya Sabha passed the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993.
- (3) That at its sitting held on the 28th April, 1993 Rajya Sabha passed the Central Laws (Extension to Arunachal Pradesh) Bill, 1993.
- (4) That at its sitting held on the 28th April, 1993, Rajya Sabha passed the Criminal Law (Amendment) Bill, 1993.

5. Bills Passed by Rajya Sabha—Laid on The Table

- (1) The Code of Criminal Procedure (Amendment) Bill, 1993
- (2) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993
- (3) The Central Laws (Extension to Arunachal Pradesh) Bill, 1993.
- (4) The Criminal Law (Amendment) Bill, 1993.

6. Reports of the Estimates Committee

Shri Manoranjan Bhakta presented the following Reports of the Estimates Committee (1992-93):

- (1) Thirtieth Report of Estimates Committee relating to Ministry of Rural Development—Jawahar Rozgar Yojana along with the Minutes Part-II relating thereto.
- (2) Thirty-first Report of Estimates Committee on Ministry of Home Affairs—System of Administration in Union Territories along with Minutes Part-II relating thereto.

7. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Fifty-first Report on Excesses over Voted Grants and Charged Appropriations (1989-90) and Action Taken on 19th Report of Public Accounts Committee (10th Lok Sabha).

- (2) **Fifty-second Report on Systems Appraisal—Purchase of properties of the Government.**

8. Reports and Minutes of Committee on Public Undertakings

Shri Basudeb Acharia presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

(1) **Fifteenth Report on Action Taken by Government on the recommendations contained in their Sixth Report (Tenth Lok Sabha) on National Mineral Development Corporation Limited.**

(2) **Sixteenth Report on Action Taken by Government on the recommendations contained in their First Report (Tenth Lok Sabha) on Steel Authority of India Limited — Import of defective billets.**

(3) **Seventeenth Report on Disposal of scrap of Public Undertakings through Metal Scrap Trade Corporation Limited/other Public Undertakings and Minutes of the sittings of the Committee relating thereto.**

(4) **Eighteenth Report on Indian Petrochemicals Corporation Limited and Minutes of the sittings of the Committee relating thereto.**

(5) **Nineteenth Report on Industrial Development Bank of India and Minutes of the sittings of the Committee relating thereto.**

(6) **Twentieth Report on Action Taken by Government on the recommendations contained in their Fifty-sixth Report (Eighth Lok Sabha) on Oil & Natural Gas Commission — Undue benefit of Rs. 5.10 crores to a contractor.**

(7) **Twenty-first Report on Action Taken by Government on the recommendations contained in their Second Report (Tenth Lok Sabha) on Engineering Projects (India) Limited — Loss in execution of Foreign Projects.**

(8) **Twenty-second Report on Delhi Transport Corporation including comparative analysis of transport in Metropolitan Cities and Minutes of the sittings of the Committee relating thereto.**

(9) **Twenty-third Report on State Trading Corporation of India Limited — Import of Newsprint and Minutes of the sittings of the Committee relating thereto.**

9. Minutes of Committee on Public Undertakings

Shri Basudeb Acharia laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. Pradhani presented a copy each of the following Reports and Minutes of the Sittings relating to Twenty-second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (1) Seventeenth Report on Ministry of Commerce (Deptt. of Commerce)—Action Taken by Government on the recommendations contained in the Eighth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Commerce (Deptt. of Commerce)—Reservations for the employment of Scheduled Castes and Scheduled Tribes in Minerals and Metals Trading Corporation of India Ltd.
- (2) Eighteenth Report on Ministry of Welfare—Action Taken by Government on the recommendations contained in the Seventh Report (10th LoR Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC).
- (3) Twenty-second Report on Working of Integrated Tribal Development Projects in Bihar.
- (4) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Bombay and Aurangabad during October, 1992.
- (5) Report of Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Bhopal, Bombay, Vadodara and Ahmedabad during February, 1993.

11. Report of the Standing Committee on Communications

Kumari Vimla Verma presented the First Report (Hindi and English versions) of the Standing Committee on Communications on Demands for Grants (1993-94) of the Ministry of Communications including (i) Postal Services and (ii) Telecommunication Services.

12. Report and Minutes of the Standing Committee on Food, Civil Supplies, Consumer Affairs and Public Distribution

Prof. Ram Kapse presented the First Report of the Committee on Food, Civil Supplies, Consumer Affairs and Public Distribution on Demands for Grants 1993-94 of Ministry of Civil Supplies, Consumer Affairs and Public Distribution—'Public Distribution System' and Minutes of the Sittings of the Committee relating thereto.

13 Report of Standing Committee on Labour and Welfare

Shrimati Chandra Prabha Urs presented the First Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on Demands for Grants (1993-94) of the Ministry of Welfare.

14. Report of the Standing Committee on Transport and Tourism

Prof. Prem Dhumal laid on the Table a copy (Hindi and English versions) of the First Report of the Department-Related Parliamentary Standing Committee on Transport and Tourism on Demands for Grants (1993-94) of the Department of Tourism.

15. Presentation of Petition

Shri Anna Joshi presented a petition signed by Shri Gyan Chand Jain, Shri Shivraj Bang and other Railway commuters of Ichalkaranji, District Kolhapur (Maharashtra), for providing various facilities to the Railway commuters of the area.

16. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3rd May, 1993.

17. The Budget (General)—1993-94: Demands for Grants

Time taken: 1 Hr. 56 Mts.

Discussion on the Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture commenced.

Sixty cut motions (Nos. 39, 40, 43, 59 to 68, 74, 80, 81, 83, 88, 94, to 98, 101 to 115, 117 to 127, 130 to 134 and 137 to 142) were moved.

The following members took part in the debate:—

- (1) Shri Rajvir Singh
- (2) Shri H.D. Devegowda

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.26 P.M.)

- (3) Shri A. Venkata Reddy
- (4) Shri Ram Pujan Patel (*speech unfinished*)

The discussion was not concluded.

18. Motion Regarding Twentieth Report of Committee on Private Member's Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1993.”

The motion was adopted.

19. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Jagat Vir Singh Drona and amendment there to moved on the 5th March, 1993, continued:—

“That the House recommends to the Government that in order to remove the backwardness of the States of Uttar Pradesh and Bihar, two new separate States to be called Uttaranchal, comprising hilly regions of Uttar Pradesh and Vananchal, comprising Chhota Nagpur and Santhal Paragana regions of Bihar, be created.”

The following members took part in the debate:—

- (1) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (2) Shri K.D. Sultanpuri
- (3) Shri Tej Narayan Singh
- (4) Shri Jeewan Sharma
- (5) Shri Mrutyunjaya Nayak
- (6) Shri Lalit Oraon
- (7) Shri Manjay Lal
- (8) Shri Kirip Chaliha
- (9) Shri Mohan Singh
- (10) Shri Vishwa Nath Shastri
- (11) Shri Karia Munda
- (12) Shri P.C. Thomas

The discussion was not concluded.

6.20 p.m.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd May, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 3, 1993/Vaisakha 13, 1915 (Saka)

No. 206

11.02 A.M.

1. Obituary References

Sarvashri P.V. Narasimha Rao, Atal Bihari Vajpayee, Rabi Ray, Somnath Chatterjee, Lokanath Choudhury, P.G. Narayanan, Sobhanadreeswara Rao Vadde and the Speaker made references to the passing away of Shri Ranasinghe Premadasa, President of Sri Lanka and Shri N.G. Goray, a Member of Second Lok Sabha.

As a mark of respect to the deceased, Members stood in silence for a short while.

2. Announcement by Speaker

The Speaker informed the House that the business listed for 3 May, 1993 would be transacted on 4 May, 1993 and the Minister of Agriculture would reply to the discussion on Demands for Grants of his Ministry at 5 P.M. and Guillotine would be applied in respect of all the outstanding Demands for Grants at 6 P.M. on 4 May, 1993.

11.33 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th May, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, May 4, 1993/Vaisakha 14, 1915 (Saka)

No. 207

11. A.M.

1. Starred Questions

Starred Question Nos. 861–864 were orally answered. Replies to Starred Question Nos. 865–880 were laid on the Table.

Replies to Starred Question Nos. 841–860 listed for 3 May, 1993 were also laid on the Table today, Lok Sabha having adjourned after obituary references on 3 May, 1993.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7576–7602 and 7604–7715 were laid on the Table.

Replies to Unstarred Question Nos. 7426 and 7428–7575 listed for 3 May, 1993 were also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1991-92, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi, for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second (Amendment) Order, 1993 (Hindi and English versions) published in Notification No. S.O. 98(E) in Gazette of India dated the 10th February, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Memorandum of Understanding for the year 1992-93 between the National Thermal Power Corporation Limited and the Ministry of Power, Government of India (Hindi and English versions).
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1991-92.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1991-92, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volumes I and II) for the year ended the 31st March, 1992, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1991-92, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1991-92.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers Training Institute, Calcutta, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Calcutta, for the year 1991-92.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1991-92.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Delhi for the year 1991-92 within the stipulated period of nine months after the close of the Accounting year.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cine-Workers Welfare Cess (Amendment) Bill, 1993.

5. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Sixth Report (Hindi and English versions) of the Committee on Petitions.

6. Reports of Standing Committee on Finance

Dr. Debi Prasad Pal presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:—

- (1) First Report on Demands for Grants (1993-94) of the Ministry of Finance.
- (2) Second Report on Demands for Grants (1993-94) of the Ministry of Planning & Programme Implementation.

7. Report and Minutes of the Standing Committee on Urban and Rural Development

Shri Prataprao B. Bhosale presented the First Report (Hindi and English versions) of the Committee on Urban and Rural Development on Demands for Grants (1993-94) of Ministry of Rural Development and Minutes of the Sitzings of the Committee relating thereto.

8. Report of the Standing Committee on Human Resource Development

Shri Mani Shankar Aiyar laid on the Table a copy (Hindi and English versions) of the First Report of the Department-Related Parliamentary Standing Committee on Human Resource Development on Demands for Grants (1993-94) of the Department of Education.

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Chemicals and Fertilizers made a statement regarding decontrol of molasses and alcohol by rescinding the Molasses Control Order, 1961 and Ethyl Alcohol (Price Control) Order, 1971.

- * (2) The Minister of Home Affairs made a Statement regarding communal violence in Manipur on 3 May, 1993.

10. Government Bills — Introduced

- (i) The National Commission for Safai Karamcharis Bill, 1993.
- (ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993.

11. Matters under Rule 377

- (1) Dr. V. Rajeshwaran raised a matter regarding need to clear Pamba-Achankoil Vaigai river link project of Tamil Nadu.
- (2) Shri P.P. Kaliaperumal raised a matter regarding need to amend the Constitution to make provision for providing reservation in Government Jobs to other Backward classes in proportion to their population.
- (3) Shri V.S. Vijayaraghavan raised a matter regarding need to clear the pending power projects of Kerala State.
- (4) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to solve the problems of people displaced due to construction of Tehri Dam in Uttar Pradesh.
- (5) Mohd. Ali Ashraf Fatmi raised a matter regarding need to provide financial assistance to the Bihar Government for reopening of Ashok Paper Mill in Darbhanga parliamentary constituency.
- (6) Shri Sivaji Patnaik raised a matter regarding need to treat 'SAARA' community of Orissa as Scheduled Tribe.
- (7) Shri Manjay Lal raised a matter regarding need to review the decision to provide land belonging to Kandla Port Trust to Kargil multinational company for preparation of salt.
- (8) Dr. Kartikeswar Patra raised a matter regarding need to regularise services of seasonal Khalasis working under Eastern Rivers Circle, Central Water Commission, Bhubaneswar, Orissa.

- (9) Shri Dattatraya Bandaru raised a matter regarding need to clarify the criteria for including new castes in the list of Scheduled Castes and Scheduled Tribes.

(Lok Sabha adjourned at 1.41 P.M. and reassembled at 2.35 P.M.)

12. The Budget (General)—1993-94: Demands for Grants

Time taken: 5 Hrs. 29 Mts.

(i) Discussion on the Demands for Grants Nos. 1 to 4 under the control of the Ministry of Agriculture and cut motions thereto moved on the 30th April, 1993 continued.

The following members took part in the debate:—

- (1) Shri Ram Pujan Patel
- (2) Shri Subrata Mukherjee
- (3) Shri Mani Shankar Aiyer
- (4) Shri Vishwa Nath Shastri
- (5) Prof. K Venkatagiri Gowda
- (6) Smt. Chandra Prabha Urs
- (7) Shri Sobhanadreeswara Rao Vadde
- (8) Shri Satya Pal Singh Yadav
- (9) Shri N. Dennis
- (10) Dr. (Smt.) K.S. Soundaram
- (11) Shri P.C. Thomas
- (12) Shri Piyus Tirkey
- (13) Shri Kamla Mishra Madhukar

Shri Balram Jakhar replied to the debate.

The discussion was concluded.

On the cut motion Nos. 62 and 117 moved by Shri Basudeb Acharia the House divided; Ayes *146 and Noes *250.

Accordingly, the cut motions were negatived.

All the other cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 4 (both Revenue Account and Capital Account) for which the Ministry of Agriculture is responsible for the amounts shown under column 6 of the printed List of Demands for Grants-Budget (General) for 1993-94 were voted in full.

*Subject to correction.

(ii) At 6.08 P.M., the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under Column 6 of the printed List of Demands for Grants-Budget (General) for 1993-94 were submitted to the vote of the House and voted in full:—

- (1) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.
- (2) Demand Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism.
- (3) Demand No. 9 relating to Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
- (4) Demand No. 10 relating to Ministry of Coal.
- (5) Demand Nos. 11 and 12 relating to Ministry of Commerce.
- (6) Demand Nos. 13 to 15 relating to Ministry of Communications.
- (7) Demand No. 23 relating to Ministry of Environment and Forests.
- (8) Demand No. 24 relating to Ministry of External Affairs.
- (9) Demand Nos. 25 to 27, 29, 30 32 to 37 relating to Ministry of Finance.
- (10) Demand No. 38 relating to Ministry of Food.
- (11) Demand No. 39 relating to Ministry of Food Processing Industries.
- (12) Demand Nos. 40 and 41 relating to Ministry of Health and Family Welfare.
- (13) Demand Nos. 47 to 50 relating to Ministry of Human Resource Development.
- (14) Demand Nos. 51 to 54 relating to Ministry of Industry.
- (15) Demand Nos. 55 and 56 relating to Ministry of Information and Broadcasting.
- (16) Demand No. 57 relating to Ministry of Labour.
- (17) Demand Nos. 58 and 59 relating to Ministry of Law, Justice and Company Affairs.
- (18) Demand No. 60 relating to Ministry of Mines.

- (19) Demand No. 61 relating to Ministry of Non-Conventional Energy Sources.
- (20) Demand No. 62 relating to Ministry of Parliamentary Affairs.
- (21) Demand No. 63 relating to Ministry of Personnel Public Grievances and Pensions.
- (22) Demand No. 64 relating to Ministry of Petroleum and Natural Gas.
- (23) Demand Nos. 65 to 67 relating to Ministry of Planning and Programme Implementation.
- (24) Demand No. 68 relating to Ministry of Power.
- (25) Demand Nos. 69 and 70 relating to Ministry of Rural Development.
- (26) Demand Nos. 71 to 73 relating to Ministry of Science and Technology.
- (27) Demand No. 74 relating to Ministry of Steel.
- (28) Demand Nos. 75 to 77 relating to Ministry of Surface Transport.
- (29) Demand No. 78 relating to Ministry of Textiles.
- (30) Demand Nos. 79 to 81 relating to Ministry of Urban Development.
- (31) Demand No. 82 relating to Ministry of Water Resources.
- (32) Demand No. 83 relating to Ministry of Welfare.
- (33) Demand Nos. 84 and 85 relating to Department of Atomic Energy.
- (34) Demand No. 86 relating to Department of Electronics.
- (35) Demand No. 87 relating to Department of Ocean Development.
- (36) Demand No. 88 relating to Department of Space.
- (37) Demand No. 89 relating to Lok Sabha.
- (38) Demand No. 90 relating to Rajya Sabha.
- (39) Demand No. 92 relating to Secretariat of the Vice-President.

13. Government Bill—Introduced*The Appropriation (No. 2) Bill, 1993***14. Government Bill—Passed***The Appropriation (No. 2) Bill, 1993.*

The motion for consideration of the Bill was moved by Shri M.V. Chandrasekhar Murthy.

Shri Ram Naik took part in the debate.

Sarvashri Arjun Singh, Giridhar Gomango, P.V. Narasimha Rao and M. Arunachalam replied to the points raised by Member.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

15. Government Bill—under consideration

Time allotted	: 10 Hrs.
Time taken	: 4 Hrs. 02 Mts.
Balance	: 5 Hrs. 58 Mts.

The Finance Bill, 1993

The motion for consideration of the Bill was moved by Dr. Monmohan Singh.

The following members took part in the debate:—

- (1) Dr. Laxminarain Pandey
- (2) Shri Shravan Kumar Patel
- (3) Prof. (Dr.) S.P. Yadav
- (4) Prof. Susanta Chakraborty
- (5) Shri S.B. Thorat
- (6) Shri Giridhari Lal Bhargava
- (7) Shri Kadambur M.R. Janardhanan
- (8) Shri Anadi Charan Das

- (9) Dr. Kartikeswar Patra
- (10) Shri Shyam Bihari Mishra
- (11) Shri Bhagwan Shankar Rawat
- (12) Shri Harchand Singh
- (13) Shri Oscar Fernandes
- (14) Shri Balraj Pasi
- (15) Dr. G.L. Kanaujia

The discussion was not concluded.

10.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th May, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, May 5, 1993/Vaisakha 15, 1915 (Saka)

No. 208

11 A.M.

1. Starred Questions

Starred Question Nos. 881—885 were orally answered. Replies to Starred Question Nos. 886-900 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7716—7800 and 7802—7857 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1991-92, alongwith Audited Accounts and of its subsidiary viz. ONGC Videsh Limited, for the year 1991-92 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1991-92 and of its subsidiary viz. ONGC Videsh Limited for the year 1991-92.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1991-92.

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

* (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1991 to the 31st December, 1991.

(ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 29th April, 1993, Rajya Sabha passed the Tezpur University Bill, 1993.

5. Bill Passed by Rajya Sabha—Laid on the Table

The Tezpur University Bill, 1993

6. Report of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kallaperumal presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

* Laid at 1.25 P.M.

7. Report of the standing Committee on Industry

Shri Manoranjan Bhakta laid on the Table a copy (Hindi and English versions) of the following Reports of the Department-Related Parliamentary Standing Committee on Industry:—

- (1) First Report on the Demands for Grants (1993-94) of the Ministry of Industry.
- (2) Second Report on the Demand for Grant (1993-94) of the Ministry of Steel.
- (3) Third Report on the Demand for Grant (1993-94) of the Ministry of Mines.

8. Statement by Minister

The Minister of State for Communications made a statement regarding Telecom Tariff.

9. Matters under Rule 377

(1) Shri R. Dhanuskodi Athithan raised a matter regarding need for early construction of hospital at Mukkudal, Papakudi Union, Nellai Kattabhomman district, Tamil Nadu.

(2) Smt. Santosh Chowdhary raised a matter regarding need to protect land in Jullandar district from degradation.

(3) Shri K.M. Mathew raised a matter regarding need for integrated tourism development plan with special emphasis on Idukki, Kerala.

(4) Shri Vijay Nawal Patil raised a matter regarding need to increase the speed of Aurangabad—Bombay train and also attach one air conditioned coach to it.

(5) Shri Ram Naik raised a matter regarding need to take over Prince of Wales Museum, Mumbai by Central Government and to rename it as 'Chhatrapati Shivaji Museum.'

(6) Shri Dau Dayal Joshi raised a matter regarding need to take steps for production of more wheat and also to provide subsidy on fertilizers.

(7) Shri Sukhdev Paswan raised a matter regarding need for conversion of Katihar—Jogbani metre gauge railway line into broad gauge.

(8) Shri Vishwa Nath Shastri raised a matter regarding need to set up a mini steel plant in Ghazipur district, Uttar Pradesh.

(Lok Sabha adjourned at 1.40 P.M. and re-assembled at 2.46 P.M.)

10. Government Bill—Passed

Time allotted : 10 Hrs.

Time taken : 10 Hrs. 18 Mts.

The Finance Bill, 1993

Discussion on the motion for consideration of the Bill moved by Dr. Manmohan Singh on the 4th May, 1993 continued.

The following members took part in the debate:—

- (1) Shri Rabi Ray
- (2) Shri Murli Deora
- (3) Shri Ram Naik
- (4) Shri B.N. Reddy
- (5) Prof. (Smt.) Savithiri Lakshmanan
- (6) Shri P.G. Narayanan
- (7) Shri Yaima Singh Yumnam
- (8) Shri Indrajit Gupta
- (9) Kum. Mamta Banerjee
- (10) Shri George Fernandes
- (11) Shri Nirmal Kanti Chatterjee

Dr. Manmohan Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

On amendments Nos. 1 to 5 to clause 2 moved by Dr. Laxminarain Pandey, the House divided; Ayes *122, Noes *253.

The amendments were accordingly negatived.

On amendment No. 6 to Clause 2 moved by Dr. Laxminarain Pandey, the House divided; Ayes *110, Noes *253.

The amendment was accordingly negatived.

Clause 2 was adopted, as amended.

Clauses 3 to 14 were adopted.

* Subject to correction.

Clause 15 was adopted, as amended.

Dr. Manmohan Singh moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 166 to the Finance Bill, 1993 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New Clause 15A was adopted.

New Clause 15A was also adopted.

Clauses 16 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 32 were adopted.

Clause 33 was adopted, as amended.

Clause 34 was adopted.

Clause 35 was adopted, as amended.

On amendment No. 23 to Clause 36 moved by Shri Manabendra Shah, the House, divided; Ayes *186, Noes *249.

The amendment was accordingly negatived.

On amendment No. 25 to Clause 36 moved by Smt. Geeta Mukherjee, the House divided; Ayes *199, Noes *243.

The amendment was accordingly negatived.

Clause 36 was adopted, as amended.

Clauses 37 and 38 were adopted.

Clause 39 was adopted, as amended.

Clauses 40 and 41 were adopted.

Clause 42 was adopted, as amended.

* Subject to correction.

On amendment No. 49 to Clause 43 moved by Shri Somnath Chatterjee, the House, divided; Ayes *90, Noes *248.

The amendment was accordingly negatived.

Clause 43 was adopted.

Clause 44 was adopted, as amended.

Clause 45 was adopted.

The First Schedule was adopted, as amended.

The Second Schedule and Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

On the motion that the Bill, as amended, be passed moved by Dr. Manmohan Singh, the House divided; Ayes *248, Noes *193. The motion was accordingly adopted and the Bill, as amended, was passed.

11. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Twenty-eighth Report of the Business Advisory Committee.

9.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th May, 1993)

C. K. Jain,
Secretary-General.

* Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 7, 1993/Vaisakha 17, 1915 (Saka)

No. 209

11 A.M.

1. Starred Questions

Starred Question Nos. 901—906 were orally answered. Replies to Starred Question Nos. 907—920 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7858—7862, 7864—7894, 7896—7940, 7942—7946, 7948—7973 and 7975—7993 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) Statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 170 and Recommendation No. 177 adopted by the 77th Session of the General Conference of the International Labour Organisation (June 1990).
- (2) Statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 171, Recommendation No. 178 and Protocol of 1990 adopted by the 77th Session of the International Labour Conference (June 1990).
- (3) A copy of the Uttar Pradesh Motor Gadi (Yatri-Kar) (Ninth Amendment) Niyamawali, 1992 (Hindi and English versions) published in Notification No. 1339-T/XXX-4-2(1)-P-88 in Uttar Pradesh Gazette dated the 2nd September, 1992.

under sub-section (3) of section 30 of the Uttar Pradesh Motor-Gadi (Yatri-Kar) Adhiniyam, 1962 read with clause (c) (iv) of the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Merchant Shipping (Crew Accommodation) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 339 (E) in Gazette of India dated the 29th March, 1993, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (6) A copy of the Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses Sheds and other Miscellaneous Services) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 428 (E) in Gazette of India dated the 21st April, 1992, under section 6 (2B) of the Indian Ports Act, 1908.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950 read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the state of Rajasthan:—
 - (a) (i) Annual Accounts of the Rajasthan State Road Transport Corporation, Jaipur for the year 1990-91, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Rajasthan State Road Transport Corporation, Jaipur, for the year 1990-91.
 - (b) (i) Annual Accounts of the Rajasthan State Road Transport Corporation, Jaipur for the year 1991-92, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Rajasthan State Road Transport Corporation, Jaipur, for the year 1991-92.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Imports (Control) (Amendment) Order, 1993 (Hindi and English versions) published in Notification No. S.O. 206(E) in Gazette of India dated the 26th March, 1993, under sub-section (3) of section 19 of the Foreign Trade (Development and Regulation) Act, 1992.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of Customs Act, 1962:—
- (i) G.S.R. 293(E) published in Gazette of India dated the 22nd March, 1993, together with an explanatory memorandum prescribing a concessional rate of customs duty of five percent *ad-valorem* on wood in the rough and wood roughly squared and half squared, but not further manufactured and produced or manufactured in Burma.
 - (ii) G.S.R. 344(E) published in Gazette of India dated the 30th March, 1993, together with an explanatory memorandum regarding exemption to goods specified in the notification when imported into India, from the whole of the duty of Customs leviable thereon.
 - (iii) G.S.R. 353(E) published in Gazette of India dated the 31st March, 1993, together with an explanatory memorandum regarding exemption to goods manufactured in Nepal containing Nepalese Labour content, Nepalese material content and Indian material content, the sum total of which, in terms of value, is not less than fifty percent of the ex-factory price of the goods when imported into India from Nepal, from the whole of the duty of customs leviable thereon, subject to certain conditions.
 - (iv) S.O. 211(E) published in Gazette of India dated the 29th March, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports and calculation of Stamp duty.

- (v) S.O. 212(E) published in Gazette of India dated the 29th March, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of exports and calculation of Stamp duty.
 - (vi) S.O. 273(E) published in Gazette of India dated the 27th April, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of exports and calculation of Stamp duty.
 - (vii) S.O. 274(E) published in Gazette of India dated the 27th April, 1993, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imports and calculation of Stamp duty.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 345 (E) published in Gazette of India dated the 30th March, 1993, together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the notification.
 - (ii) G.S.R. 351(E) published in Gazette of India dated the 31st March, 1993, together with an Explanatory memorandum making certain amendments to notification No. 1/93-CE, dated the 28th February, 1993 so as to provide that goods cleared by units using brand names of National Small Industries Corporation and Small Scale Industries Development Corporation would also be eligible to avail of the exemption.
 - (iii) G.S.R. 363(E) published in Gazette of India dated the 2nd April, 1993, together with an explanatory memorandum rescinding notification No. 258/67-CE, dated the 2nd December, 1967.

- (iv) G.S.R. 352(E) published in Gazette of India dated the 31st March, 1993, together with an explanatory memorandum making certain amendments in the notification No. 13/92-CE, dated the 14th May, 1992.
- (12) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1993) for the year ended the 31st March, 1992 (Scientific Departments).
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1993) for the year ended the 31st March, 1992 (Civil).
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 14 of 1993) for the year ended the 31st March, 1992 (Civil)—Disinvestment of Government Shareholding in Selected Public Sector Enterprises during the year 1991-92.
 - (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 8 of 1993) for the year ended the 31st March, 1992 (Army and Ordnance Factories)—Defence Services.
 - (v) Report of the Comptroller and Auditor General of India—Union Government (No. 10 of 1993) for the year ended the 31st March, 1992 (Railways).
- (13) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1993 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 4th February, 1993.
 - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1993 published in Notification No. G.S.R. 47(E) in Gazette of India dated the 4th February, 1993.

- (14) A copy of the Madhya Pradesh Adhyaksha Tatha Upadhyaksha Tatha Neta Pratipaksha (Vetan Tatha Bhatta) Laws (Amendment) Act, 1993 (President Act No. 9 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.

4. Minutes of Committee on Private Members' Bills and Resolutions

Shri Sivaji Patnaik laid on the Table the Minutes (Hindi and English versions) of the Fourteenth to Twenty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Statements by Ministers

(1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10th May, 1993.

* (2) The Minister of Commerce made a statement regarding U.S. Action designating India as a priority foreign country under its Special 301 Legislation.

6. Motion regarding Twenty-eighth Report of the Business Advisory Committee

Dr. Laxminarain Pandey moved the following motion:—

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 5th May, 1993."

The motion was adopted.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.26 P.M.)

7. Government Bill—Passed

Time allotted: 1 Hr.

Time taken: 1 Hr. 02 Mts.

The Code of Criminal Procedure (Amendment) Bill, 1993, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following Members took part in the debate:—

- (1) Shri Rameshwar Patidar
- (2) Shri Mohan Singh
- (3) Shri Sriballav Panigrahi
- (4) Shri M. Ramanna Rai
- (5) Shri Tej Narayan Singh
- (6) Shri Santosh Kumar Gangwar
- (7) Shri Syed Shahabuddin

Shri S.B. Chavan replied to the debate.

The motion for the consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

8. Motion regarding Twenty-first Report of Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliapcrumal moved the following motion:—

“That this House do agree with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1993.”

The motion was adopted.

9. Private Members' Bills—Introduced

(1) The Electropathy System of Medicine (Recognition) Bill, 1993 by Shri Vishweshwar Bhagat.

(2) The Central Secretariat Service Bill, 1993 by Shri Ram Prakash Chaudary.

(3) The High Court at Bombay (Establishment of a permanent Bench at Kolhapur) Bill, 1993, by Shri Udaysingh Rao Gaikwad.

10. Private Members' Bill—Withdrawn

The Railway Protection Force (Amendment) Bill, 1991 (*Substitution of new Long Title for Long Title, etc.*) by Shri Basudeb Acharya.

Further discussion on the motion for consideration of the Bill moved by Shri Basudeb Acharia on the 27th November, 1992, continued.

The following members took part in the debate:—

- (1) Shri Devendra Prasad Yadav
- (2) Shri Chitta Basu
- (3) Shri Oscar Fernandes
- (4) Shri Surya Narain Yadav
- (5) Shri Govinda Chandra Munda
- (6) Shri Vishwa Nath Shastri
- (7) Shri Vijay Naval Patil
- (8) Shri Ram Vilas Paswan
- (9) Shri Gulam Mohammad Khan
- (10) Shri S.M. Lal Jan Basha
- (11) Shri Peter G. Marbaniang
- (12) Shri C.K. Jaffer Sharief

Shri Basudeb Acharia replied to the debate. The Bill was withdrawn by Leave of the House.

11. Private Members' Bill—Under Consideration

The Agricultural Workers (Minimum Wages and Welfare) Bill, 1992, by Shri Chandubhai Deshmukh

Further discussion on the motion for consideration of the Bill moved by Shri Chandubhai Deshmukh on the 12th March, 1993 continued.

The following members took part in the debate:—

- (1) Shri K.D. Sultanpuri
- (2) Shri Mahadeepak Singh Shakya
- (3) Shri Sivaji Patnaik
- (4) Shri Gopi Nath Gajapathi
- (5) Shri Manjay Lal
- (6) Shri Virender Singh (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th May, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 10, 1993/Vaisakha 20, 1915 (Saka)

No. 210

11.01 A.M.

1. Starred Questions

Starred Question Nos. 922 and 924—927 were orally answered. Replies to Starred Question Nos. 921, 923 and 928—940 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7994—8061 and 8063—8135-A were laid on the Table.

3. Personal explanation

Shri Ghulam Nabi Azad made personal explanation in respect of a remark made about him by Shrimati Vijaya Raje Scindia on 7 May, 1993 regarding the release of some arrested terrorists in Doda in the State of Jammu and Kashmir.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1991-92, alongwith Audited Accounts, under sub-section (2) of section 37 and sub-section (4) of section 15 of the Air Corporation Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Airlines for the year 1991-92.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Himachal Pradesh Electricity (Duty) Amendment Act, 1993 (President Act No. 6 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993, under sub-section (3) of section 3 of the Himachal Pradesh State Legislature (Delegation of Powers) Act, 1993.
- (4) A copy of Indian Electricity (Amendment-1) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 45 in Gazette of India dated the 23rd January, 1993, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (5) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1991-92, alongwith Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the years 1990-91 and 1991-92 and the Food Craft Institute, Darjeeling, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

5. Message From Rajya Sabha

Secretary-General reported a message for Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1993, passed by Lok Sabha on the 4th May, 1993.

6. Report of the Standing Committee on Commerce

Shri K.P. Unnikrishnan laid on the Table a copy of the First Report of the Department Related Parliamentary Standing Committee on Commerce.

7. Matters Under Rule 377

- (1) Shri K.D. Sultanpuri raised a matter regarding need to ensure that industries set up with subsidy in Himachal Pradesh were not shifted out of the State.
- (2) Shri Laxminarain Tripathi raised a matter regarding need to ensure that landless people got possession of land allotted to them particularly in Bahraich district of Uttar Pradesh.
- (3) Dr. S.P. Yadav raised a matter regarding need to connect Sambhal town in Uttar Pradesh with Gajraula by broadgauge rail line.
- (4) Shri Jitendra Nath Das raised a matter regarding need to restore Odlabari Railway Station, West Bengal.
- (5) Shri Birbal raised a matter regarding need to waive loans of farmers accruing due to construction of Pakka Water Course in Indira Gandhi Canal Project-Phase I in Rajasthan.
- (6) Shri Shravan Kumar Patel raised a matter regarding need to set up an aerodrome at Jabalpur, Madhya Pradesh.
- (7) Shri Ram Naik raised a matter regarding need to pay Dearness allowance in cash to the Central Government employees drawing basic pay more than Rs. 3500/- P.M.

(Lok Sabha adjourned at 1.18 p.m. and re-assembled at 2.16 p.m.)

8. Observation by speaker

The Speaker made the following announcement detailing the procedure for considering (i) Motion for presenting an Address to the President under Clause (4) of Article 124 of the Constitution and (ii) Motion for considering the Report of the Inquiry Committee constituted to investigate into the grounds on which removal of Shri V. Ramaswami, Judge, Supreme Court of India, was prayed for:

“What we are going to take up in the House now is a matter which involves a Judge of the Supreme Court and is of very great

importance. Therefore, the discussion may be carried out with all sincerity, solemnity and understanding at our command.

There are no rules provided in the Books of Rules of the Lok Sabha specifically to regulate these proceedings. The procedure to be followed has to be decided by us. This matter was discussed more than once in the Business Advisory Committee and in the meeting with Leaders of all Parties and Groups in Lok Sabha during the last week. The broad consensus arrived at in the meeting is as follows:

The matter may be dealt with in a very careful and sound manner to be very precise, correct and just and not to repeat the points, not to bring in extraneous points and not to complicate the issue and arrive at correct conclusions very neatly. Only a few Members may speak. The Report given by the Judges Committee and the defence of the Judge have been made available to the members well in time. The debate on the motion may be concluded today itself, if need be, it may continue even beyond 6 P.M. About this, I leave it to the judgement of the House. The mover of the Motion may move the Motion and then speak. The Judge or the Lawyer of the Judge may be allowed to make submission to the House in this matter and then withdraw. The Mover of the motion may reply to the debate, then the Motion and the Address to be presented to the president of India may be put to vote. The motion and the Address to be passed need the support of majority of the total membership of the House and also the majority of not less than two-third Members of the House present and voting."

The House agreed

Thereafter, the Counsel on behalf of Shri V. Ramaswami, Judge, Supreme Court of India was brought to the Bar of the House.

* 9. Motion for presenting an Address to the President under clause (4) of article 124 of the Constitution

Time available	:	4 hrs.
Time taken	:	6 hrs. 29 mts.

SHRI SOMNATH CHATTERJEE moved the following motion:—

"This House resolves that an address be presented to the President for the removal from office of Justice V. Ramaswami of the Supreme Court of India for his following acts of misbehaviour:—

- (1) That during his tenure as Chief Justice, Punjab and Haryana between November 1987 and October 1989, Justice V. Ramaswami personally got purchased carpets and furniture for his residence and for the High Court costing about Rs. 50 lakhs from public funds from handpicked dealers at highly inflated prices. This was done without inviting public tenders and by privately obtaining a few quotations, most of which were forged or bogus.
- (2) That he also got payments made to hand-picked dealers for furniture and carpets ostensibly purchased for his residence which were never delivered.
- (3) That he misappropriated some of the furniture, carpets and other items purchased from Court funds for his official residence costing more than Rs. 1,50,000 and did not account for the same at all.
- (4) That he replaced several items of furniture, carpets and suitcases etc. of a value of more than Rs. 30,000 which had been purchased by him for his official residence from public funds, by old and inferior quality items, with the object of deriving undue benefit for himself.
- (5) That he purchased from public funds more than Rs. 13 lakhs worth of furniture and other associated items for his official residence at Chandigarh even though he was entitled to furniture worth Rs. 38,500/- only. that in the process, he wilfully evaded several rules, and sanctioned money for such purchases by splitting up bills.
- (6) That he got purchased 25 silver maces for the High Court at a cost of Rs. 3,60,000/- from a firm at his home town in Madras at highly inflated prices without inviting competitive quotations. This was done even after the other judges of the High Court had opposed the purchase of these maces on the ground that they were wholly unnecessary and appeared to be a relic of the colonial past.
- (7) That he misused public funds to the extent of Rs. 9.10 lakhs by making the court pay for non-official calls made on his residential telephones at Chandigarh during his 22-¹/₂ months in office as Chief Justice of Punjab and Haryana High Court.

- (8) That he abused his authority as Chief Justice to make the Punjab and Haryana High Court pay Rs. 76,150 for even his residential telephones at Madras.
 - (9) That he misused his staff cars provided to him by taking them from Chandigarh to hill stations for vacations and to Madras for his son's wedding and spent more than Rs. one lakh of public money for paying for the petrol of these staff cars. He even got himself paid for false petrol bills and other false bills relating to car repairs, etc.
 - (10) That he sanctioned as official the pleasure trips or the trips made for his own personal work by his subordinate staff to places like Madras, Mussourie, Manali, etc., even though there was no official work to be done in those places.
 - (11) That he gave four unjustified promotions each within 18 months to several members of the subordinate staff of the High Court whom he misused for aiding and abetting his above acts done for his personal gain."
- *10. Motion for considering the report of the Inquiry Committee constituted to investigate into the grounds on which removal of Shri V. Ramaswami, Judge, Supreme Court of India, was prayed for

Shri Somnath Chatterjee also moved the following motion:—

"This House do consider the Report of the Inquiry Committee in regard to investigation and proof of the misbehaviour alleged against Shri V. Ramaswami, Judge, Supreme Court of India, which was laid on the Table of the House on 17 December, 1992."

The Counsel on behalf of Shri V. Ramaswami, Judge, Supreme Court of India then made submissions on the motions at paras 9 and 10 above.

The Counsel then withdrew.

The discussion was not concluded.

9.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th May, 1993)

C.K. JAIN,
Secretary-General.

*Discussed together

MGIP(PLU)MRND—2143LS—10-5-93.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 11, 1993/Vaisakha 21, 1915 (Saka)

No. 211

11.01 A.M.

1. Starred Questions

Starred Question Nos. 941, 943—946 were orally answered. Replies to Starred Question Nos. 942, 947—960 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Information and Broadcasting was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8136—8201, 8203—8231 and 8233—8248 were laid on the Table.

A statement by the Deputy Minister for Education and Culture in the Ministry of Human Resource Development correcting the reply given on 6 April, 1993 to Unstarred Question No. 5088 regarding appointment of Urdu Teachers was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 12 of 1992) — (Commercial) — Indian Telephone Industries Limited, under article 151(1) of the Constitution.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1991-92, alongwith Audited Accounts, under sub-section (4) of section 62 of the Indian Veterinary Council Act, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Veterinary Council of India, New Delhi, for the year 1991-92.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1991-92.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (No. 9 of 1993) for the year ended the 31st March, 1992 — (Defence Services — Air Force and Navy), under article 151(1) of the Constitution.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1991-92.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1991-92.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1990-91, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1990-91.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society, India, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society, India, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society, India, New Delhi, for the year 1991-92.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1990-91.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, (Central Institute of Hindi) Agra, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, (Central Institute of Hindi) Agra, for the year 1991-92, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kendriya Hindi Shikshan Mandāl (Central Institute of Hindi) Agra, for the year 1991-92.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region), Madras, for the year 1991-92.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1991-92.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1991-92, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 5th May, 1993, Rajya Sabha passed the Transplantation of Human Organs Bill, 1993.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1993, passed by Lok Sabha on the 5th May, 1993.

6. Bill Passed by Rajya Sabha—Laid on the Table
The Transplantation of Human Organs Bill, 1993

7. Report of the Committee on Government Assurances

Dr. Laxminarain Pandey presented the Twelfth Report (Hindi and English versions) of the Committee on Government Assurances.

8. Government Bill—Withdrawn

The Delhi Municipal Corporation (Amendment) Bill, 1993.

The motion for leave to withdraw the Bill moved by Shri S.B. Chavan was opposed. The motion was adopted and the Bill was withdrawn.

9. Matters Under Rule 377

(1) Dr. Vasant Pawar raised a matter regarding need for widening of National Highway No. 4 from Bombay-Nasik-Pimpalgaon-Baswant.

(2) Shri Manphool Singh raised a matter regarding need to sanction more funds for early commissioning of thermal power plant at Suratgarh tehsil of Sriganganagar district, Rajasthan.

(3) Shri Sriballav Panigrahi raised a matter, regarding need to enforce prohibition in the country.

(4) Prof. Prem Dhumal raised a matter regarding need to provide dues of royalty on hydel power to Himachal Pradesh Government.

(5) Shri Kashiram Rana raised a matter regarding need to give priority to the work of four-laning of road between Vadodara and Maharashtra border.

(6) Shri Rambadan raised a matter regarding need to formulate new child labour policy.

(7) Shri Probin Deka raised a matter regarding need to sanction road from North Guwahati-Kuruooa-Paneri to Bhairalekunda and provide funds for it.

(8) Shri Sanat Kumar Mandal raised a matter regarding need to provide financial assistance to West Bengal Government for renovation of sick industries in the State.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.18 P.M.)

Time taken: 15 Hrs. 35 Mts.

***10. Motion for presenting an Address to the President under clause (4) of article 124 of the Constitution**

Discussion on the following motion moved by Shri Somnath Chatterjee on the 10th May, 1993 continued:—

“This House resolves that an address be presented to the President for the removal from office of Justice V. Ramaswami of the Supreme Court of India for his following acts of misbehaviour:—

- (1) That during his tenure as Chief Justice, Punjab and Haryana between November 1987 and October 1989, Justice V. Ramaswami personally got purchased carpets and furniture for his residence and for the High Court costing about Rs. 50 lakhs from public funds from handpicked dealers at highly inflated prices. This was done without inviting public tenders and by privately obtaining a few quotations, most of which were forged or bogus.
- (2) That he also got payments made to handpicked dealers for furniture and carpets ostensibly purchased for his residence which were never delivered.
- (3) That he misappropriated some of the furniture, carpets and other items purchased from Court funds for his official residence costing more than Rs. 1,50,000 and did not account for the same at all.
- (4) That he replaced several items of furniture, carpets and suitcases etc. of a value of more than Rs. 30,000 which had been purchased by him for his official residence from public funds, by old and inferior quality items, with the object of deriving undue benefit for himself.

* Item Nos. 10 and 11 discussed together.

- (5) That he purchased from public funds more than Rs. 13 lakhs worth of furniture and other associated items for his official residence at Chandigarh even though he was entitled to furniture worth Rs. 38,500/- only. That in the process, he wilfully evaded several rules, and sanctioned money for such purchases by splitting up bills.
- (6) That he got purchased 25 silver maces for the High Court at a cost of Rs. 3,60,000/- from a firm at his home town in Madras at highly inflated prices without inviting competitive quotations. This was done even after the other judges of the High Court had opposed the purchase of these maces on the ground that they were wholly unnecessary and appeared to be a relic of the colonial past.
- (7) That he misused public funds to the extent of Rs. 9.10 lakhs by making the court pay for non-official calls made on his residential telephones at Chandigarh during his 22-½ months in office as Chief Justice of Punjab and Haryana High Court.
- (8) That he abused his authority as Chief Justice to make the Punjab and Haryana High Court pay Rs. 76,150 for even his residential telephones at Madras.
- (9) That he misused his staff cars provided to him by taking them from Chandigarh to hill stations for vacations and to Madras for his son's wedding and spent more than Rs. one lakh of public money for paying for the petrol of these staff cars. He even got himself paid for false petrol bills and other false bills relating to car repairs, etc.
- (10) That he sanctioned as official the pleasure trips or the trips made for his own personal work by his subordinate staff to places like Madras, Mussourie, Manali, etc., even though there was no official work to be done in those places.
- (11) That he gave four unjustified promotions each within 18 months to several members of the subordinate staff of the High Court whom he misused for aiding and abetting his above acts done for his personal gain."

- *11. Motion for considering the report of the Inquiry Committee constituted to investigate into the grounds on which removal of Shri V. Ramaswami, Judge, Supreme Court of India, was prayed for

Discussion on the following motion moved by Shri Somnath Chatterjee on the 10th May, 1993 Continued:—

“This House do consider the Report of the Inquiry Committee in regard to investigation and proof of the misbehaviour alleged against Shri V. Ramaswami, Judge, Supreme Court of India, which was laid on the Table of the House on 17 December, 1992.”

The following members took part in the combined debate on the motions at paras 10 and 11 above:—

- (1) Shri Jaswant Singh
- (2) Dr. Debi Prasad Pal
- (3) Shri George Fernandes
- (4) Shri R. Prabhu
- (5) Shri Sobhanadreeswara Rao Vadde
- (6) Shri Mani Shankar Aiyar
- (7) Shri Bhogendra Jha
- (8) Shri K.P. Unnikrishnan
- (9) Shri C.K. Kuppuswamy
- (10) Shri Inderjit
- (11) Smt. Chandra Prabha Urs

Shri Somnath Chatterjee replied to the debate.

On the motion at para 10 above and on the following Address, the House divided:—

**ADDRESS TO THE PRESIDENT UNDER CLAUSE (4) OF
ARTICLE 124 OF THE CONSTITUTION**

Whereas a notice was given of a motion for presenting an address to the President praying for the removal of Shri V. Ramaswami from his office as a Judge of the Supreme Court of India by not less than one hundred members of the House of the People (as specified in the Annexure 'A' attached herewith[£]);

And whereas the said motion was admitted by the Speaker of the House of People;

And whereas an Inquiry Committee consisting of —

- (a) Shri P.B. Sawant, a Judge of the Supreme Court of India,
- (b) Shri P.D. Desai, Chief Justice of the High Court at Bombay, and
- (c) Shri O. Chinnappa Reddy, a distinguished Jurist, was appointed by the Speaker of the House of the People for the purpose of making an investigation into the grounds on which the removal of the said Shri V. Ramaswami from his office as a Judge of the Supreme Court of India has been prayed for;

And whereas the said Inquiry Committee has, after an examination made by it, submitted a report containing a finding to the effect that Shri V. Ramaswami is guilty of the misbehaviour specified in such report (a copy of which is enclosed and marked as Annexure 'B'@@);

And whereas the motion afore-mentioned, having been adopted by the House of the People in accordance with the provisions of clause (4) of article 124 of the Constitution of India, the misbehaviour of the said Shri V. Ramaswami is deemed, under sub-section (3) of section 6 of the Judges (Inquiry) Act, 1968, to have been proved;

Now, therefore, the House of the People requests the President to pass an order for the removal of the said Shri V. Ramaswami from his office as a Judge of the Supreme Court of India.

£ See para 10.

@@ As laid on the Table of the House on 17 December, 1992.

The result of the division:—

Ayes *196

Noes *Nil

According, the motion and the Address were declared as not carried by the required majority in accordance with Clause (4) of article 124 of the Constitution of India.

11.24 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the
12th May, 1993)*

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 12, 1993/Vaisakha 22, 1915 (Saka)

No. 212

11.02 A.M.

1. Starred Questions

Starred Question Nos. 961—964 were orally answered. Replies to Starred Question Nos. 965—980 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8249—8255, 8257—8280, 8282—8378 and 8378-A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1991-92.

(ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Companies (Appointment and Qualifications of Secretary) (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 372(E) in Gazette of India dated the 13th April, 1993, under sub-section (3) of section 642 of the Companies Act, 1956.
- (4) A copy of the Notification No. S.O. 218(E)/18A/IDRA/93 (Hindi and English versions) published in Gazette of India dated the 31st March, 1993 regarding extension of period of take over of the management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills Private Limited, Calcutta, upto the 31st March, 1994, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (5) A copy of the Notification No. S.O. 219(E)/18AA/IDRA/93 (Hindi and English versions) published in Gazette of India dated the 31st March, 1993 regarding extension of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, upto the 31st March, 1994 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) First Amendment Rules, 1993 published in Notification No. G.S.R. 84 in Gazette of India dated the 13th February, 1993.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1993 published in Notification No. G.S.R. 85 in Gazette of India dated the 13th February, 1993.
 - (iii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 97 in Gazette of India dated the 20th February 1993.

- (iv) **The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 98 in Gazette of India dated the 20th February, 1993.**
- (v) **The Indian Police Service (Pay) First Amendment Rules, 1993 published in Notification No. G.S.R. 99 in Gazette of India dated the 20th February, 1993.**
- (vi) **The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1993 published in Notification No. G.S.R. 100 in Gazette of India dated the 20th February, 1993.**
- (vii) **The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1993 published in Notification No. G.S.R. 118 in Gazette of India dated the 27th February, 1993.**
- (viii) **The Indian Police Service (Pay) Second Amendment Rules, 1993 published in Notification No. G.S.R. 119 in Gazette of India dated the 27th February, 1993.**
- (ix) **The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment, Regulations, 1993 published in Notification No. G.S.R. 125 in Gazette of India dated the 6th March, 1993.**
- (x) **The Indian Administrative Service (Pay) Second Amendment Rules, 1993 published in Notification No. G.S.R. 126 in Gazette of India dated the 6th March, 1993.**
- (xi) **The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1993 published in Notification No. G.S.R. 335(E) in Gazette of India dated the 26th March, 1993.**
- (xii) **The Indian Police Service (Pay) Third Amendment Rules, 1993 published in Notification No. G.S.R. 336(E) in Gazette of India dated the 26th March, 1993.**

(xiii) **The Indian Forest Service (Cadre) Amendment Rules, 1993** published in Notification No. G.S.R. 379(E) in Gazette of India dated the 19th April, 1993.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Calcutta, for the year 1991-92.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th April, 1993, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1994 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
- (1) Shri S.S. Ahluwalia
 - (2) Shri Somappa R. Bommai
 - (3) Shri Anant Ram Jaiswal
 - (4) Miss Saroj Khaparde
 - (5) Shri Murasoli Maran
 - (6) Shrimati Jayanthi Natarajan
 - (7) Shri Viren J. Shah
- (ii) That at its sitting held on the 27th April, 1993, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of

Lok Sabha for the term ending on the 30th April, 1994 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Sunil Basu Ray
- (2) Shri R.K. Dhawan
- (3) Dr. Murli Manohar Joshi
- (4) Shri V. Narayanasamy
- (5) Shri Santosh Kumar Sahu
- (6) Shri Pravat Kumar Samantaray
- (7) Shri G. Swaminathan

(iii) That at its sitting held on the 27th April, 1993, Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1994, and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Prakash Yashwant Ambedkar
- (2) Shri N.E. Balaram
- (3) Shri Ram Deo Bhandari
- (4) Dr. Faguni Ram
- (5) Shri Dipen Ghosh
- (6) Shrimati Kailashpati
- (7) Shri G.Y. Krishnan
- (8) Shri Mentay Padmanabham
- (9) Shri Ram Ratan Ram
- (10) Shri Nyodek Yonggam

5. Motion regarding Report of Joint committee—Extension of Time

SHRI RAM NIWAS MIRDHA moved the following Motion:—

“That this House do extend upto the last day of the first week of the Monsoon Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions.”

The motion was adopted.

6. Matters under Rule 377

(1) Shri Vishveshwar Bhagat raised a matter regarding need to declare Siwni-Balaghat-Arjuni road in Uttar Pradesh as National Highway.

(2) Shri R. Dhanuskodi Athithan raised a matter regarding need to introduce train services between Kanyakumari and Madras via Tirunelveli-Madurai-Dindigul-Karur-Salem-Jolarpet.

(3) Kum. Frida Topno raised a matter regarding need to establish a Central University at Rourkela in Orissa.

(4) Shri Gopi Nath Gajapathi raised a matter regarding need to develop Gopalpur Minor Port in Orissa into all weather Major Port.

(5) Shri Rajvir Singh raised a matter regarding need for construction of separate bridges for road and rail traffic on river Ganga at Katchhala in Uttar Pradesh.

(6) Sri Dattatraya Bandaru raised a matter regarding need to bring legislation banning all lotteries in the country.

(7) Shri Govind Chandra Munda raised a matter regarding need to provide financial assistance to Orissa Government to tackle drought and drinking water problem in Keonjhar district.

(8) Shri Uddhab Barman raised a matter regarding need to provide better road communication system in Barpeta, West Bengal.

(9) Shri Barelal Jatav raised a matter regarding need to expedite construction of bridges at Asan and Paly in Morena district, Madhya Pradesh.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.26 P.M.)

7. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement regarding visit of Bangladesh Minister for Communications, Col. Oli Ahmed, to the Chakma refugees camps on 8-9 May, 1993.

Time taken—5 Hrs. 11 Mts.

8. Statutory Resolutions—Adopted

Shri S.B. Chavan moved the following resolutions:—

* (1) "That this House approves the continuance in force of the Proclamation, dated the 6th December, 1992 in respect of

*Discussed together.

Uttar Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 6th June, 1993."

An amendment was moved by Shri Ram Naik.

- * (2) "That this House approves the continuance in force of the Proclamation, dated the 15th December, 1992 in respect of Madhya Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 15th June, 1993."

An amendment was moved by Shri Ram Naik.

- * (3) "That this House approves the continuance in force of the Proclamation, dated the 15th December, 1992 in respect of Himachal Pradesh, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 15th June, 1993."

An amendment was moved by Shri Ram Naik.

- * (4) "that this House approves the continuance in force of the Proclamation, dated the 15th December, 1992 in respect of Rajasthan, issued under article 356 of the Constitution by the President for a further period of six months with effect from the 15th June, 1993."

An amendment was moved by Shri Ram Naik.

The following members took part in the combined debate:—

- (1) Shri Sushil Chandra Verma*
- (2) Shri Bheru Lal Meena
- (3) Shri Mohan Singh
- (4) Shri Ajoy Mukhopadhyay
- (5) Shri Aslam Sher Khan
- (6) Shri Satya Deo Singh
- (7) Shri Vishwanath Shastri
- (8) Shri Vijay Naval Patil
- (9) Shri Chitta Basu
- (10) Shri Dau Dayal Joshi

*Discussed together.

- (11) Shri R. Naidu Ramasamy
- (12) Shri K.D. Sultanpuri
- (13) Shri Chandrajit Yadav
- (14) Shri Kamla Mishra Madhukar
- (15) Prof. Prem Dhumal
- (16) Shri Yaima Singh Yumnam
- (17) Shri S.M. Lal Jan Basha
- (18) Dr. Laxminarain Pandey
- (19) Md. Ali Ashraf Fatmi

Shri S.B. Chavan replied to the debate.

All the amendments moved were negatived.

The Resolutions were adopted.

7.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th May, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 13, 1993/Vaisakha 23, 1915 (Saka)

No. 213

11.02 A.M.

1. Starred Questions

Starred Question Nos. 981, 982, 984 and 985 were orally answered. Replies to Starred Question Nos. 983, and 986-1000 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8379-8535 and 8535-A were laid on the Table.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.15 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1991-92.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1990-91, together with the Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1990-91.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1991-92.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Acharya Harihar Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1990-91.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research on Homoeopathy, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1991-92.
- (14) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (13) above.

- (15) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1991-92, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1991-92.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India) New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1991-92.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
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4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th May, 1993, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 19th April, 1993, in the Coal Mines (Nationalisation) Amendment Bill, 1992.
- (ii) That at its sitting held on the 11th May, 1993, Rajya Sabha concurred in the recommendation of Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profits to fill the vacancy caused by the resignation of Shri Som Pal and also communicated the name of Shri Sarada Mohanty, Member of Rajya Sabha, who had been elected to the said Committee.

5. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Seventh Report (Hindi and English versions) of the Committee on Petitions.

6. Government Bill—Introduced

The Recovery of Debts due to Banks and Financial Institutions Bill, 1993

7. Matters under Rule 377

(1) Dr. Krupasindhu Bhoi raised a matter regarding need to upgrade AIR station at Sambalpur, Orissa and set up Regional News Unit there.

(2) Shri Bhawani Lal Verma raised a matter regarding need to take steps to solve acute drinking water problem in Bilaspur region of Madhya Pradesh.

(3) Shri Shantaram Potdukhe raised a matter regarding need to provide adequate railway facilities at Chandrapur Railway Station of Central Railways.

(4) Shri Kabindra Purukayastha raised a matter regarding need to complete Karbi Longpi Hydel Electric Project in Assam.

(5) Shri Shyam Bihari Mishra raised a matter regarding need to take steps to overcome drinking water problem in Uttar Pradesh.

(6) Shri P.C. Thomas raised a matter regarding need to provide more facilities to public telephone booth operators.

(7) Shri Santosh Kumar Gangwar raised a matter regarding need to release money from Central Road Fund to Uttar Pradesh Government and clear pending proposals of the State.

(8) Shri A. Charles raised a matter regarding need to resume air-bus service from Delhi to Trivandrum via Bombay.

(9) Shri Braja Kishore Tripathy raised a matter regarding need to modernise proposed Civil Aerodrome at Bhubaneswar.

8. Government Bills—Passed

Time allotted: 1 Hr. 30 Mts.

Time taken: 1 Hr. 32 Mts.

- (1) *The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993.*

The motion for consideration of the Bill was moved by Shri Mukul Wasnik.

Three amendments for the circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Dau Dayal Joshi, Smt. Girija Devi and Shri Girdhari Lal Bhargava.

The following members took part in the debate:—

- (1) Shri Shyam Bihari Misra
- (2) Shri Ram Vilas Paswan
- (3) Shri Uddhab Barman
- (4) Shri Vishwa Nath Shastri
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Kamla Mishra Madhukar

- (7) Shri Mohan Singh
- (8) Shri P.C. Thomas
- (9) Smt. Girija Devi
- (10) Shri S.M. Lal Jan Bhasha

Smt. Sheila Kaul replied to the debate.

The amendment moved by Shri Dau Dayal Joshi was negatived.

The amendments moved by Smt. Girija Devi and Shri Girdhari Lal Bhargava were withdrawn by leave of the House.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted.

The Preamble was adopted, as amended.

the Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Sheila Kaul.

Shri Ram Vilas Pawan took part in the debate.

The motion adopted and the Bill, as amended, was passed.

- (2) *The Tezpur University Bill, 1993, as passed by Rajya Sabha.*

Time allotted: 30 Mts.

Time taken: 42 Mts.

The motion for consideration of the Bill was moved by Kumari Selja.

The following members took part in the debate:—

- (1) Shri Kabindra Purkayastha
- (2) Shri Probin Deka
- (3) Shri Bijoy Krishna Handique
- (4) Shri Uddhab Barman
- (5) Shri Surya Narain Yadav

(6) Dr. C. Silvera

(7) Shri Santosh Mohan Dev.

Kumari Selja replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Selja.

The motion was adopted and the Bill was passed.

(3) *The Central Laws (Extension to Arunachal Pradesh) Bill, 1993, as passed by Rajya Sabha.*

Time allotted: 1 Hr.

Time taken: —Hr. 41Mts.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:—

(1) Shri Kabindra Purkayastha

(2) Dr. C. Silvera

(3) Shri Lacta Umbrey

(4) Shri Surya Narain Yadav

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

(4) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993.

Time allotted : 30 Mts.

Time taken : 53 Mts.

The motion for consideration of the Bill was moved by Shri Vidyacharan Shukla.

The following members took part in the debates:—

- (1) Shri Somnath Chatterjee
- (2) Dr. Kartikeswar Patra
- (3) Shri Guman Mal Lodha
- (4) Shri Mrutunjaya Nayak
- (5) Shri Indrajit Gupta
- (6) Shri A. Charles
- (7) Shri Vijay Naval Patil
- (8) Shri Inderjit

Shri Vidyacharan Shukla replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was negatived.

Clause 1, the enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vidyacharan Shukla.

The motion was adopted and the Bill, as amended, was passed.

9. Discussion under Rule 193

Time available: 2 Hrs.

Time taken: 4 Hrs. 40 Mts.

Shri Mani Shankar Aiyar raised a discussion on the Report of the One-man Commission Inquiry headed by Justice J. S. Verma to enquire into the assassination of Shri Rajiv Gandhi, former

Prime Minister of India, laid on the Table of the House on 23 December, 1993.

The following members took part in the debate:—

- (1) Shri Guman Mal Lodha
- (2) Shri P. Chidambaram
- (3) Shri Ram Vilas Paswan
- (4) Kum. Mamata Banerjee
- (5) Shri P. G. Narayanan
- (6) Dr. Sudhir Ray
- (7) Shri Sushil Chandra Varma
- (8) Shri A. Charles
- (9) Shri Bhogendra Jha
- (10) Shri Ramesh Chennithala
- (11) Shri Pawan Kumar Bansal
- (12) Shri Kirip Chaliha

The discussion was not concluded.

11 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th May, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 14, 1993/Vaisakha 24, 1915 (Saka)

No. 214

11.04 A.M.

1. Starred Questions

Starred Question Nos. 1001-1003, 1005 and 1008 were orally answered. Replies to Starred Question Nos. 1004, 1006, 1007 and 1009—1020 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8536—8657, 8657-A and 8657-B were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Air India Employees' Service (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. HQ/3—12 in Gazette of India dated the 25th July, 1992, under sub-section (4) of section 45 of the Air Corporations Act, 1953, together with an Explanatory Note.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi for the year 1989-90, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi for the year 1989-90.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1991-92.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1991-92.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Uttar Pradesh Motor Vehicles (Second Supplementary) (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No.900-T/XXX-4-6-90 in Uttar Pradesh Gazette dated the 29th February, 1992, under sub-section (3) of section 212 of the Motor Vehicles Act, 1988 read with clause (c)(iv) of

the Proclamation dated the 6th December, 1992 issued by the President in relation to the State of Uttar Pradesh.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Merchant Shipping (Continuous Discharge Certificate) Rules, 1993 (Hindi and English versions) published in Notification No.G.S.R.292(E) in Gazette of India dated the 19th March, 1993, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Textiles (Development and Regulation) Order, 1993 (Hindi and English versions) published in Notification No.8/9/93-TPC in Gazette of India dated the 2nd April, 1993, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (14) A statement (Hindi and English versions) correcting reply given on the 30th April, 1993 to Unstarred Question No.7424 by S/Shri Arjun Singh Yadav and Kashiram Rana, MPs. regarding export of wheat.
- (15) A copy of the Cement Cess Rules, 1993 (Hindi and English versions) published in Notification No.S.O.264(E) in Gazette of India dated the 23rd April, 1993, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

- (16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Sixth Amendment) Rules, 1993 published in Notification No.S.O.221(E) in Gazette of India dated the 31st March, 1993.
 - (ii) The Income-tax (Seventh Amendment) Rules, 1993 published in Notification No.S.O.240(E) in Gazette of India dated the 16th April, 1993.
- (17) A copy of the Narcotic Drugs and Psychotropic Substances (Authentication of Documents) Rules, 1992 (Hindi and English versions) published in Notification No.G.S.R.90 in Gazette of India dated the 13th February, 1993, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (18) A copy of the Coinage (Standard Weight and Remedy of the Five Rupee coins containing Copper seventy-five percent and Nickel twenty-five per cent) Rules, 1993 (Hindi and English versions) published in Notification No.G.S.R.289(E) in Gazette of India dated the 17th March, 1993, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (19) A copy of the Post Office (Monthly Account) (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No.G.S.R. 390(E) in Gazette of India dated the 29th April, 1993, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (20) A copy each of the following Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1991-92 together with Auditor's Report thereon:—
- (i) Ranchi Kshetriya Gramin Bank, Ranchi (Bihar)
 - (ii) Gopalganj Kshetriya Gramin Bank, Gopalganj (Bihar)
 - (iii) Bardhaman Gramin Bank, Burdwan (West Bengal)
 - (iv) Nadia Gramin Bank, Krishnanagar (West Bengal)
 - (v) Hazaribag Kshetriya Gramin Bank, Hazaribag (Bihar)
 - (vi) Gomti Gramin Bank, Jaunpur (U.P.)
- (21) A copy of the Consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st March, 1992.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1991-92, alongwith Audited Accounts under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of the Delhi Financial Corporation for the year 1991-92, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1991-92.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1993) for the year ended the 31st March, 1992 (Other Autonomous Bodies).
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1990-91, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India, New Delhi, for the year 1990-91.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and understandings given by the Ministers during various sessions of Eighth, Ninth and Tenth Lok Sabha:—
- | | | |
|---------------------------|-------------------------|---------------------|
| (i) Statement No. XXVIII— | Eleventh Session, 1988 | Eighth
Lok Sabha |
| (ii) State No. XXVII | — Thirteenth Session, | |
| | 1989. | |
| (iii) Statement No. XVIII | — First Session, 1989. | |
| (iv) Statement No. XXI | — Second Session, 1990. | |
| (v) Statement No. XVII | — Third Session, 1990. | |
| (vi) Statement No. XV | — Sixth Session, 1990. | |
| (vii) Statement No. XIV | — Seventh Session, 1991 | |
| (viii) Statement No. XIII | — First Session, 1991. | |
| (ix) Statement No. X | — Second Session, 1991. | |

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|-------------------------|-------------------------|----------------------|
| (x) Statement No. VIII | — Third Session, 1992. | } Tcnth
Lok Sabha |
| (xi) Statement No. VI | — Fourth Session, 1992. | |
| (xii) Statement No. III | — Fifth Sessiop, 1992. | |
| (xiii) Statement No. II | — Sixth Session, 1993. | |

(28) A copy each of the following Notifications (Hindi and English versions) issued under section 37 of the Madhya Pradesh Irrigation Act, 1931 read with clause (c) (iv) of the Proclamation dated the 15th December, 1992 issued by the President in relation to the State of Madhya Pradesh:—

- (i) Notification No. CR-9-92-Med.-31(1) published in Madhya Pradesh Gazette dated the 1st May, 1993 rescinding the Notification No. CR-9-92-Med.-XXXI dated the 1st October, 1992.
 - (ii) Notification No. CR-9-92-Med. 31-II published in Madhya Pradesh Gazette dated the 1st May, 1993 fixing the rates for supply of water for all tanks, canals etc. with effect from the 1st October, 1992.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1990-91, together with Audit Report thereon, under section 18 of the All India Institute of Medical Sciences Act, 1956.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1991-92.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1991-92.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1991-92.
- (33)
- (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1991-92.
- (34)
- (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur, for the year 1991-92.
- (35)
- (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1991-92, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1991-92.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1991-92.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1991-92.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1991-92.
- (40) (i) A copy of the Annual Report (Hindi and English

versions) of the National Council of Educational Research and Training, New Delhi, for the year 1991-92.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1991-92.

(40A) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Ahmedabad, for the year 1991-92, together with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Ahmedabad, for the year 1991-92.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1991-92, alongwith Audited Accounts under section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1991-92.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

4. Assent to Bill

Secretary-General laid on the Table the Cine-workers Welfare Cess (Amendment) Bill, 1993 passed by the Houses of Parliament during the current session and assented to by the President.

5. Report of Standing Committee on Railways

Shri Somnath Chatterjee presented the First Report (Hindi and

English versions) of the Standing Committee on Railways on Passenger Amenities.

6. Statement by Ministers

- (1) The Minister of State in the Ministry of Chemicals and Fertilizers made a statement regarding interim relief to Bhopal Gas victims.
- (2) The Minister of Agriculture made statement regarding:—
 - (i) minimum support price of Copra for 1993 season; and
 - (ii) draft Agriculture Policy Resolution.

The Minister also laid on the Table:—

- (i) A copy of the Draft Agriculture Policy Resolution—(As modified) (Hindi and English versions)
 - (ii) A copy of the Important Suggestions (Hindi and English versions) made by the States at the Chief Ministers Conference held on the 5th March, 1993.
- * (3) The Minister of Finance made a statement regarding the Financial Sector Programme Loan from the Asian Development Bank.
 - ** (4) The Minister of State in the Ministry of Home Affairs made a statement regarding current situation in Jammu & Kashmir
 - † (5) The Deputy Minister in the Ministry of Human Resource Development made a statement regarding alleged leakage of questions of annual examinations of Delhi University.

7. Government Bills — Introduced

- (1) *The Delhi Municipal Corporation (Amendment) Bill, 1993.*
- (2) *The Human Rights Commissions Bill, 1993.*

8. Matters Under Rule 377

- (1) Shri Dwarka Nath Das raised a matter regarding need to set up Central Schools at Karimganj and Hailakandi in Assam.

* At 5.21 P.M.

** At 7.54 P.M.

† At 8.07 P.M.

- (2) Dr. Lal Bahadur Rawal raised a matter regarding need to provide financial aid to the people affected by hailstorm in Hathras, Uttar Pradesh.
- (3) Smt. Saroj Dubey raised a matter regarding need to give central university status to Allahabad University.
- (4) Shri Tej Narain Singh raised a matter regarding need to provide more funds to Bihar Government for construction of primary school buildings in Bhojpur and Buxur districts of Bihar.
- (5) Shri Chitta Basu raised a matter regarding need to take corrective measures for the survival of National Jute Manufacturing Corporation Limited.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.37 P.M.)

9. Discussions under Rule 193

Time available : 2 Hrs.

Time taken : 5 Hrs. 21 Mts.

- (1) Discussion on the Report of the One-man Commission Inquiry headed by Justice J.S. Verma to enquire into the assassination of Shri Rajiv Gandhi, former Prime Minister of India, laid on the Table of the House on 23 December, 1992, raised by Shri Mani Shankar Aiyar on 13 May, 1993, continued:—

The following members took part in the debate:—

- (1) Smt. Maragatham Chandrasckhar
- (2) Shri Inder Jit
- (3) Shri Saifuddin Choudhury
- (4) Shri Chandrajcet Yadav

Shri S.B. Chavan replied to the discussion.

The discussion was concluded.

(2) Shri Ram Naik raised a discussion on the progress made in investigation into and the ramification of international hand in the Bombay bomb blasts.

The following members took part in the debate:—

- (1) Shri Sudhir Sawant
- (2) Dr. S.P. Yadav
- (3) Shri Ramchandra Marotrao Ghangare
- (4) Shri Sharad Dighe
- (5) Prof. Ram Kapse
- (6) Kum. Mamata Banerjee
- (7) Shri Mohan Rawale
- (8) Shri Mohan Singh
- (9) Shri Kamla Mishra Madhukar
- (10) Shri A. Asokaraj
- (11) Shri Laxminarain Tripathi

Shri S.B. Chavan replied to the discussion.

The discussion was concluded.

10. Government Bills—Passed

<p>@(1) <i>The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993, as passed by Rajya Sabha</i></p>	}	<p>Time allotted 1 Hr. 30 Mts.</p> <p>Time Taken 1 Hr. 15 Mts.</p>
<p>@(2) <i>The Criminal Law (Amendment) Bill, 1993, as passed by Rajya Sabha</i></p>	}	<p>1 Hr.</p>

The motions for consideration of the above two bills were moved by Shri S.B. Chavan.

The following members took part in the combined debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri Lokanath Choudhary
- (4) Shri Sudarsan Ray Chaudhuri
- (5) Shri Guman Mal Lodha
- (6) Shri Ram Vilas Paswan
- (7) Shri Girdhari Lal Bhargava
- (8) Shri Jagmeet Singh Brar

Shri S.B. Chavan replied to the combined debate.

(1) The motion for consideration of the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

(2) The motion for consideration of the Criminal Law (Amendment) Bill, 1993 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

- | | |
|---|---|
| <p>(3) <i>The Beedi and Cigar workers
(Conditions of Employment)
Amendment Bill, 1993, as
passed by Rajya Sabha</i></p> | <p>Time allotted: 1 Hr.
Time taken: 0 Hr. 06 Mts.</p> |
|---|---|

The motion for consideration moved by Shri P.A. Sangma was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.A. Sangma.

The motion was adopted and the Bill was passed.

- (4) *The National Council for Teacher Education Bill, 1992.* | Time taken : 0.03 Mts.

The motion for consideration moved by Kumari Selja was adopted and Clause -by-Clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1 and Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Kumari Selja.

The motion was adopted and the Bill, as amended, was passed.

11. **Valedictory References**

The Speaker, the Prime Minister, Sarvashri Jaswant Singh, Ram Vilas Paswan, Somnath Chatterjee and Lokanath Choudhary made valedictory references on the conclusion of Sixth Session of Tenth Lok Sabha.

12. **National Song**

The National Song was played.

(Lok Sabha adjourned *sine die* at 9.03 P.M.)

C.K. JAIN,
Secretary-General.